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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1283 OF 2024

In the matter of:

Amresh Singh

Applicant

Vs.

Ministry of Environment
Forest and Climate Change & Ors.

Respondents

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Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board

Place: Delhi
Dated: 16.05.2025

Factual Report of the Joint Committee in the matter of OA No. 1283 of 2024; Amresh Singh Versus Ministry of Environment Forest and Climate Change & Ors. In compliance to the order of Hon'ble National Green Tribunal dated 08/01/2025.

1.0. Background and the Orders of Hon'ble NGT:

The matter in the Original Application No. 1283 of 2024 has been taken up at the instance of Shri Amresh Singh resident of Kundi (Karol), District Ramban, Union Territory of Jammu & Kashmir. complaining about the following issues:

- i) That construction work of Jammu Srinagar National Highway by National Highway Authority of India (hereinafter referred to as "NHAI") is going on at the stretch from northern portal of Dr. Syama Prasad Mukherjee Tunnel (also known as Chenani-Nasari Tunnel) to southern portal of Banihal tunnel, i.e., from Nashri to Banihal in respect whereof Environmental Clearance (hereinafter referred to as "EC") was granted to NHAI by Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF&CC") vide letter dated 31.08.2010 and construction activities are being carried on by different construction companies impleaded as Respondents 10 to 19 in this OA.
- ii) That these construction companies who are carrying on construction activities at the instance of NHAI are violating environmental norms by dumping muck and debris in River Chenab and also violating conditions of EC in as much as Specific Condition No. 26 of EC dated 31.08.2010 states that there shall be no blasting of rocks, but construction companies who are working for NHAI are actually using blasting of rocks in violation of EC conditions and thereby causing serious damage to environment.

National Green Tribunal vide order dated 08/01/2025 (copy attached as **Annexure-1**) has observed and directed, as follows:

Para 02: *Applicant has also placed on record certain photographs to show dumping of muck sliding in river and large-scale construction work going on with regard to construction of road.*

Para 03: *In our view, the facts stated by Applicant need be verified at the first instance before taking any further action in the matter and/or passing any order against respondents or before issuing notices to them.*

Hence, we constitute a joint Committee comprising Jammu and Kashmir Pollution Control Committee (hereinafter referred to as "J&KPCC"); Central Pollution Control Board (hereinafter referred to as "CPCB"); Regional Officer, MoEF&CC, Chandigarh; and District Magistrate, Ramban.

Para 04: *CPCB shall be the nodal authority for coordination and compliance of this order.*

Para 05: *Said Committee shall collect relevant information, verify facts and submit a factual report before this Tribunal within one month.*

A progress report was filed by the Joint Committee in compliance to the order of Hon'ble NGT, alongwith a prayer for the grant of time for filing the factual report, which was allowed by Hon'ble NGT vide order dated 13/02/2025.

2.0. Compliance of the Orders of Hon'ble NGT:

2.1 Constitution of the Joint Committee:

In compliance to the Orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted:

- i. Shri Rizwan Asgar, JKAS, SDM, Banihal, J&K
- ii. Dr. Khursid Alam Khan, Scientist 'C', Sub-Office Jammu (erstwhile Integrated Regional Office, Jammu) now Sub Office under Regional Office Chandigarh, Ministry of Environment, Forest and Climate Change (MoEF&CC)
- iii. Er. Sanjay Kumar Rathore, Divisional Officer, Jammu (South), J&K Pollution Control Committee (J&KPCC)
- iv. Dr. Narender Sharma, Scientist 'F', Central Pollution Control Board (CPCB), Regional Directorate, Chandigarh

2.2. Site Visit and Collection of Relevant Information:

The Joint Committee carried out a site visit on 30/01/2025 to verify the facts. The applicant, Shri Amresh Singh along with his Advocate Shri Swarn Kishore Singh and the representatives of the National Highway Authority of India (NHAI) were also present during the Site Visit. The attendance sheet is attached as **Annexure-2**.

The Joint Committee inspected the entire stretch of Highway northern portal of Dr. Syama Prasad Mukherjee Tunnel (also known as Chenani-Nashri Tunnel) to southern portal of Banihal tunnel, i.e., from Nashri to Banihal. The following five locations were shown by the applicant during the site inspection alleging the unscientific dumping of muck along the banks of Chenab River:

- Dumping site near Khooni Nallah
- Ramsoo (Between Ramsoo and Gangroo)
- Site between Magarkote and Ramsoo
- Digidol
- Trishul More Ramban (Between Trishul More and Seri)

The geo-tagged photographs were also taken by the Joint Committee during the site inspection. The Joint Committee also sought the following details from NHAI and J&K PCC, for study and reference.

- Brief details of the Nashri-Banihal Stretch along with contactors involved in the construction of this stretch.
- Copy of the detailed project report (DPR) submitted for the above National Highway Stretch.
- Muck Management Plan for the stretch under reference.
- Details of all dumping sites along with capacities, capacity Utilization and agreements signed for these dumping sites.
- Copies of the blasting permissions.
- Contract agreement with various contractors, which are impleaded as Respondents.
- Copy of the Environmental Clearance obtained from MoEF&CC, if applicable.
- Copy of Environmental Management Plan submitted by the project proponent for obtaining Environmental Clearance.
- Copy of half-yearly compliance report submitted by the project proponent to MoEF&CC regarding compliance with the conditions of Environmental Clearance.
- Copy of report of verification conducted by MoEF&CC, if applicable, regarding the compliance of the conditions of Environmental Clearance.
- Copy of Consent to Establish (CTE)/Consent to Operate (CTO) for the stone crushers and batching plants granted by J&K PCC, for the highway stretch under reference.
- Show cause notices/directions issued for the violation reported in the past by J&K PCC along with action taken report.

2.3. Findings/Observations of the Joint Committee:

1. The 05 locations shown by the applicant to the Joint Committee fall under the stretch between Ramban-Banihal Section and the brief details of the Nashri-Banihal Stretch along with contractors involved in the construction of this stretch, as provided by the Project Proponent are attached as **Annexure-3**. According to the details provided by the Project proponent to the Joint Committee, *the entire Ramban-Banihal section was divided into 04 different packages with modification in alignment by way of tunnels & viaducts along the nallah and the details of these 04 packages are summarized in the following Table 1*. The joint Committee was informed that *since the above-mentioned 04 packages are the expansion of*

existing National Highway having length of each package less than 100 km, the Environment Clearance was not required.

Table 1: Details of Ramban-Banihal Section

S.No.	Name of the Project	Length	Date of Award	Name of the Contractor	Remarks
1.	Construction of Balance Work and Value Addition Works of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), From Km 151.000 to 187.000 on Engineering Procurement & Construction (EPC) Mode in the Union Territory of Jammu & Kashmir under NHDP Phase-II	16.66	22/11/2021	M/s Dinesh R Agarwal Infracon Private limited in JV with Mls ABCI infrastructure private limited.	This work involves completion of balance work done by Hindustan Cement Co. along with value addition. The work was started on 20.01.2022 & completed in June 2024.
2.	Package-I (Tunnel Package) Construction of four lane twin tube tunnel(2X2-lane) configuration including approaches from Marog to Digidol (from Design Ch.154+210 to Ch.158+650 (North Bound) and from Design Ch.155+940 to Ch.160+260(South Bound))	4.40	29/11/2021	Tata Projects Limited- Construction Association Interbudmonta zh ('TPL-CAI JV')	This project has twin tube tunnels of length around 4.2 km each. The work was started on 12.08.2022 and expected to be completed by March 2027.
3.	Construction of four lane twin tube tunnel (2X2-lane configuration) including approaches from Digidol to Khuni Nallah {from Design Ch.158+750 to Ch.161+350 and from Design Ch.160+360 to Ch.163+406} Package- II (Tunnel Package)	3.26	3/9/2021	M/s Ceigall India Ltd - Patel Engineering (JV) Contractor	This project has 03 tunnels of length 2.6 km, 3 km & 0.619 km. The work was started on 01.02.2022 and expected to be completed by June 2025.
4.	Construction of Four Laning of Ramban to Banihal Section of NH-IA (Now NH- 44), from Ch.165+092 to Ch. 171+855 (North Bound) and from Ch. 166+895 to Ch. 173+638 (South Bound) Package- III (Viaduct Package)	6.02	2/9/2021	M/s Ceigall India Ltd.	This project has 04 major viaducts along the nallah. The work was started on 04.02.2022 and expected to be completed by December 2025

2. *It was alleged by the applicant that "That these construction companies who are carrying on construction activities at the instance of NHAI are violating environmental norms by dumping muck and debris in River Chenab and also violating conditions of EC in as much as Specific Condition No. 26 of EC dated 31.08.2010 states that there shall be no blasting of rocks, but construction companies who are working for NHAI are actually using blasting of rocks in violation of EC conditions and thereby causing serious damage to*

environment.” In this regard, the Joint Committee examined the documents made available to the Joint Committee by the project proponent. It was found that the packages and the points shown by the applicant to the Joint Committee are not the part of the Environmental Clearance dated 31/08/2010 referred in the complaint.

3. With regard to the blasting done by the proponent for the construction of the highway under reference, the permissions obtained by the proponent for controlled blasting were made available to the Joint Committee by the project proponent and the examination of the same revealed that necessary permissions were obtained from the concerned authorities for controlled blasting (**Annexure 4**)
4. The Joint Committee was shown the following five locations by the applicant, where, according to him, the project proponent has carried out unscientific muck dumping:
 - Dumping site near Khooni Nallah
 - Ramsoo (Between Ramsoo and Gangroo)
 - Site between Magarkote and Ramsoo
 - Digidol
 - Trishul More Ramban (Between Trishul More and Seri)
5. The Joint Committee visited all the above locations along with the applicant and it was observed that at following 03 out of the 05 locations identified by the applicant, *some amount of the dumped muck had spilled over the retention structures made by the project proponent near the bank of the Bisleri Nallah:*
 - Dumping Site at Khuni Nallah (**Photograph 1, 2 & 3 of Annexure-5**)
 - Site near Digidol Nallah (**Photograph 6 & 7 of Annexure-5**)
 - Trishul More, Ramban; between Trishul More & Seri (**Photograph 8 of Annexure-5**)
4. *During the visit, workers were observed strengthening the retaining structures.*
5. The Joint Committee was also given a report of a Committee of Officers of J&KPCC dated 08/01/2025, with the *Subject: Hon'ble NGT order dated 24-07-2024 in EA No, 23/2024 in OA No. 295/2016 titled Amresh Singh V/s Union of India & Ors (Annexure-6)* addressed to Project Director. NHAI for information and taking necessary steps.
6. The aforementioned report prepared in reference to Hon'ble NGT Order dated 24/07/2024 in OA No. 295 of 2016 is regarding verification of i) Status of implementation of Environment Management Plan (EMP) by NHAI in compliance to the directions of Hon'ble NGT in the matter of OA No. 295 of 2016 and ii) Steps taken to restore the damages caused to the environment during the course of construction of NH-44, on NHAI stretch from

Nashri to Banihal. *This stretch is the same stretch which is also under the reference in the present matter of OA No. 1283 of 2024.*

7. As per order of Hon'ble NGT dated 29/10/2021 in the matter of OA No. 295 of 2016; Amresh Singh V/s Union of India & Ors, the NHAI was required to prepare a restoration plan within 01 month and to be executed as far as possible within 06 months. However, the examination of the above report dated 08/01/2025 filed by J&KPCC in reference to Hon'ble NGT Order dated 24/07/2016 in EA No. 23/2024 in OA No. 295 of 2016 indicates that *out of total 71 sites, 41 sites have been restored and closed, 22 sites have been partially restored and closed and 08 site were yet to be restored by the NHAI on the Highway Stretch from Nashri to Banihal as on 29/08/2024 and 30/08/2024 as verified by J&KPCC.*
8. *The Joint Committee also observed that 03 sites as mentioned at S.No. 3 above are yet to be restored by NHAI on the Rambal-Banihal Section as on 30/01/2025. The project proponent (NHAI) is bound to restore these locations/sites by preparing a restoration plan in compliance to the orders of Hon'ble NGT dated 29/10/2021 in the matter of OA No. 295 of 2016; Amresh Singh V/s Union of India & Ors*

3.0. Submission and the Prayer of the Joint Committee:

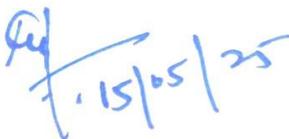
The above factual report of the Joint Committee may kindly be taken on record. The Joint Committee shall abide by further orders of Hon'ble NGT.



Er. Sanjay Kumar Rathore
Divisional Officer, Jammu (South)
J&K PCC, Jammu, J&K



Dr. Khursid Alam Khan
Scientist 'C' / Deputy Director
Sub Office, MoEF&CC, Jammu, J&K



Dr. Narender Sharma
Scientist 'F',
CPCB, Regional Directorate, Chandigarh

Shri Rizwan Asgar, JKAS
SDM, Banihal, J&K
(Transferred in April, 2025)

Date: May 15, 2025

Item No. 02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1283/2024
(IA No 559/2024)

Amresh Singh

Applicant

Versus

Ministry of Environment
Forest and Climate Change & Ors.

Respondent(s)

Date of hearing: 08.01.2025

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Swarn Kishore Singh, Adv. for Applicant (Through VC)

ORDER

1. This Original Application (hereinafter referred to as "**OA**") under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as "**NGT Act, 2010**") has come up at the instance of Amresh Singh resident of Kundi (Karol), District Ramban, Union Territory of Jammu & Kashmir complaining that construction work of Jammu Srinagar National Highway by National Highway Authority of India (hereinafter referred to as "**NHAI**") is going on at the stretch from northern portal of Dr. Syama Prasad Mukherjee Tunnel (also known as Chenani-Nasari Tunnel) to southern portal of Banihal tunnel, i.e., from Nashri to Banihal in respect whereof Environmental Clearance (hereinafter referred to as "**EC**") was granted to NHAI by Ministry of Environment, Forest and Climate Change (hereinafter referred to as "**MoEF&CC**") vide letter dated 31.08.2010 (Annexure-D at page 39 of the paper book) and construction activities are being carried on by different construction companies impleaded as Respondents 10 to

19 in this OA. These construction companies who are carrying on construction activities at the instance of NHAI are violating environmental norms by dumping muck and debris in River Chenab and also violating conditions of EC in as much as Specific Condition No. 26 of EC dated 31.08.2010 states that there shall be no blasting of rocks, but construction companies who are working for NHAI are actually using blasting of rocks in violation of EC conditions and thereby causing serious damage to environment.

2. Applicant has also placed on record certain photographs to show dumping of muck sliding in river and large-scale construction work going on with regard to construction of road.

3. In our view, the facts stated by Applicant need be verified at the first instance before taking any further action in the matter and/or passing any order against respondents or before issuing notices to them. Hence, we constitute a joint Committee comprising Jammu and Kashmir Pollution Control Committee (hereinafter referred to as "**J&KPCC**"); Central Pollution Control Board (hereinafter referred to as "**CPCB**"); Regional Officer, MoEF&CC, Chandigarh; and District Magistrate, Ramban.

4. CPCB shall be the nodal authority for coordination and compliance of this order.

5. Said Committee shall collect relevant information, verify facts and submit a factual report before this Tribunal within one month.

6. List on 13.02.2025.

7. A copy of this order be forwarded to J&KPCC, CPCB, Regional Officer, MoEF&CC, Chandigarh and District Magistrate, Ramban for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 08, 2025
Original Application No. 1283/2024
(IA No 559/2024)
dv

Attendance sheet of the officers / officials present during visit in the matter 1283/2024
 On 30-01-2025

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S.No	Name of Officer/official	Designation	Contact No	Signature
1	Rizwan Asghar	S.D.M Banihal	9697128538	
2	Dr. Khursid Atam Khan	Deputy Director MoEF&CC	9097923737	
3	Dr. Namur Shah, IAS	RD, UP	9814043333	
4	Sanjay Kumar	Dr. Jaiswal (Sectt Adm.	9419106663	
5	Swarn Kishore Singh	Comptroller ICT (TL)	9410300006	
6	Amresh Singh	TPL-CAISV	9419114776	
7	Meer Aarif	PD NHA1	9622458306	
8	Shasti B. Pandey	P.M. Sorala	8530231555	
9	Purshottam Kumar	Admin Cell	9419185413	
10	K. Govinda Rao	Engineer - DRAIR	8179780207	
11	Honey		7087218569	
12	Aaqib		9086777557	

Brief of Nasri-Banihal stretch of NH-44

(i) Jammu-Srinagar National Highway-44 was approved by MORTH under NHDP-II and later included in Bharatmala Pariyojana Phase-I. Udhampur-Ramban (40 km) & Ramban-Banihal (36 km) sections were awarded in 2015 to M/s Gammon Engineers Contractors Pvt Ltd & M/s HCC Ltd respectively.

(ii) Environment Clearance was obtained in 2010 vide letter dated 31.08.2010.

(iii) The work of both the projects was started in 2015. The work involved widening of 2-lane highway to 4-lane highway broadly by way of hill cutting along with provision of some bridges & tunnels.

(iv) Udhampur-Ramban section has been completed in December 2023 except 2.21 km length of sinking locations in Nasri-Ramban section which were de-scoped from Gammon and awarded to M/s Bharat-RKC JV on 15.12.2021 and the work on this 2.21 km length was started on 05.04.2022 (work includes viaducts at 4 locations and Tunnel + Cut & Cover at 5th location of cafeteria mor Ramban). This 2.21 km project is expected to be completed by June 2025 except tunnel at Cafeteria mor Ramban.

(v) 4-laning by way of hill cutting in the entire Ramban-Banihal section was found to be impossible due to fragile geology and steep valley. Hence, earlier around 16 km such section out of total design length of 32 km was de-scoped from M/s HCC Ltd and later, the part with HCC of about 16 km was also terminated on 23.09.2021. The entire Ramban-banihal section was divided into 04 different packages with modification in alignment by way of tunnels & viaducts along the nallah. The details of these 04 packages are as under:

Name of Project	Length (km)	Date of award	Contractor	Remarks
Construction of Balance Work and Value Addition Works of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), From Km 151.000 to 187.000 on Engineering Procurement & Construction (EPC) Mode in the Union Territory of Jammu & Kashmir under NHDP Phase-II	16.66	22.10.2021	M/s Dinesh R Agarwal Infracon Private limited in JV with M/s ABCI infrastructure private limited.	This work involves completion of balance work done by HCC along with value addition. The work was started on 20.01.2022 & completed in June 2024.
Package-I (Tunnel Package) Construction of four lane twin tube tunnel(2X2-lane) configuration including approaches from Marog to Digidol (from Design Ch.154+210 to Ch.158+650 (North Bound) and from Design Ch.155+940 to Ch.160+260(South Bound))	4.40	29.11.2021	M/s TPL-CAI JV	This project has twin tube tunnels of length around 4.2 km each. The work was started on 12.08.2022 and expected to be completed by March 2027.
Construction of four lane twin tube tunnel (2X2-lane configuration) including approaches from Digidol to Khuni Nallah {from Design Ch.158+750 to Ch.161+350 and from Design	3.26	03.09.2021	M/s Ceigall India Ltd- Patel Engineering (JV)	This project has 03 tunnels of length 2.6 km, 3 km & 0.619 km. The work was started on 01.02.2022 and expected to be

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Name of Project	Length (km)	Date of award	Contractor	Remarks
Ch.160+360 to Ch.163+406} Package-II (Tunnel Package)				completed by June 2025.
Construction of Four Laning of Ramban to Banihal Section of NH-IA (Now NH-44), from Ch.165+092 to Ch. 171+855 (North Bound) and from Ch. 166+895 to Ch. 173+638 (South Bound) Package-III (Viaduct Package)	6.02	02.09.2021	M/s Ceigall India Ltd.	This project has 04 major viaducts along the nallah. The work was started on 04.02.2022 and expected to be completed by December 2025.

(vi) As the above-mentioned 04 packages are the expansion of existing National Highway having length of each package less than 100 km, the Environment Clearance was not required.

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OFFICE OF THE DISTRICT MAGISTRATE, RAMBAN.

E-mail: dcofficeramban@gmail.com.

HQA . Fax/Ph. 01998-266906, 266789

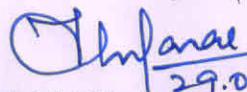
- Project:-** Four Lanning of Nashri-Banihal Section of NH-44, from KM 130.00 to KM 151.00 in the state of Jammu and Kashmir under NHDP Phase-II.
- Subject:-** Extension in permission for blasting in favour of M/S Gammon Engineers and Contractors Private Limited.
- Reference:-** (i) DCR/HQA/1188-95 dated: 18-12-2017
(ii) DCR/HQA/736-743 dated: 05-10-2017
(ii) DCR/HQA/481-88 dated:05-07-2017
(iii) DCR/HQA/1530-34 dated: 14-03-2017

EXTENSION IN PERMISSION FOR BLASTING

Permission for blasting between KM 130.00 to KM 151.00 on Nashri-Banihal Section of NH-44 for construction of Road/Tunnels granted vide this office No. DCR/HQA/1530-34 dated: 14-03-2017 in favour of M/S Gammon Engineers and Contractors Pvt. Ltd. is further extended up to 30-06-2018 on the same terms and conditions stipulated in the basic permission document and on the payment of prescribed fee.

The company shall invariably carry out the blasting in consultation with Senior Superintendent of Police, Traffic (NH) Ramban and concerned Station House Officers. Further the company shall also submit the details of inventory and usage of explosives/blasting material on fortnightly basis to concerned Tehsildar and Station House Officer.

No:- DCR/HQA/1598-1606
Dated:- 29-03-2018


29.03.2018
District Magistrate
Ramban

Copy to the:-

1. Senior Superintendent of Police, Ramban for favour of information.
2. Collector Land Acquisition (ADC) Ramban for favour of kind information.
3. Senior Superintendent of Police, Traffic, Ramban (NH) for favour of kind information.
4. Additional Superintendent of Police, Ramban for favour of information.
5. Tehsildar, Ramban for favour of information.
6. Station House Officer, Chanderkote for favour of information.
- ✓ 7. M/S Gammon Engineers and Contractors Pvt. Ltd.; This is with reference to their communication No.GECPL/1402/URRP/PL/DC/-438 dated: 28-02-2018.
8. Office record file.



OFFICE OF THE DISTRICT MAGISTRATE, RAMBAN.

E-mail: dcramban-jk@nic.in

HQA . Fax/Ph. 01998-266906, 266789

Project:-Four Lanning of Udhampur-Ramban Section of NH-1A (now NH-44) from KM 130.00 to KM 151.00 on EPC mode in the U.T. of Jammu and Kashmir, under NHDP-II.

- Reference:-
- (i) DCR/HQA/2117-23 dated : 03-01-2020
 - (ii) DCR/HQA/1547-53 dated: 05-10-2019
 - (iii) DCR/HQA/1147-53 dated : 12-07-2019
 - (iv) DCR/HQA/670-77 dated: 08-04-2019
 - (v) DCR/HQA/511-18 dated: 21-12-2018
 - (vi) DCR/HQA/352-59 dated : 09-10-2018
 - (vii) DCR/HQA/120-127 dated : 02-07-2018
 - (viii) DCR/HQA/1598-1606 dated: 29-03-2018
 - (ix) DCR/HQA/1188-95 dated: 18-12-2017
 - (x) DCR/HQA/736-743 dated: 05-10-2017
 - (xi) DCR/HQA/481-88 dated: 05-07-2017
 - (xii) DCR/HQA/1530-34 dated: 14-03-2017

Subject:- Extension in permission for blasting in favour of M/S Gammon Engineers and Contractors Private Limited.

EXTENSION IN PERMISSION FOR BLASTING

Permission for blasting between KM 130.00 to KM 151.00 on Nashri-Banihal Section of NH-44 for construction of Road/Tunnels granted vide this office No. DCR/HQA/1530-34 dated: 14-03-2017 in favour of M/S Gammon Engineers and Contractors Pvt. Ltd. is further extended up to 27-10-2020 on the same terms and conditions stipulated in the basic permission document and on the payment of prescribed fee.

The company shall invariably carry out the blasting in consultation with Senior Superintendent of Police, Traffic (NH) Ramban and concerned Station House Officers. Further the company shall also submit the details of inventory and usage of explosives/blasting material on fortnightly basis to concerned Tehsildar and Station House Officer.

No:- DCR/HQA/16-22

Dated:- 28-04-2020

No. 27/4/20
District Magistrate
Ramban

Copy to the:-

1. Senior Superintendent of Police, Ramban for kind information.
2. Collector Land Acquisition (ADC) Ramban for information.
3. Senior Superintendent of Police, Traffic, Ramban (NH) for information.
4. Additional Superintendent of Police, Ramban for information.
5. Tehsildar, Ramban for information.
6. Station House Officer, Chanderkote for information.
7. M/S Gammon Engineers and Contractors Pvt. Ltd;. This is with reference to their communication No.GECPL/1402/URRP/PL/DC/ dated: 11-03-2020.



OFFICE OF THE DISTRICT MAGISTRATE, RAMBAN.

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PERMISSION FOR BLASTING

G.M Project Gammon India Ltd. Ramban vide No.GIL/9402/URRP/PL/DM/364 dated 21-07-2016 has applied for Blasting Permission. In this connection report from Tehsildar Ramban was sought vide this office letter No. DCR/HQA/1319-22 dated 16-02-2017 alongwith comments from SHO/I/C PP concerned.

Tehsildar Ramban vide his letter No. TR/OQ/2016-17/MISC/1457 dated 17-02-2017 reported alongwith comments from SHO Chanderkot and has recommended that Permission for blasting may be granted in favour of the Gammon India Ltd. Ramban.

Company has enclosed the following documents in support of grant of permission:-

- a. Photo copy of Medical Certificate of Shot Firer Anil Kapoor S/O Amrit Lal Kapoor R/O Patiala (Punjab) issued by Sub-District Hospital Surankote dated 03-03-2017 as per Rule 6E.
- b. Copy of Competence Certificate of Shot Firer Anil Kapoor issued by Deputy Chief Controller of Explosives, Chandigarh dated 28-01-2016 vide No. E/NH/JK/30/109(E90725) valid up 28-01-2021 as per rule 6B.
- c. A fee rupees 1200/ vide TR No: 02/0029 dated: 14-03-2017 as per rule 100 schedule IV part-2 (B) (IX).

Accordingly, In view of the above, the permission for blasting is granted in favour of Gammon India Ltd. Ramban for a period of three months from the date of issue of this order on the following terms and conditions:-

1. The concerned agency is directed to liaise with the concerned Police Station/Police Post before blasting.
2. The concerned agency is directed to use explosive only in prescribed quantity.
3. To avoid any untoward incident/damage, the agency shall inform local public in advance about the date time and place before the blasting is commenced.
4. The blasting operations should be carried out after sunrise and before sun set.

5. The concerned contractor/agency is directed to carryout blasting in presence of representative of nearest Police establishment.
6. The concerned authorities are directed to ensure safe keeping/ accountability/ use of blasting material under proper security guard and shall keep daily records.
7. The concerned contractor/Agency is directed to inform inhabitants of area through the concerned Chowkidar and Lambardar prior to blasting. In case of any loss of life or property, the concerned contractor/agency will be held responsible.
8. The agency shall keep armed security of their own for transportation of explosives.
9. The explosive material should be provided by the licensed authorities to the agency as per legal provisions.
10. The concerned agency is directed to carry the explosive material only in specialized vehicle/Van which is meant for this purpose only.
11. The concerned agency shall ensure that the explosives are handled by the experts/trained men.
12. In case the concerned agency fails to fulfill any of the above mentioned conditions, action under rules shall be taken against the Contractor/company and their license shall also be cancelled.
13. In case of emergency, the contractor/agency shall abide by the changes if required by the local Police.

No:- DCR/HQA/1530-34

Dated:- 14-03-2017.



District Magistrate,
Ramban

Copy to:-

1. Collector Land Acq. (ADC) Ramban for favour of kind information.
2. Senior Superintendent of Police, Ramban for favour of information.
3. Tehsildar, Ramban for favour of information.
4. Station House Officer, Chanderkote for favour of information.
- ✓ 5. Gammon India Ltd. Ramban for favour of information.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Sub.: Extension of Blasting permission for "Construction of "Four Lanning of Udhampur to Ramban Section, NH-44 from Km. 67:00 to Km. 89:00 on EPC mode under NHDP Phase-II"

P E R M I S S I O N

On the request of Sh. Alok Kumar, Authorized Signatory, for Gammon Engineers and Contractors Private Limited) and as per the verification report received from Senior Superintendent of Police Udhampur vide No. VB/Misc-2024/1049 Dated 08/10/2024, blasting permission issued vide No.DMU/JC/1594 Dated 25/01/2024, for construction for "Four Lanning of Udhampur to Ramban Section, NH-44 from Km. 67:00 to Km 89:00 on EPC mode under NHDP Phase-II", is hereby extended for a period of Six (06) Months from the date of issuance of this permission, subject to strict adherence to the following conditions:

- i. Controlled Blasting should be done under the supervision of technical expert.
- ii. There shall be scientific dumping of muck produced due to blasting.
- iii. The Contractor shall not violate environmental norms and shall conserve the environment.
- iv. The Contractor shall be responsible for any damage caused to environment and it shall be his responsibility to restore the damage caused to environment while executing the blasting.
- v. The Local public should be informed well in advance before the blasting take place in their area so that there is no untoward incidents/damage of human life/Property and Livestock.
- vi. Heavy explosives should not be utilized and controlled blasting has to be ensured.
- vii. The contractor shall keep the blasting material at the concerned Police Station and will take the same at the place of work as per daily requirement.
- viii. Prior information must be provided to the concerned supervisory Officer/SHO before the transportation of explosive.
- ix. Prior information should be supplied to Namberdar / Sarpanch of the Village for information of all Villagers/Inhabitants before blasting.
- x. During blasting there should be no damage to Govt. / Public Lives / Property and for any such incident, Contractor shall be wholly and solely responsible.
- xi. The controlled blasting operations should be carried out only between sunrise and



- xii. The explosives shall be transported through explosive vans from magazine to the blasting site. After the blasting operation is over, the balance explosives should be returned to the magazine before sunset.
- xiii. Muck shall be dumped only at the designated site.
- xiv. The blasting operation shall be carried out with the help of approved blaster holding valid Shot Firer Permit.
- xv. Before carrying out the blasting operation the nearest Police Station shall be informed.
- xvi. The directions of Hon'ble National Green Tribunal Order Dated 29/10/2021 passed in O.A No. 295/2016 titled Amresh Singh Vs Uol & Ors shall also be strictly followed.
- xvii. The permission shall be deemed cancelled immediately if any of the conditions imposed is violated.

Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under law.

No: DMU/JC/ 1151
Date: 14/10/2024

Sd/-
Signature Designation and seal of licensing authority
District Magistrate, Article 3 (a)
[Chief Controller of Explosives or
Controller of Explosives authorized by
Chief Controller for Articles 3 (b)-(d)]

Copy to the: -

1. Senior Superintendent of Police, Udhampur.
2. Tehsildar _____ (Concerned)
3. Station House Officer _____ (Concerned)
4. Sh. Alok Kumar Authorized Signature, for Gammon Engineers & Contractors Pvt. Ltd. Udhampur- Ramban Road Project.



[Signature]
14.10.24
Prem Singh (JKAS)
Additional District Magistrate
Udhampur



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
राष्ट्रक परिवहन और राजमार्ग मंत्रालय, भारत सरकार
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NATIONAL HIGHWAYS AUTHORITY OF INDIA
(Ministry of Road Transport and Highways, Govt. of India)
PIU Ramban District. Complex Maitra Ramban
E-mail- piuramban@gmail.com



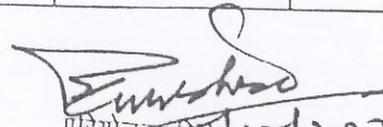
BHARATMALA
ROAD TO PROSPERITY

Indent

To,

The Executive Engineer
PWD(R&B) Division
Basohli, District Kathua
(J&K)

Sr.no	Item Description	Unit	Quantity indent	Name of work	Name of the Contractor whom material is to be delivered	Remarks
1	SUPER POWER 90/25	Kgs	nil	Four laning project from Udhampur -	Gammon Engineers and Contractor Pvt. Ltd.	
2	Detonating Fuse	Mtr	375	Chenani and Nashri to Ramban		
3	Electric Detonators	Nos	25	of NH-1A (now NH-44) from KM		
4	NED 5mt	Nos	750	130.00 to KM 151.00 on EPC		
5	SUPER POWER 80/40	Kgs	1800	mode in the State of J&K under NHDP Phase-II.		


परियोजना निदेशक
Purshotam Kumar
Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
PIU Ramban
National Highway Authority of India, PIU, Ramban

Encl: As Above

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



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भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
NATIONAL HIGHWAYS AUTHORITY OF INDIA
(Ministry of Road Transport and Highways, Govt. of India)
PIU Ramban District. Complex Maitra Ramban
E-mail- piuramban@gmail.com



NHAI/PIU-Ramban/2021-22/Expl/11001/5584

05.10.2021

To,
Executive Engineer
PWD(R&B)
Division Basohli, District Kathua.

Sub: - Request for issue Performa bill for explosive material.

Sir,

Please issue Performa bill for collection of Blasting Materials.

Sr.no	Item Description	Unit	Quantity
1	SUPER POWER 80/40	Kgs	1800
2	SUPER POWER 90/25	Kgs	nil
3	Detonating Fuse	Mtr	375
4	Electric Detonators	Nos	25
5	NED 5mtr	Nos	750
5	NED 3mtr	Nos	nil

That Performa bill is required in order for collection of stores in future.
Therefore, you are requested to kindly issue Performa bill as per details.

Purshotam Kumar
Project Director
PIU Ramban

Encl: As Above

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, परियोजना इकाई राम
National Highway Authority of India, PIU, Ram.



OFFICE OF THE DISTRICT MAGISTRATE, RAMBAN.

E-mail: dcofficeramban@gmail.com.

HQA . Fax/Ph. 01998-266906, 266789

- Project:-** Four Lanning of Nashri-Banihal Section of NH-44, from KM 130.00 to KM 151.00 in the state of Jammu and Kashmir under NHDP Phase-II.
- Subject:-** Extension in permission for blasting in favour of M/S Gammon Engineers and Contractors Private Limited.
- Reference:-** (i) DCR/HQA/1598-1606 dated: 29-03-2018
(ii) DCR/HQA/1188-95 dated: 18-12-2017
(iii) DCR/HQA/736-743 dated: 05-10-2017
(iv) DCR/HQA/481-88 dated:05-07-2017
(v) DCR/HQA/1530-34 dated: 14-03-2017

EXTENSION IN PERMISSION FOR BLASTING

Permission for blasting between KM 130.00 to KM 151.00 on Nashri-Banihal Section of NH-44 for construction of Road/Tunnels granted vide this office No. DCR/HQA/1530-34 dated: 14-03-2017 in favour of M/S Gammon Engineers and Contractors Pvt. Ltd. is further extended up to 30-09-2018 on the same terms and conditions stipulated in the basic permission document and on the payment of prescribed fee.

The company shall invariably carry out the blasting in consultation with Senior Superintendent of Police, Traffic (NH) Ramban and concerned Station House Officers. Further the company shall also submit the details of inventory and usage of explosives/blasting material on fortnightly basis to concerned Tehsildar and Station House Officer.

No:- DCR/HQA/120-127

Dated:- 2-07-2018.

Sd/-

District Magistrate
Ramban

Copy to the:-

1. Senior Superintendent of Police, Ramban for favour of kind information.
2. Collector Land Acquisition (ADC) Ramban for favour of kind information.
3. Senior Superintendent of Police, Traffic, Ramban (NH) for favour of kind information.
4. Additional Superintendent of Police, Ramban for favour of information.
5. Tehsildar, Ramban for favour of information.
6. Station House Officer, Chanderkote for favour of information.
7. M/S Gammon Engineers and Contractors Pvt. Ltd.; This is with reference to their communication No.GECPL/1402/URRP/PL/DC/501 dated: 19-06-2018.
8. Office record file.

Headquarter Assistant
to Deputy Commissioner
Ramban

Jan. Feb. March. 2020



OFFICE OF THE DISTRICT MAGISTRATE, RAMBAN.

E-mail: dcramban-jk@nic.in

HQA . Fax/Ph. 01998-266906, 266789

Project:-Four Lanning of Udampur-Ramban Section of NH-1A (now NH-44) from KM 130.00 to KM 151.00 on EPC mode in the U.T. of Jammu and Kashmir, under NHDP-II.

- Reference:-
- (i) DCR/HQA/1547-53 dated: 05-10-2019
 - (ii) DCR/HQA/1147-53 dated : 12-07-2019
 - (iii) DCR/HQA/670-77 dated: 08-04-2019
 - (iv) DCR/HQA/511-18 dated: 21-12-2018
 - (v) DCR/HQA/352-59 dated : 09-10-2018
 - (vi) DCR/HQA/120-127 dated : 02-07-2018
 - (vii) DCR/HQA/1598-1606 dated: 29-03-2018
 - (viii) DCR/HQA/1188-95 dated: 18-12-2017
 - (ix) DCR/HQA/736-743 dated: 05-10-2017
 - (x) DCR/HQA/481-88 dated: 05-07-2017
 - (xi) DCR/HQA/1530-34 dated: 14-03-2017

Subject:- Extension in permission for blasting in favour of M/S Gammon Engineers and Contractors Private Limited.

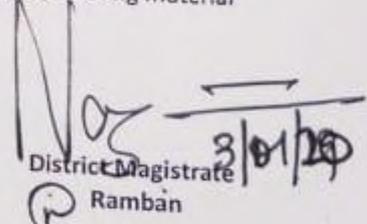
EXTENSION IN PERMISSION FOR BLASTING

Permission for blasting between KM 130.00 to KM 151.00 on Nashri-Banihal Section of NH-44 for construction of Road/Tunnels granted vide this office No. DCR/HQA/1530-34 dated: 14-03-2017 in favour of M/S Gammon Engineers and Contractors Pvt. Ltd. is further extended up to 31-03-2020 on the same terms and conditions stipulated in the basic permission document and on the payment of prescribed fee.

The company shall invariably carry out the blasting in consultation with Senior Superintendent of Police, Traffic (NH) Ramban and concerned Station House Officers. Further the company shall also submit the details of inventory and usage of explosives/blasting material on fortnightly basis to concerned Tehsildar and Station House Officer.

No:- DCR/HQA/2117-23

Dated:- 03-01-2020


District Magistrate
Ramban

Copy to the:-

1. Senior Superintendent of Police, Ramban for kind information.
2. Collector Land Acquisition (ADC) Ramban for information.
3. Senior Superintendent of Police, Traffic, Ramban (NH) for information.
4. Additional Superintendent of Police, Ramban for information.
5. Tehsildar, Ramban for information.
6. Station House Officer, Chanderkote for information.
7. M/S Gammon Engineers and Contractors Pvt. Ltd.; This is with reference to their communication No.GECPL/1402/URRP/PL/DC/699 dated: 26-12-2019.
8. Office record file.



Government of Jammu & Kashmir (U.T)
OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Sub: Construction of four lanning of part Ramban to Banihal section NH-1A (now NH-44) from Ch.154+210 to 158+675 NB & Ch.155+940 to 160+282 SB including the construction of twin tube tunnel (Pkg-1) in Jammu & Kashmir – **Grant of permission for controlled blasting in an inescapable circumstance – reg.**

Ref:

1. Communication received from Ministry of Road Transport & Highways (MoRTH) vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No.PWD-PLNG/63/2021-05, dated 18.02.2022; &
2. Communication received from NHAI vide No.NHAI/PIU-Ramban/2023-24/11024/8553, dated 28.06.2023.

PERMISSION

Project Director, NHAI, PIU Ramban vide communication No.NHAI/PIU-Ramban/2023-24/ 11024/8553, dated 28.06.2023, had applied for issuance of permission for controlled blasting in favour of the Concessionaire Company, M/S TPL-CAI JV, to execute the construction work for the four-laning of the Ramban to Banihal section of NH-1, spanning from Ch.154+210 to 158+675 NB & Ch.155+940 to 160+282 SB, including the construction of twin tube tunnel (Pkg-1) in the U.T of Jammu and Kashmir under EPC Mode.

In this connection, a report was sought from the office of Senior Superintendent of Police (SSP), Ramban and Tehsildar Ramban vide this office letter No.DCR/HQA/2023-24/147-51, dated 01.08.2023.

In response, the office of SSP, Ramban vide communication No.PA/07-NOC/2023/1664, dated 04.08.2023, has reported that the Police has no objection if permission is accorded for controlled blasting in an inescapable circumstance only, subject to certain terms & conditions which are detailed at the end of this order.

Furthermore, the office of Tehsildar Ramban, vide communication No.TR/OQ/2023-24/NH-44/870, dated 07.08.2023, has also conveyed no objection to granting of permission for controlled blasting in an inescapable circumstance only, subject to the fulfillment of all the terms & conditions set forth by SSP, Ramban.

In view of the revised guidelines issued by the Ministry of Road Transport & Highways (MoRTH) , Government of India, vide above-referred communications and the reports received from the office of SSP, Ramban, and Tehsildar Ramban, permission for controlled blasting in an inescapable circumstance only, is hereby granted in favour of NHAI's Concessionaire Company, M/S TPL CAI JV, for the purpose of executing the construction work for four-laning of the Ramban to Banihal section of NH-1, spanning from Ch.154+210 to 158+675 NB & Ch.155+940 to 160+282 SB, including the construction of twin tube tunnel (Pkg-1) on EPC Mode for a period of six months up to 17.02.2024, subject to the fulfillment of the revised guidelines issued by MoRTH as well as the terms & conditions received from SSP, Ramban, which are reproduced below:

1. Use of explosives shall be resorted to in the inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI

shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No. No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.

2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010 (especially w.r.t. S.No.xxvi).
3. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.
4. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010.
5. The concerned concessionaire company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned concessionaire company shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the concessionaire company shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned concessionaire company is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The concessionaire company shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
11. The concessionaire company shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
12. The concerned concessionaire company shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking controlled blasting as an inescapable circumstance.
13. The concessionaire company shall keep security of their own for transportation of explosives.
14. The concessionaire company shall ensure that the explosives are handled by experts/ trained men only.
15. The concerned concessionaire company shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.



16. In case the concerned concessionaire company fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
17. In case of emergency, the concerned concessionaire company shall abide by the changes, if required by the District Administration as well as Police.
18. The controlled blasting permission is subject to Forest clearance from the competent authority.
19. That in case of any injury/loss of life or property, the concessionaire company shall be held responsible and will bear all expenses of the loss, if any.
20. The explosive material should be provided by the licensed authorities to the concessionaire company, strictly as per legal provisions.
21. The concessionaire company shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offence under law.

No: DCR/HQA/2023-24/278-84
Dated: 18.08.2023

Signature, Designation &
seal of the Licensing Authority
[District Magistrate, Article 3 (a)]
[Chief Controller of Explosives
or Controller of Explosives
authorized by Chief Controller for Articles
3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for information.
2. Project Director, NHAI, PIU Ramban for information.
3. Assistant Commissioner (Revenue), Ramban, for information.
4. Divisional Forest Officer, Division Ramban, for information and n/a.
5. Tehsildar, Ramban, for information and necessary action.
6. Station House Officer, Ramban, for information and n/a.
7. Contractor's Representative, M/S TPL-CAI JV, for information.
8. Office Record.


Harbans Lal Sharma, JKAS
Additional District Magistrate,
Ramban.



Government of Jammu & Kashmir (U.T)

OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Subject: Construction of Four Laning of part Ramban to Banihal Section of NH-1A (Now NH-44), from Ch.154+210 to Ch.158+675 (North Bound) and from Ch.155+940 to Ch.160+282 (South Bound) including construction of Twin Tube Tunnels (Package-1) in the UT of Jammu & Kashmir on EPC Mode – **Renewal/Extension in permission for controlled blasting in an inescapable circumstance thereof.**

Ref: Communication received from MoRTH vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No.PWD-PLNG/63/2021-05, dated 18.02.2022; &
Communication received from NHAI vide No.NHAI/PIU-Ramban/2023-24/11024/9882, dated 15.02.2024.

PERMISSION

In continuation to this office permission granted vide No.DCR/HQA/2023-24/278-84, dated 18.08.2023, and in view of the revised guidelines issued by MoRTH, forwarded by Public Works (R&B) Department vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, extension in controlled blasting, in an inescapable circumstance only, is hereby granted in favour of M/S TPL-CAI (JV), for construction of four laning of part Ramban to Banihal Section of NH-1A (Now NH-44), from Ch.154+210 to Ch.158+675 (North Bound) and from Ch.155+940 to Ch.160+282 (South Bound) including construction of Twin Tube Tunnels (Package-1) on EPC Mode, for a period of six months up to 17.08.2024 on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban vide letter No.PA/07-NOC/2024/2048, dated 23.02.2024, which are reproduced below:

1. Use of explosives shall be resorted to in an inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No. No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.08.2010 (especially w.r.t.S.No.xxvi).
3. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.

4. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHA by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.08.2010.
5. The concerned concessionaire company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned concessionaire company shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the concessionaire company shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned concessionaire company is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The concessionaire company shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
11. The concessionaire company shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
12. The concerned concessionaire company shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking blasting as an inescapable circumstance.
13. The concessionaire company shall keep security of their own for transportation of explosives.
14. The concessionaire company shall ensure that the explosives are handled by experts/ trained men only.
15. The concerned concessionaire company shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
16. In case the concessionaire company fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
17. In case of emergency, the concessionaire company shall abide by the changes, if required by the District Administration as well as Police.
18. The controlled blasting permission is subject to Forest clearance from the competent authority.
19. That in case of any injury/loss of life or property, the concessionaire company shall be held responsible and will bear all expenses of the loss, if any.



20. The explosive material should be provided by the licensed authorities to the concessionaire company, strictly as per legal provisions.
21. The concessionaire company shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

No: DCR/HQA/2023-24/1042-48

Dated: 03.03.2024

Sd/-

Signature, Designation &
seal of the Licensing Authority

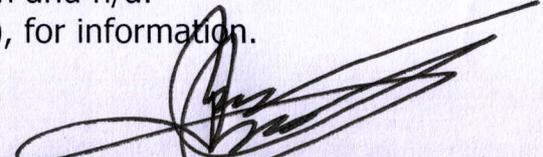
[District Magistrate), Article 3 (a)]

[Chief Controller of Explosives
or Controller of Explosives

authorized by Chief Controller for Articles 3 (b)-(d)]

Copy to the:

1. Senior Superintendent of Police, Ramban, for favour of information.
2. Project Director, NHAI, PIU, Ramban for information.
3. Divisional Forest Officer, Ramban, for information.
4. Tehsildar, Ramban, for information and necessary action.
5. Station House Officer, Ramban, for information and n/a.
6. Contractor's Representative, M/S TPL-CAI (JV), for information.
7. Office Record.


Additional District Magistrate,
Ramban



Government of Jammu & Kashmir (U.T)
OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Subject: Construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from Ch. 154+210 to Ch. 158+675 (North Bound) and Ch. 155+940 to Ch. 160+283 (South Bound) including construction of Twin tube tunnels (Package-1) in the UT of Jammu & Kashmir on EPC Mode – **Renewal/Extension in permission for controlled blasting in an inescapable circumstance thereof.**

Ref: Communication received from MoRTH vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No.PWD-PLNG/63/2021-05, dated 18.02.2022; &
Communication received from NHA vide No.NHAI/PIU-Ramban/2024-25/11024/10619, dated 05.07.2024.

PERMISSION

In continuation to this office permission granted vide No.DCR/HQA/2023-24/278-84, dated 18.08.2023, and in view of the revised guidelines issued by MoRTH, forwarded by Public Works (R&B) Department vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, extension in controlled blasting, in an inescapable circumstance only, is hereby granted in favour of M/S TPL-CAI (JV), for construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from Ch. 154+210 to Ch. 158+675 (North Bound) and Ch. 155+940 to Ch. 160+283 (South Bound) including construction of Twin tube tunnels (Package-1) in the UT of Jammu & Kashmir on EPC Mode, for a period of six months up to 12.02.2025 on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban vide letter No.PA/07-NOC/2024/12234, dated 09.08.2024, which are reproduced below:

1. Use of explosives shall be resorted to in an inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHA shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No. No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.08.2010 (especially w.r.t.S.No.xxvi).
3. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.

4. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHA by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.08.2010.
5. The concerned concessionaire company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned concessionaire company shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the concessionaire company shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned concessionaire company is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The concessionaire company shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
11. The concessionaire company shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
12. The concerned concessionaire company shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking blasting as an inescapable circumstance.
13. The concessionaire company shall keep security of their own for transportation of explosives.
14. The concessionaire company shall ensure that the explosives are handled by experts/ trained men only.
15. The concerned concessionaire company shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
16. In case the concessionaire company fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
17. In case of emergency, the concessionaire company shall abide by the changes, if required by the District Administration as well as Police.
18. The controlled blasting permission is subject to Forest clearance from the competent authority.
19. That in case of any injury/loss of life or property, the concessionaire company shall be held responsible and will bear all expenses of the loss, if any.

20. The explosive material should be provided by the licensed authorities to the concessionaire company, strictly as per legal provisions.
21. The concessionaire company shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

No: DCR/HQA/2024-25/190-195

Dated: 13 .08.2024

Sd/-

Signature, Designation &
seal of the Licensing Authority

[District Magistrate), Article 3 (a)]

[Chief Controller of Explosives
or Controller of Explosives

authorized by Chief Controller for Articles 3 (b)-(d)]

Copy to the:

1. Senior Superintendent of Police, Ramban, for kind information.
2. Project Director, NHAI, PIU, Ramban for information.
3. Divisional Forest Officer, Ramban, for information.
4. Tehsildar, Ramban, for information and necessary action.
5. Station House Officer, Ramban, for information and n/a.
6. Contractor's Representative, M/S TPL-CAI (JV), for information.
7. Office Record.



(Varunjeet Charak) JKAS,
Additional District Magistrate,
Ramban



Government of Jammu & Kashmir (UT)

OFFICE OF DISTRICT MAGISTRATE, RAMBAN

- Subject:** Construction of 4-lanning of part of Ramban to Banihal section of NH-1A (Now NH-44), from Ch. 158+675 to Ch.164+660 (North Bound) and Ch.160+282+368 (South bond connection with existing tunnel T-4) excluding Ch.161+544 to Ch.164+100 (North Bound) including construction of twin Tube Tunnel (Package-II) in the Union Territory of Jammu & Kashmir on EPC Mode Grant of permission for controlled blasting in an inescapable circumstances thereof.
- Ref:** Communication received from MoRTH vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No.PWD-PLNG/63/2021-05, dated 18.02.2022; &
Communication received from NHAI vide No.NHAI/PIU-Ramban/2021-22/11021/17, dated 24.03.2022 and No.NHAI/PIU-Ramban/2022-23/11020/, dated 28.04.2022.

PERMISSION

Project Director, NHAI, PIU Ramban vide communication No.NHAI/PIU-Ramban/2021-22/ 11021/17, dated 24.03.2022 and No.NHAI/PIU-Ramban/2022-23/11020/, dated 28.04.2022, has applied for issuance of permission for controlled blasting in favour of concessionaire company, M/S CEIGALL-PEL (JV), to execute the construction of 4-lanning of part of Ramban to Banihal section of NH-1A (Now NH-44), from Ch. 158+675 to Ch.164+660 (North Bound) and Ch.160+282+368 (South bound connection with existing tunnel T-4) excluding Ch.161+544 to Ch.164+100 (North Bound) including construction of twin Tube Tunnel (Package-II) in the Union Territory of Jammu & Kashmir on EPC Mode.

In this connection, a report was sought from Senior Superintendent of Police, Ramban and Tehsildar, Ramban/Ramsoo vide this office letter No.DCR/HQA/3486-92, dated 30.04.2022. In response, the Senior Superintendent of Police, Ramban vide communication No.PA/NOC/2022/4128, dated 06.05.2022, has reported that as per the report of the concerned Supervisory Officers, the police has no objection if permission for controlled blasting is accorded in favour of the said company, subject to certain terms and conditions elaborated in the reference. Moreover, the concerned Tehsildars have also conveyed their no objection for the grant of permission for controlled blasting in favour of the concerned concessionaire company of NHAI, subject to the fulfillment of all terms and conditions as laid down by the Senior Superintendent of Police, Ramban, in her communication.

In view of the revised guidelines issued by MoRTH, GoI, forwarded by Public Works (R&B) Department, Civil Secretariat, Jammu/Srinagar vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, permission for controlled blasting as an inescapable circumstance only is hereby granted in favour of M/S CEIGALL-PEL (JV), for construction of 4-lanning of part of Ramban to Banihal section of NH-1A (Now NH-44), from Ch. 158+675 to Ch.164+660 (North Bound) and Ch.160+282+368 (South bond connection with existing tunnel T-4) excluding Ch.161+544 to Ch.164+100 (North

(Signature)
Additional District Magistrate
Ramban

Bound) including construction of twin Tube Tunnel (Package-II) on EPC Mode for a period of six months up to 10.11.2022, on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban, No. No.PA/NOC/2022/4128, dated 06.05.2022, which are reproduced below:

1. Use of explosives shall be resorted to in the inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No. No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010 (especially w.r.t.S.No.xxvi).
3. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010.
4. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.
5. The concerned concessionaire company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned concessionaire company shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the concessionaire company shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned concessionaire company is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The controlled blasting permission is subject to Forest clearance from the competent authority.
11. The concessionaire company shall ensure safe-keeping/ accountability/ use of blasting material under proper security guard and shall maintain daily records.
12. The concessionaire company shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021.
13. The concerned concessionaire company shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking controlled blasting as an inescapable circumstance.
14. That in case of any injury/loss of life or property, the concessionaire company shall be held responsible and will bear all expenses of the loss, if any.
15. The concessionaire company shall keep armed security of their own for transportation of explosives.
16. The explosive material should be provided by the licensed authorities to the concessionaire company, strictly as per legal provisions.

[Signature]
Additional District Magistrate
Ramban

17. The concessionaire company shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
18. The concessionaire company shall ensure that the explosives are handled by experts/trained men only.
19. The concerned concessionaire company shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
20. In case the concerned concessionaire company fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
21. In case of emergency, the concerned concessionaire company shall abide by the changes, if required by the District Administration as well as Police.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

No: DCR/HQA/3510-17

Dated: 11.05.2022

Sd/-

Signature, Designation & seal of the Licensing Authority
[District Magistrate], Article 3 (a)
 [Chief Controller of Explosives or Controller of
 Explosives authorized by Chief Controller for Articles
 3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for information.
2. Assistant Commissioner (Revenue), Ramban, for information.
3. Sub-Divisional Magistrate, Ramssoo for information and n/a.
4. Divisional Forest Officer, Division Ramban, for information and n/a.
5. Tehsildar, Ramban/Ramssoo, for information and necessary action.
6. Station House Officer, Ramban/Ramssoo, for information and n/a.

Copy also to:

1. Project Director, NHAI, PIU Ramban for information.
2. Project Manager, M/S CEIGALL-PEL (JV), for information.
3. Office Record.

Harbans Lal Sharma
 Additional District Magistrate
 Ramban
 Harbans Lal Sharma, JKAS
Additional District Magistrate,
 Ramban



Government of Jammu & Kashmir (UT)

OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Subject: Construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from Ch.158+675 to Ch. 164+660 (North Bound) and Ch. 160+282 to Ch.163+368 (South Bound connection with Existing Tunnel T-4) excluding Ch.161+544 to Ch.164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC Mode – **Renewal/Extension in permission for controlled blasting in an inescapable circumstance thereof.**

Ref: Communication received from MoRTH vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No.PWD-PLNG/63/2021-05, dated 18.02.2022; &
Communication received from NHAI vide No.NHAI/PIU-Ramban/2022-23/11020/7697, dated 09.12.2022.

PERMISSION

In continuation to this office permission granted vide No.DCR/HQA/3510-17, dated 11.05.2022, and in view of the revised guidelines issued by MoRTH forwarded by Public Works (R&B) Department vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, extension in controlled blasting in an inescapable circumstance only is hereby granted in favour of M/S CEIGALL-PEL (JV), for construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from Ch.158+675 to Ch. 164+660 (North Bound) and Ch. 160+282 to Ch.163+368 (South Bound connection with Existing Tunnel T-4) excluding Ch.161+544 to Ch.164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC Mode, for a period of six months up to **14.06.2023** on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban vide letter No.PA/NOC/2022/1946, dated 12.12.2022, which are reproduced below:

1. Use of explosives shall be resorted to in the inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No. No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010 (especially w.r.t.S.No.xxvi).

[Handwritten signature]

3. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010.
4. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.
5. The concerned concessionaire company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned concessionaire company shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the concessionaire company shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned concessionaire company is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The controlled blasting permission is subject to Forest clearance from the competent authority.
11. The concessionaire company shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
12. The concessionaire company shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021.
13. The concerned concessionaire company shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking blasting as an inescapable circumstance.
14. That in case of any injury/loss of life or property, the concessionaire company shall be held responsible and will bear all expenses of the loss, if any.
15. The concessionaire company shall keep armed security of their own for transportation of explosives.
16. The explosive material should be provided by the licensed authorities to the concessionaire company, strictly as per legal provisions.
17. The concessionaire company shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
18. The concessionaire company shall ensure that the explosives are handled by experts/ trained men only.



19. The concerned concessionaire company shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
20. In case the concessionaire company fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
21. In case of emergency, the concessionaire company shall abide by the changes, if required by the District Administration as well as Police.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

Further, M/S CEIGALL-PEL (JV) shall adhere to the terms and conditions as envisaged in the initial controlled blasting document issued vide No.DCR/HQA/3510-17, dated 11.05.2022.

No: DCR/HQA/4016-24

Dated: 14.12.2022

Signature, Designation &
seal of the Licensing Authority
[District Magistrate), Article 3 (a)]
[Chief Controller of Explosives
or Controller of Explosives
authorized by Chief Controller for Articles 3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for favour of information.
2. Project Director, NHAI, PIU, Ramban for information.
3. Assistant Commissioner, Revenue, Ramban, for information.
4. Divisional Forest Officer, Ramban, for information.
5. Tehsildar, Ramban/Ramsoo, for information and necessary action.
6. Station House Officer, Ramban/Ramsoo, for information and n/a.
7. Authorized Signatory, M/S CEIGALL-PEL (JV), for information.
8. Office Record.


Harbans Lal Sharma, JKAS
Additional District Magistrate,
Ramban.



Government of Jammu & Kashmir (U.T)
OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Sub: Construction of Four Laning of part Ramban to Banihal Section of NH-1A (now NH-44) from CH. 158+675 to CH. 164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC mode – **Grant of permission for controlled blasting in an inescapable circumstance – reg.**

Ref:

1. Communication received from Ministry of Road Transport & Highways (MoRTH) vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No. PWD-PLNG/63/2021-05, dated 18.02.2022; &
2. Communication received from Project Director, (NHAI) PIU-Ramban vide No.HAI/PIU-Ramban/2023-24/11020/9275, dated 23.11.2023.

PERMISSION

Project Director, NHAI, PIU Ramban vide communication No. HAI/PIU-Ramban/2023-24/11020/9275, dated 23.11.2023, had applied for issuance of permission for controlled blasting in favour of M/S Sarala Project Works Pvt. Ltd, (a sub-contractor of their EPC Contractor) to execute the construction works for four-laning of part Ramban to Banihal Section of NH-1A (now NH-44) from CH. 158+675 to CH. 164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC mode.

In this connection, a report was sought from the office of Senior Superintendent of Police (SSP), Ramban, Tehsildar Ramban and Tehsildar Ramsoo vide this office letter No.DCR/HQA/2023-24/842-48, dated 11.12.2023.

In response, the office of SSP, Ramban vide communication No.PA/07/NOC/2023/17838, dated 14.02.2023, has reported that the Police has no objection if permission is accorded for controlled blasting in an inescapable circumstance only, subject to certain terms and conditions which are detailed at the end of this order.

Furthermore, the office of Tehsildar, Ramban and Ramsoo vide their communication No.TR/OQ/2023-24/Rev/2058-59, dated 14.12.2023 and No.Teh/R/23/571, dated 13.12.2023 respectively, have also conveyed no objection for the grant of permission for controlled blasting in an inescapable circumstance only, subject to the fulfillment of all the terms and conditions set forth by SSP, Ramban.

In view of the revised guidelines issued by the Ministry of Road Transport & Highways (MoRTH), Government of India, vide above-referred communications and the report received from the office of SSP, Ramban, Tehsildar, Ramban and Ramsoo, permission for controlled blasting in an inescapable circumstance only, is hereby granted in favour of M/S Sarala Project Works Pvt. Ltd, (sub-contractor) of Concessionaire Company of NHAI, for construction of four laning of part Ramban to Banihal section NH-1A (now NH-44) from CH. 158+675 to CH. 164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel

S. J. Singh

(Package-II) in the UT of Jammu & Kashmir on EPC mode for a period of six months up to 16.05.2024, subject to the fulfillment of the revised guidelines issued by MoRTH as well as the terms and conditions received from SSP, Ramban, which are reproduced below:

1. Use of explosives shall be resorted to in the inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-IA.III, dated 31.08.2010 (especially w.r.t.S.No.xxvi).
3. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.
4. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-IA.III, dated 31.08.2010.
5. The concerned sub-contractor of Concessionaire Company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned sub-contractor of concessionaire Company of NHAI shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the sub-contractor of Concessionaire Company of NHAI shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned sub-contractor of Concessionaire Company of NHAI is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The sub-contractor of concessionaire company of NHAI shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
11. The sub-contractor of Concessionaire Company of NHAI shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
12. The concerned sub-contractor of Concessionaire Company of NHAI shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking controlled blasting as an inescapable circumstance.
13. The sub-contractor of Concessionaire Company of NHAI shall keep security of their own for transportation of explosives.



14. The sub-contractor of Concessionaire Company of NHAI shall ensure that the explosives are handled by experts/ trained men only.
15. The concerned sub-contractor of Concessionaire Company of NHAI shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
16. In case the concerned sub-contractor of Concessionaire Company of NHAI fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
17. In case of emergency, the concerned sub-contractor of Concessionaire Company of NHAI shall abide by the changes, if required by the District Administration as well as Police.
18. The controlled blasting permission is subject to Forest clearance from the competent authority.
19. That in case of any injury/loss of life or property, the sub-contractor of Concessionaire Company of NHAI shall be held responsible and will bear all expenses of the loss, if any.
20. The explosive material should be provided by the licensed authorities to the sub-contractor of Concessionaire Company of NHAI, strictly as per legal provisions.
21. The sub-contractor of Concessionaire Company of NHAI shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

No: DCR/HQA/2023-24/ 843-99

Dated: 23.12.2023

Sd/-

Signature, Designation &
seal of the Licensing Authority

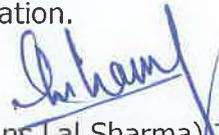
[District Magistrate), Article 3 (a)]

[Chief Controller of Explosives
or Controller of Explosives

authorized by Chief Controller for Articles
3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for information.
2. Project Director, NHAI, PIU Ramban for information.
3. Assistant Commissioner (Revenue), Ramban, for information.
4. Divisional Forest Officer, Division Ramban, for information and n/a.
5. Tehsildar, Ramban/Ramsoo, for information and necessary action.
6. Station House Officer, Ramban/Ramsoo, for information and n/a.
7. Contractor's Representative, M/S Ceigall India (JV), for information.
8. Office Record.


(Harbans Lal Sharma) JKAS,
Additional District Magistrate,
Ramban.



Government of Jammu & Kashmir (U.T)

OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Subject: Construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from Ch.158+675 to Ch. 164+660 (North Bound) and Ch. 160+282 to Ch.163+368 (South Bound connection with Existing Tunnel-T4) excluding Ch.161+544 to Ch.164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC Mode - **Renewal/Extension in permission for controlled blasting in an inescapable circumstance thereof.**

Ref: Communication received from MoRTH vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No.PWD-PLNG/63/2021-05, dated 18.02.2022; &
Communication received from NHAI vide No.NHAI/PIU-Ramban/2023-24/110211/8467, dated 29.05.2023.

PERMISSION

In continuation to this office permission granted vide No.DCR/HQA/4016-24, dated 14.12.2022, and in view of the revised guidelines issued by MoRTH, forwarded by Public Works (R&B) Department vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, extension in controlled blasting, in an inescapable circumstance only, is hereby granted in favour of M/S CEIGALL-PEL (JV), for construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from Ch.158+675 to Ch. 164+660 (North Bound) and Ch. 160+282 to Ch.163+368 (South Bound connection with Existing Tunnel-T4) excluding Ch.161+544 to Ch.164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC Mode, for a period of six months up to 21.12.2023 on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban vide letter No.PA/07/NOC/2023/8259, dated 12.06.2023, which are reproduced below:

1. Use of explosives shall be resorted to in an inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No. No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010 (especially w.r.t.S.No.xxvi).

S. Singh

3. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-1A.III, dated 31.01.2010.
4. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.
5. The concerned concessionaire company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned concessionaire company shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the concessionaire company shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned concessionaire company is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The controlled blasting permission is subject to Forest clearance from the competent authority.
11. The concessionaire company shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
12. The concessionaire company shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
13. The concerned concessionaire company shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking blasting as an inescapable circumstance.
14. That in case of any injury/loss of life or property, the concessionaire company shall be held responsible and will bear all expenses of the loss, if any.
15. The concessionaire company shall keep security of their own for transportation of explosives.
16. The explosive material should be provided by the licensed authorities to the concessionaire company, strictly as per legal provisions.
17. The concessionaire company shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
18. The concessionaire company shall ensure that the explosives are handled by experts/ trained men only.



19. The concerned concessionaire company shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
20. In case the concessionaire company fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
21. In case of emergency, the concessionaire company shall abide by the changes, if required by the District Administration as well as Police.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

Further, M/S CEIGALL-PEL (JV) shall adhere to the terms and conditions as envisaged in the initial controlled blasting document issued vide No.DCR/HQA/3510-17, dated 11.05.2022.

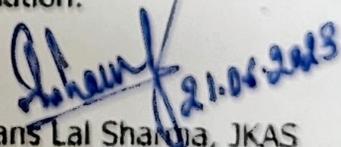
No: DCR/HQA/2023-24/92-100

Dated: 21.06.2023

Signature, Designation &
seal of the Licensing Authority
[District Magistrate), Article 3 (a)]
[Chief Controller of Explosives
or Controller of Explosives
authorized by Chief Controller for Articles 3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for favour of information.
2. Project Director, NHAI, PIU, Ramban for information.
3. Assistant Commissioner, Revenue, Ramban, for information.
4. Divisional Forest Officer, Ramban, for information.
5. Tehsildar, Ramban/Ramsoo, for information and necessary action.
6. Station House Officer, Ramban/Ramsoo, for information and n/a.
7. Authorized Signatory, M/S CEIGALL-PEL (JV), for information.
8. Office Record.


Harbans Lal Sharma, JKAS
Additional District Magistrate,
Ramban.

Government of Jammu & Kashmir (U.T)
OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Sub: Construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44) from CH. 158+675 to CH. 164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC mode – **Renewal/extension in permission for controlled blasting in an inescapable circumstance thereof.**

Ref:

1. Communication received from Ministry of Road Transport & Highways (MoRTH) vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No. PWD-PLNG/63/2021-05, dated 18.02.2022; &
2. Communication received from Project Director, (NHAI) PIU-Ramban vide No.NHAI/PIU-Ramban/2024-25/11020/10359, dated 03.05.2024.

PERMISSION

In continuation to this office permission granted vide No.DCR/HQA/2023-24/893-99, dated 23.12.2023, and in view of the revised guidelines issued by MoRTH, forwarded by Public works (R&B) Department vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, extension in controlled blasting, in an inescapable circumstance only, is hereby granted in favour of M/S Sarala Project Works Pvt. Ltd, (a sub-contractor of their EPC Contractor) for construction of four-laning of part Ramban to Banihal Section of NH-1A (now NH-44) from CH. 158+675 to CH. 164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC mode, for a period of six months up to 17.11.2024 on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban vide letter No.PA/07-NOC/2024/6499, dated 07.05.2024, which are reproduced below:

1. Use of explosives shall be resorted to in the inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-IA.III, dated 31.08.2010 (especially w.r.t.S.No.xxvi).
3. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.

4. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-IA.III, dated 31.08.2010.
5. The concerned sub-contractor of Concessionaire Company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned sub-contractor of concessionaire Company of NHAI shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the sub-contractor of Concessionaire Company of NHAI shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned sub-contractor of Concessionaire Company of NHAI is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
23. The sub-contractor of concessionaire company of NHAI shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
24. The sub-contractor of Concessionaire Company of NHAI shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
25. The concerned sub-contractor of Concessionaire Company of NHAI shall inform inhabitants of the area through the concerned Sarpanch, Chowkidar and Lambardar, prior to undertaking controlled blasting as an inescapable circumstance.
26. The sub-contractor of Concessionaire Company of NHAI shall keep security of their own for transportation of explosives.
27. The sub-contractor of Concessionaire Company of NHAI shall ensure that the explosives are handled by experts/ trained men only.
28. The concerned sub-contractor of Concessionaire Company of NHAI shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
29. In case the concerned sub-contractor of Concessionaire Company of NHAI fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
30. In case of emergency, the concerned sub-contractor of Concessionaire Company of NHAI shall abide by the changes, if required by the District Administration as well as Police.
31. The controlled blasting permission is subject to Forest clearance from the competent authority.
32. That in case of any injury/loss of life or property, the sub-contractor of Concessionaire Company of NHAI shall be held responsible and will bear all expenses of the loss, if any.
33. The explosive material should be provided by the licensed authorities to the sub-contractor of Concessionaire Company of NHAI, strictly as per legal provisions.

34. The sub-contractor of Concessionaire Company of NHAI shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
35. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

No: DCR/HQA/2024/25/34-40
Dated: 10.05.2024

Sd/-

Signature, Designation &
seal of the Licensing Authority
[District Magistrate), Article 3 (a)]
[Chief Controller of Explosives
or Controller of Explosives
authorized by Chief Controller for Articles
3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for information.
2. Project Director, NHAI, PIU Ramban for information.
3. Divisional Forest Officer, Division Ramban, for information and n/a.
4. Tehsildar, Ramban/Ramsoo, for information and necessary action.
5. Station House Officer, Ramban/Ramsoo, for information and n/a.
6. Contractor's Representative, M/S Ceigall India (JV), for information.
7. M/S Sarla Project Works Pvt. Ltd. for information.
8. Office Record.


(Varunjeet Charak) JKAS,
Additional District Magistrate,
Ramban



Government of Jammu & Kashmir (U.T)
OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Sub: Construction of Four Laning of part of Ramban to Banihal Section of NH-1A (Now NH-44), from CH. 158+675 to CH.164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC mode – **Renewal/extension in permission for controlled blasting in an inescapable circumstance thereof.**

Ref:

1. Communication received from Ministry of Road Transport & Highways (MoRTH) vide No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022 and forwarded by PWD (R&B) vide its No. PWD-PLNG/63/2021-05, dated 18.02.2022; &
2. Communication received from Project Director, (NHAI) PIU-Ramban vide No.NHAI/PIU-Ramban/2024-25/11020/11059, dated 24.10.2024.

PERMISSION

In continuation to this office permission granted vide No.DCR/HQA/2023-24/893-99, dated 23.12.2023, and in view of the revised guidelines issued by MoRTH, forwarded by Public works (R&B) Department vide above-referred communications and as per the verification report received from Sr. Superintendent of Police, Ramban, extension in controlled blasting, in an inescapable circumstance only, is hereby granted in favour of M/S Sarala Project Works Pvt. Ltd, (a sub-contractor of their EPC Contractor) for construction of four-laning of part Ramban to Banihal Section of NH-1A (now NH-44) from CH. 158+675 to CH. 164+660 (North Bound) and CH. 160+282 to CH. 163+368 (South Bound connecting with Existing Tunnel – T4) excluding CH. 161+544 to CH. 164+100 (North Bound) including Construction of Twin Tube Tunnel (Package-II) in the UT of Jammu & Kashmir on EPC mode, for a period of six months up to 16.05.2025 on the revised terms and conditions stipulated in the above-referred guidelines issued by MoRTH as well as in the NoC received from SSP, Ramban vide letter No.PA/07-NOC/2024/20238, dated 14.11.2024, which are reproduced below:

1. Use of explosives shall be resorted to in the inescapable circumstance only, as the same shall not be possible by use of rock breakers and excavators. NHAI shall authenticate use of dynamite for controlled blasting as an inescapable circumstance as allowed by MoRTH vide its communication No.RW/NH-33044/04/2022-S&R (P&B), dated 15.02.2022.
2. To avoid any damage to the mountains and hills, careful controlled blasting, using specific quantity of gel explosives and delay detonators (which is efficient and being manufactured in our country) shall be employed as a viable technology in a controlled manner, duly adhering to the guidelines issued by MoEF vide No.F.No.10-3/2010-IA.III, dated 31.08.2010 (especially w.r.t.S.No.xxvi).
3. Hydro-seeding, wherever applicable, shall be used to achieve sustainable vegetation cover along with slope stabilization measures in collaboration with Forest Division Ramban.

4. There shall be no deviation whatsoever from strict compliance of the terms and conditions as enshrined in the environmental clearance issued in favour of NHAI by MoEF vide No.F.No.10-3/2010-IA.III, dated 31.08.2010.
5. The concerned sub-contractor of Concessionaire Company shall liaise with concerned Tehsildar/ Police Station/ Police Post before undertaking controlled blasting as an inescapable circumstance.
6. The concerned sub-contractor of concessionaire Company of NHAI shall use explosive in prescribed quantity only.
7. To avoid any untoward incident/ damage, the sub-contractor of Concessionaire Company of NHAI shall inform local public in advance about the date, time and place of the controlled blasting.
8. The controlled blasting operations as an inescapable circumstance shall be carried out only after sunrise and before sunset.
9. The concerned sub-contractor of Concessionaire Company of NHAI is directed to carry out controlled blasting in presence of Tehsildar concerned and representative of the nearest Police establishment.
10. The sub-contractor of concessionaire company of NHAI shall submit details of inventory and usage of explosive/ blasting material on fortnightly basis to the concerned Tehsildar/ SHO, in terms of Circular directions issued by this office vide No.DCR/HQA/1651-1673, dated 17.08.2021, read with this office Order No.DMR/575-600, dated 16.06.2023.
11. The sub-contractor of Concessionaire Company of NHAI shall ensure safe-keeping/ accountability/ use of controlled blasting material under proper security guard and shall maintain daily records.
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15. The concerned sub-contractor of Concessionaire Company of NHAI shall ensure to cover the men/persons under insurance policy engaged for carrying out the controlled blasting at the sites under inescapable circumstances.
16. In case the concerned sub-contractor of Concessionaire Company of NHAI fails to fulfill any of the above-mentioned conditions, action under rules shall be taken against it and license shall be cancelled immediately.
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18. The controlled blasting permission is subject to Forest clearance from the competent authority.
19. That in case of any injury/loss of life or property, the sub-contractor of Concessionaire Company of NHAI shall be held responsible and will bear all expenses of the loss, if any.
20. The explosive material should be provided by the licensed authorities to the sub-contractor of Concessionaire Company of NHAI, strictly as per legal provisions.



21. The sub-contractor of Concessionaire Company of NHAI shall carry the explosive material only in specialized vehicle/van which is meant for this purpose only.
22. The directions of Hon'ble National Green Tribunal order dated 29.10.2021 passed in OA No.295/2016 titled Amresh Singh V/S UoI & Ors shall also be strictly followed.

WARNING: Mishandling and misuse of explosives shall constitute serious criminal offences under law.

No: DCR/HQA/2023-24/299-308

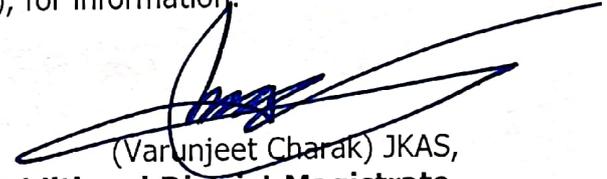
Dated: 16.11.2024

Sd/-

Signature, Designation &
seal of the Licensing Authority
[District Magistrate), Article 3 (a)]
[Chief Controller of Explosives
or Controller of Explosives
authorized by Chief Controller for Articles
3 (b)-(d)]

Copy to:

1. Senior Superintendent of Police, Ramban, for information.
2. Project Director, NHAI, PIU Ramban for information.
3. Divisional Forest Officer, Division Ramban, for information and n/a.
4. Tehsildar, Ramban/Ramsoo, for information and necessary action.
5. Station House Officer, Ramban/Ramsoo, for information and n/a.
6. Contractor's Representative, M/S Ceigall India (JV), for information.
7. M/S Sarla Project Works Pvt. Ltd. for information.
8. Office Record.


(Varunjeet Charak) JKAS,
Additional District Magistrate,
Ramban

Annexure 05
Photographs taken by the Joint Committee

Location 1: Dumping Site near Khuni Nallah



Photograph 1



Photograph 2



Photograph 3

Location 2: Ramsoo (Between Ramsoo and Gangroo)



Photograph 4

Location 3: Site between Magarkote and Ramsu



Photograph 5

Location 4: Digidol Nallah



Photograph 6



Photograph 7

Location 5: Trishul More Ramban (Between Trishul More and Seri)



Photograph 8

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



213



NEW DELHI 2024

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180006
Silk Factory Road
Rajbagh, Srinagar, 190 008

Project Director,
(National Highway Authority of India)
PIU, Ramban, J&K.

No: - JKPCC/NGT/OA-295-2016/ 1663

Dated: 10 -01-2025

**Subject: Hon'ble NGT order dated 24-07-2024 in OA No. 295/2016 titled
Amresh Singh V/s Union of India & Ors.**

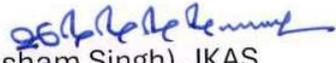
Sir,

Please refer to your office letter No. NHAI/PIU-Ramban/2024-25/11001/11100 dated 07-11-2024 on the above captioned subject. In this connection, I am to convey that the committee of the officers of the J&K Pollution Control Committee was deputed to verify the present status of restoration works on NHIA stretch from Nashri to Banihal. The report of the committee is enclosed for reference and record.

You are advised to undertake necessary steps for restoration of the ecology and stabilization of dumping sites as recommended in the report.

Yours faithfully,

Encl: - Report dated 08-01-2025.


(Ghansham Singh), JKAS
Member Secretary, 10.1.25
J&K PCC



Government of Jammu and Kashmir
JK Pollution Control Committee
 Jammu

The Member Secretary,
 J&K Pollution Control Committee,
 Jammu.

No:- JKPCC/EE/NGT-23/NH1A/2025/**250-53**

Dated:- **8** -01-2025

Sub:- *Hon'ble National Green Tribunal order dated 24-07-2024 in EA No. 23/2024 in OA No. 295/2016 titled Amresh singh Vs Union of India & Ors. – Constitution of Committee, thereof.*

Ref. :- *JKPCC Order no. JKPCC/PS/MS/24/294-300 dated 01.08.2024.*

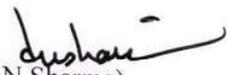
Sir,

With reference to the subject cited above, kindly find enclosed herewith report of the committee constituted for submission of the current status of the restoration work of dumping sites along the NH44 in stretch from Nashri to Banihal. The committee has framed report along with the Project Director, NHIA, Ramban along with his teams who accompanied the JKPCC committee.

The report is enclosed for kind reference and approval for further necessary action.

Encl: a/a

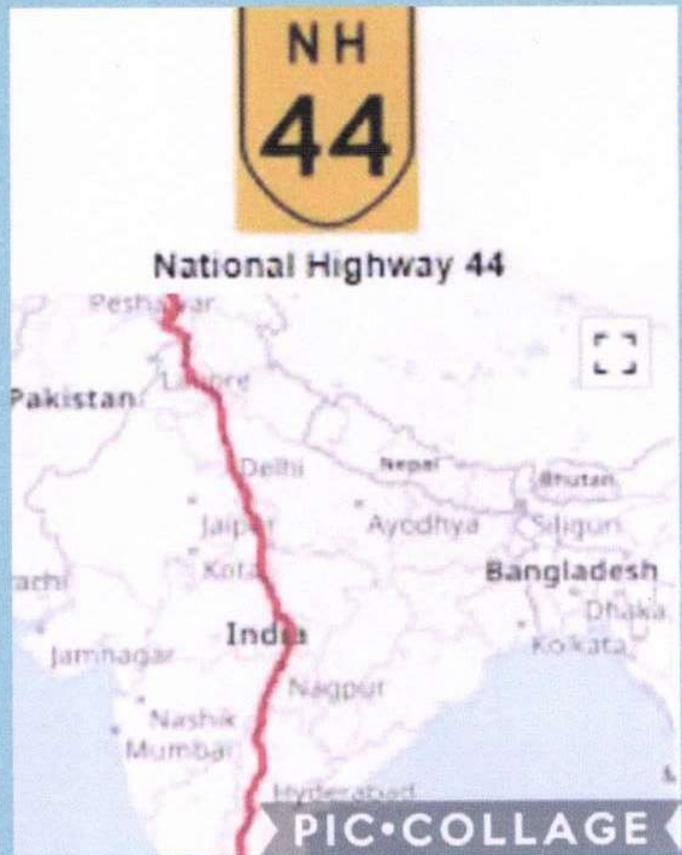
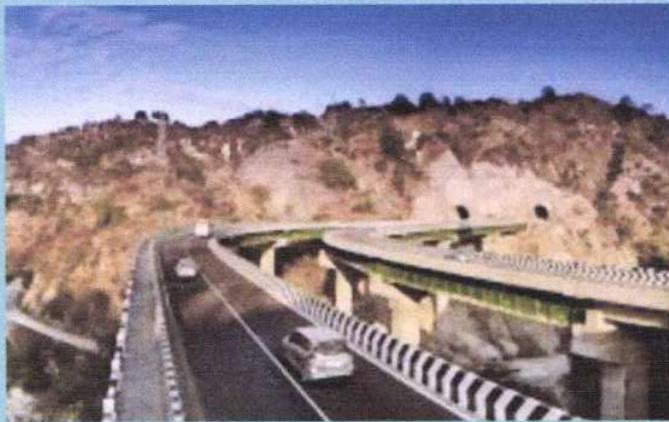
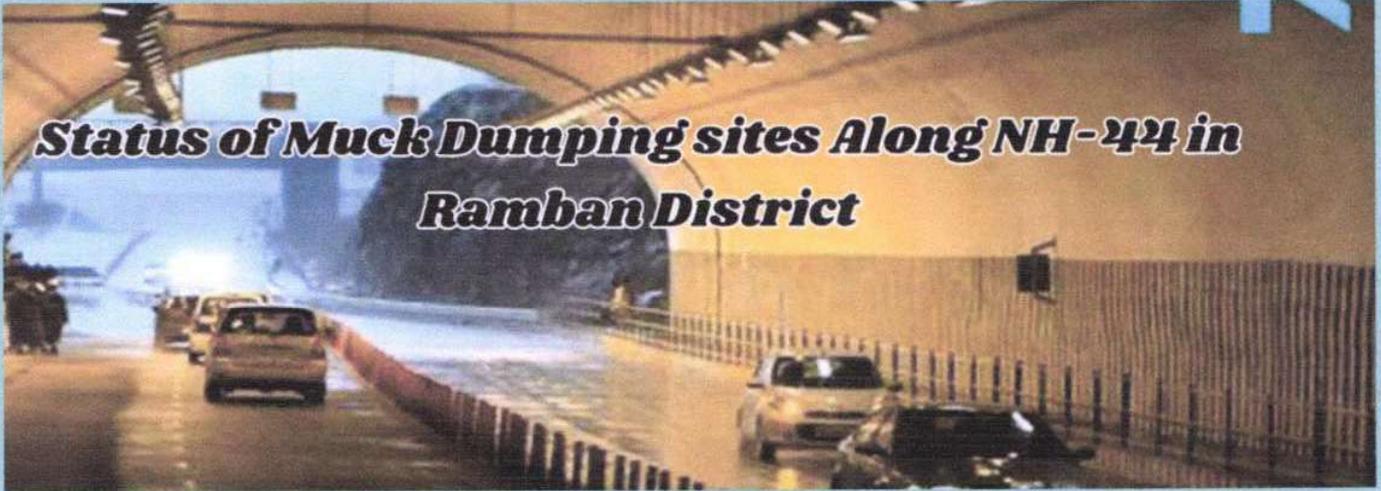
Yours faithfully,


 (J N Sharma)
 Environmental Engineer
 JK Pollution Control Committee,

Copy to:

- 1- PA to Chairman for information of the Worthy Chairman, JKPCC, Jammu
- 2- All Committee Members for information

Status of Muck Dumping sites Along NH-44 in Ramban District



Sub: Hon'ble National Green Tribunal order dated 24-07-2024 in EA No. 23/2024 in OA No. 295/2016 titled Amresh Singh V/s Union of India & Ors. - Constitution of committee, thereof.

The committee constituted vide under Order No. JKPC/PS/MS/24/294-300 dated 1.8.2024 and order No. JKPC/NGT/OA 295-2016/1347-49 dated 12.11.2024, was directed to inspect the site along the National Highway from **Nashri to Banihal** with following terms of reference (TOR):

- i) Status of implementation of Environment Management Plan (EMP) by NHAI.***
- ii) Steps taken to restore the damages caused to the environment during the course of construction of NH-44.***

The committee constituted vide order no JKPC/PS/MS/24/294-300 dated 1.8.2024 comprises of Sh. Angrez Singh, AEE, J&KPC Jammu, Sh. Sanjay Rathore, Divisional Officer PCC, Jammu-South and Sh. Anupam Kaul, Technical Officer, Regional Office PCC, Jammu visited the National highway on 29.08.2024 & 30.08.2024 and submitted its interim report. The constituted committee was asked to revisit the site as per letter No. JKPC/NGT/OA 295-2016/1347-49 issued dated 12.11.2024.

Sh. J.N. Sharma Environmental Engineer, J&K PCC, Jammu was also directed by the authorities to supervise the overall inspection of the site as he was already a part of the earlier committee which recommended for re-framing of EMP in said O.A. Divisional Officer, JKPC Ramban was also the part of the committee during field visits being the concerned officer of the area.

Hon'ble NGT while disposing the original application had issued following directions in the case OA No. 295/2016 vide its order dated 29.10.2021: -

"Accordingly, we direct NHAI to set apart amount of Rs. 129 crores, which is tentative cost for implementing environment management plan and cost of restoration of damage to the environment. NHAI is free to proceed against contractors, if permissible in terms of contractual rights but we do not express any view about such inter se dispute. NHAI may implement the Environment Management Plan which should

include restoration of the damage caused during the course of construction of NHAI-44 so far. Restoration plan may be prepared within one month by the NHAI, which may be overseen by the monitoring Committee constituted by this Tribunal, with the assistance of any other expert/institution or otherwise. Thereafter, the same may be executed as far as possible within six months. NHAI will be bound by the direction of the Monitoring Committee subject to any objection against the same being agitated before this Tribunal. This covers past violations and in future all possible precautions be observed so as to maintain the environment free from damage. "

"In the light of experience in the present case, it will be appropriate that the NHAI sets up forthwith an in-house environment compliance monitoring panel at the headquarters, reporting to the chairman, NHAI, to monitor compliance of EC/FC conditions for various developmental projects being executed by the NHAI to prevent recurrence of such incidents and to ensure protection of environment."

The current report prepared by the committee constituted by the J&KPCC under the overall supervision of the Environmental Engineer Sh. J.N. Sharma is with regard to the work done by NHAI along the National Highway stretch between Nashri and Banihal, which is part of NH-44 and its present status.

Status of Muck Dumping Sites:-

S.No	NH-44 Stretch	Number of Sites	Restored closed sites	Partially Restored Closed site	Operational Sites (yet to be restored)
1.	Nashri to Ramban section				
	a) Initial/Old Sites	27	17	07	03
	b) Additional/Other Sites	03	02	01	0
2.	Ramban to Banihal section				
	a) Initial/Old Sites	29	15	10	04
	b) Additional/Other Sites	12	07	04	01
	Total	71	41	22	08

The detailed status along with photographs of each muck dumping site is enclosed as **Annexure-I & II.**

Observations of the Committee during Field visit:

- a) The committee after field visit found that there are 30 numbers of sites in the stretch between **Nashri to Ramban** (26 kms approx), Out of which 27 are Initial/Old sites and 03 are Additional/Other sites. Out of 27 Initial/Old sites, 19 sites have been by and large restored, 08 sites are **partially** restored and some plantation has come up in these sites due to which the total restoration work couldn't be ascertained. The other 03 sites are active as excavated material is being dumped in these sites due to the construction activity going on. Further, NHAI Team which accompanied the committee needs to provide their remarks on the partially restored sites on the basis of work executed as per the EMP and drawings of the site.
- b) The committee after field visit found that there are 41 number of sites in a stretch between **Ramban to Banihal** (43 kms approx), Out of which 29 are Initial/Old sites and 12 are Additional/Other sites. Out of 29 Initial/Old sites 22 sites have been by and large restored, 14 sites are **partially** restored and some plantation has come up in these sites due to which the total restoration work couldn't be ascertained. The other 05 sites are active as excavated material is being dumped in these sites due to the construction activity going on. Further, NHAI Team which accompanied the committee needs to provide their remarks on the partially restored sites on the basis of work executed as per the EMP and drawings of the site.

Recommendation of the committee:-

1. The NHAI authorities may also submit EMP which envisages for the restoration work of the dumping sites as the plan submitted is after work done (Envt. Restoration Plan)
2. The NHAI may also submit detailed plan of restoration of new alignment section of NH-44 including its restoration on the dumping sites (old and new) where construction of tunnels and viaducts etc is in progress and sites are actively being used for dumping the excavated material.

The restoration work include such as:- i) Reforestation or compensatory afforestation to make up for green cover/vegetation loss; ii) Restoring or stabilizing lands affected by landslides or soil erosion due to construction activities along NH-44 in new alignment; iii) Rehabilitate the natural

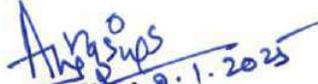
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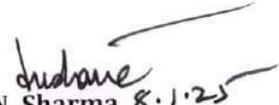
Nalahs/streams by properly channelizing the flow of water where muck dumping has been done or under progress by various engineering methods; iv) Rebuilding any damaged ecosystems, ensuring the reintroduction of native species, and controlling invasive species; v) Installing permanent sign/information boards at each dumping site displaying complete detail of the dumping site which may include chainage, area, capacity, quantity dumped, Available capacity and restoration work done.


Anupam Kaul
Technical Officer

Chander Kotwal
Divisional Officer
Ramban

Sanjay Rathore
Divisional Officer
Jammu-South


Anrez Singh 8.1.2025
Asstt. Env. Engineer(HQ)
PCC,Jammu


J.N. Sharma 8.1.25
Environmental Engineer(HQ)
J&K PCC Jammu

ANNEXURE-1

Status of Restoration Work done on Muck Dumping Sites from Nashri to Banihal

Nashri - Ramban section

S. No.	Initial/ Old Site No.	Name of Site / Village	Site GPS Coordinate s submitted to NGT	Landfill- Designated / Non- Designated (Forest / Rev. Pvt.)	Area (in Hectares)	Status (Closed / Operational)	Restoration Work
1	1	Nashri (130+690 - 130+800)	3308'13"N 75017'59"E	Forest Land Designated	1	Operational	Slope has been stabilized by providing Gabion & Coir Matting.
2	2	Nashri (Near Lucky Dhaba) (131+280 - 131+350)	3308'29"N 75018'13"E	Pvt. Land designated	0.61	Closed	Gabion walls have been provided after making bench and natural Vegetation has grown along slopes.
3	3	Sarga Temple (132+400 - 132+500)	3309'03"N 75018'22"E	Forest Land Designated	1.2	Closed	Gabion walls have been provided after making bench and natural Vegetation has grown along slopes.
4	4	Dhalwas (132+700 - 133+100)	330 9'18"N 75018'26", E	Non Designated		Operational	Construction of New bridge and Viaduct found in progress. The slope protection work needs to be taken up after completion of above work.

5	5	Dhalwas-1 (133+350 - 133+400)	3309'30''N 75018'31'' E	NHAI Acquired	0.98	Closed	Natural Vegetation has grown up along slopes. Gabion structures need to be provided.
6	6	Dhalwas- II Near School (133+420 - 133+460)	3309'33''N 75018'32'' E	NHAI Acquired	1.01	Closed	Natural vegetation found grown at site.
7	7	Dhalwas- Peerah- I (134+770 - 134+820)	33010'6''N 75018'20'' E	Forest Land Designated	5.07	Closed	Site restored by Forest Department under CAMPA as informed.
8	8	Dhalwas- Peerah- II (135+300 - 135+350)	33010'10'' N 75018'2''E	Forest Land Designated	7.55	Closed	Site restored by Forest Department under CAMPA as informed
9	9	Sawani- I (135+900 - 135+940)	33010'14'' N 75017'52'' E	NHAI Acquired	1.76	Closed	Slopes found stabilized by way of providing Jute matting and gabion wall.
10	10	Sawani- II (136+760 - 136+810)	33010'28'' N 75018'11'' E	NHAI Acquired	2.83	Closed	Natural vegetation has developed on the slopes and gabion provided.
11	11	Sawani -III Peerah Near Dam View Hotel (138+050 - 138+100)	33010'28'' N 75018'23'' E	Private Designated	1.89	Closed	Natural vegetation has developed on the slopes, without benching and gabion provided at bottom.

12	12	Near T-1, T-2 Kunfer Nallah 139+297 - 139+319	330 10'52"N 75017'57" E	Tunnel Site	0.2	Closed	The slopes found stabilized by providing Jute matting. Gabion constructed along nallah in major portion but needs to be extended upto the bridge.
13	13	Chanderkote (141+200 - 141+320)	33012'23" N 75016'52" E	Private Designated	1.76	Closed	The sites seems to be stable with partial vegetation cover developed on slopes. Gabions not provided along river Chenab.
14	14	Near 48 Bridge Chanderkote (143+360 - 143+380)	33012'25" N 75016'47" E	Non Designated		Closed	
15	15	Near 48 Bridge Chanderkote (143+400 - 143+420)	33012'27" N 75016'45" E	Non Designated		Closed	
16	16	Near 48 Bridge Chanderkote (143+720 - 143+740)	33012'27" N 75016'45" E	Non Designated		Closed	
17	17	Near Jaswal Bridge (144+500 - 144+520)	330 12'53"N 750 16'20"E	Private Designated		Closed	
17	17						Small duping site, the Slope stabilized and natural vegetation grown on slope.

18	18	Kanthen (Karol-I) Bridge 51 (Near Hotel Khana Khazana) 144+950 - 144+970	330 13'5"N 750 16'18"E	Private Designated	0.48	Closed	Slope stabilized, Gabion wall provided along nallah.
19	19	Kanthen - Karol- II Near Kundi Nallah Bridge-53 145+440 - 145+500)	330 13'25"N 750 16'1"E	Private Designated	0.78	Closed	Natural vegetation has developed on slopes, Gabion walls exists for stabilizing slopes in major portion but needs to be provided in washed portion of about 150 meter length along river Chenab.
20	20	Kanthen (145+520 - 145+620)	33013'27" N 750 15'56"E	Private Designated	1.76	Closed	
21	21	Kanthen (145+620 - 145+850)	330 13'12"N 750 16'4"E	Non Designated		Closed	
22	22	Ramban Near Kundi Nallah Bridge 53 (145+850 - 145+900)	33013'27" N 750 16'0"E	State Land		Closed	
23	23	Kanthen - Karol (Near Amar Punjabi Dhaba) 146+094 - 146+180)	33013'14" N 75015'51" E	State Land		Closed	

24	24	Opp. Horticulture Office Gate (146+200 - 146+230)	33013'21" N 75015'53" E	Non Designated	Closed	Slope stabilized, Jute matting provided with Gabion walls, Natural vegetation developed on slopes. Gabion in about 50 meter length along river Chenab required.
25	25	Neera (Opp. PHE Water Filling Station) (147+225 - 147+525)	33013'44" N 75015'10" E	State Land	Closed	
26	26	Cafeteria Morh Ramban (Opp. Army Camp Maitra) (147+850 - 148+700)	33014'01" N 75014'51" E	State Land	Operational	Sliding area, where Realignment under progress by way of cut & Cover and Tunnel at this location. Restoration of slope required if any is to be done after completion of work.
27	27	Kowbagh, Ramban	33013'10" N 75012'06" E	Forest Land Designated	Closed	Gabion walls along with Jute matting provided at site



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Ramban - Banihal Section							
28	1	Seri-Chamba	33° 14'58" N 75° 13'33" E	State - Non Designated		Closed	Slope stabilized, natural vegetation exists and Gabion wall needs to be provided along Chenab in major portion.
29	2	Seri - near Shiv Temple	33° 15'25" N 75° 12'16" E	State - Non Designated		Closed	No dumped material at site.
30	3	Seri -village	33° 14'58" N 75° 13'02" E	Private Land - Designated	2.16	Closed	Gabion walls & Jute Matting have been provided for stabilizing the slope. Natural vegetation developed on slopes.
31	4	Maroog- I	33° 15'27" N 75° 11'45" E	Forest - Designated	0.14	Closed	Gabion walls & Jute Matting provided for stabilizing of slope. Channelization of cross drain/nallah also done.
32	5	Maroog- II (Near T-2)	33° 15'47" N 75° 11'29" E	Forest - Designated	2.15	Closed	Gabion walls & Jute Matting have been provided for stabilizing the slope. Channelization of cross drain/nallah also done at site.
33	6	Maroog- III	33° 15'17" N 75° 17'06" E	Forest - Designated		Closed	Gabion walls & Coir Matting have been provided for stabilizing the site by forest department.

34	7	Battery Cheshma	33° 16'48" N 75° 10'48" E	Forest - Designated	0.18	Closed	Gabion walls & Jute Matting have been provided for stabilizing the slope. Natural vegetation developed on slopes.
35	8	Anokhi Fall	33° 16'49" N 75° 10'43" E	Forest - Designated	0.3	Operational	Site needs restoration.
36	9	Digdole	33° 17'22" N 75° 10'40" E	Forest - Designated		Operational	No dumping is done presently but as informed, 60 kanals of additional land acquired for dumping of tunnel muck, if required. NHAI needs to provide proper protection before start of dumping further.
37	10	Digdole - I	33° 17'45" N 75° 10'38" E	Forest - Designated	4.7	Operational	As informed, additional Forest land acquired for dumping of tunnel muck in realigned section. Gabions walls constructed at toe and at intermediate portion in parts. NH needs to completely protect the dumping site and to properly channelize the nallah after completion of work.
38	11	Digdole - II	33° 17'45" N 75° 10'52" E	Forest - Designated	1.1	Operational	
39	12	Digdole - III	33° 18'27" N 75° 10'52" E	Forest - Designated	1.4	Closed	Slope stabilized and Natural vegetation developed on slope.
40	13	Panthiyal	33° 19'18" N 75° 11'49" E	Forest - Designated	0.26	Closed	Toe of the slope have been protected by providing Gabion wall and natural vegetation have also occurred on slope.

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41	14	Moumpassi	33° 19'18" N 75° 11'49" E	Private/State Designated	0.47	Closed	Change in alignment and Viaducts under construction at the site. Natural vegetation developed on slopes and the toe protection to be done by NH on completion of Via duct work.
42	15	Ramsoo	33° 20'43" N 75° 11'13" E	Private Land - Designated	2.13	Closed	Slope Stabilized and vegetation developed on slope.
43	16 & 17, 18	Gangroo Ramsoo	33° 20'45" N 75° 10'56" E	Private Land - Designated			Gabion walls & Jute Matting have been provided for stabilizing the site. Gabion walls & Jute Matting have been provided for stabilizing the site. Natural vegetation has also grown at the site. Cross drainage/Nallah also channelized.
44	19	Hingni	33° 21'15" N 75° 10'19" E	State + Private + Forest - Designated	1.3	Closed	Gabion wall provided. Change in alignment and Viaducts under construction at the site. This dumping also the part of road realignment.
45	20	Kishtwari Pathar	33° 22'02" N 75° 11'16" E	Forest		Closed	Gabion walls & Jute Matting have been provided for stabilizing the site.

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46	21 & 22	21 & 22 Sherbibi- Shalgadi Nallah	33° 12'22" N 75° 12'2" E	Private Land - Designated	9.4	Closed	Gabion walls & Jute Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site.
47	23 & 24	23 & 24 Chamalwas I	33° 23'20" N 75° 12'7" E	Private Land - Designated	0.15	Closed	Gabion walls have been provided for stabilizing the site. Site stabilized. Natural vegetation grown at site along bisleri Nallah.
48	25	Rattanwas I	33° 24'23" N 75° 11'54" E	Private Land - Designated	2.3	Closed	Gabion walls & Jute Matting have been provided for stabilizing the site. Channelization of cross drainage/nallah done.
49	26	Rattanwas II	33° 24'23" N 75° 12'4" E	Private Land - Designated			
50	27	Rattanwas III	33° 25'23" N 75° 12'17" E	Private Land - Designated	0.93	Closed	Gabion walls & Jute Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site.
51	28	Kharpora Banihal	33° 25'23" N 75° 12'17" E	Private		Closed	Gabion walls have been provided for stabilizing the site. Natural vegetation has also grown on the site.
52	29	Banihal - I & II	33° 25'46" N 75° 12'15" E	Private Land - Designated	2.5	Closed	Gabion walls & Jute Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site.

Besides above Initial/Old sites, other/additional (old and new) muck dumping sites were also inspected and the observations made are submitted as under:

Nashri - Banihal section						
MDS no.	Name of Site / Village	Site GPS Coordinates submitted to NGT	Landfill- Designated / Non- Designated (Forest / Rev. Pvt.)	Area (in Hectares)	Status (Closed / Operational)	Restoration Work
1	Nashri Nashri-Batote Road		Forest Land		Closed	Slope has been stabilized by providing Gabion & Plantation done
2	Nashri				Closed	Slope protection done and natural vegetation developed.
4	Dalwas		Forest Land Designated		Closed	Natural Vegetation has grown along slopes.
24	Sei-Ramban	33.245864 75.21675			Closed	Gabion provided, Jute matting done.

26	Adhwa-Marog	33.257184 75.196843			Closed	Gabion provided, Jute matting done. Natural Vegetation has grown up along slopes.
	Khuni Nallah near New Under Construction Tunnel Portal		Forest Land		Operational	No protection work found
35	Khuni Nallah				No dumping done	Sliding area.
39	Ramsu Near SDM office	33.338679 75.191835			Closed	Slopes found stabilized and natural vegetation developed on slopes.
42	Ramsu	33.335791 75.194482			Closed	Natural vegetation has developed on the slopes and gabion provided.
43	Hingni-I	33.347826 75.177918			Closed	Gabion provided at bottom.
45	Hingni-II	33.351318 75.178498			Closed	Realignment, Via-duct under construction

48	Dolegam	33.368234 75.188967				Closed	Gabion wall provided, Jute matting provided and vegetation cover developed on slopes.
49	Sherbibi	33.375435 75.197807				Closed	Gabion wall and jute matting provided.
51	Sherbibi near Chinar Tree	33.378886 75.200364				Closed	Gabion wall provided along nallah.
55	Chamalbass	33.392662 75.198453				Closed	Gabion walls provided for stabilizing slopes, jute matting done.

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ANNEXURE-II

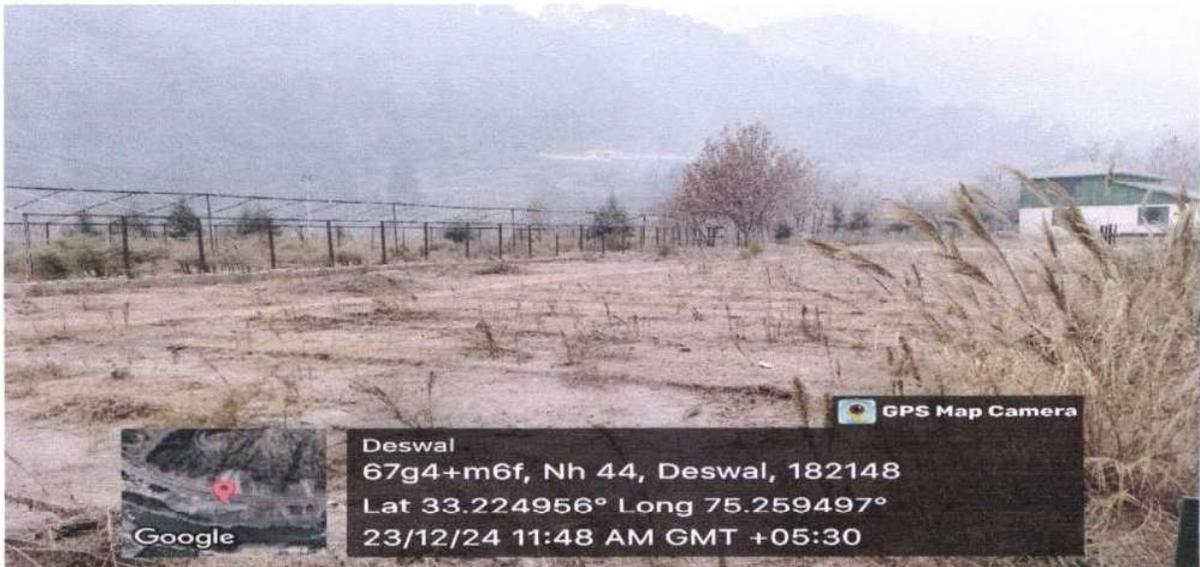
(Photographs of
Muck Dumping Sites)

**Report of status of Restoration of Dumping Sites Between Nashri -
Ramban, NH-44**

1. Nashri - Ramban Section

MDS - 01 (NGT Site no. nil)

Location: Nashri, Ramban



Details of Work done for Restoration: The site is stabilized with vegetation over the slope. No further restoration is required.

MDS - 02 (NGT Site no. nil)

Location: Nashri, Ramban



Details of Work done for restoration: Slope protection through coir mat & hydroseeding has been done and no additional stabilization measure is required.

MDS - 03 (NGT Site no. 01)

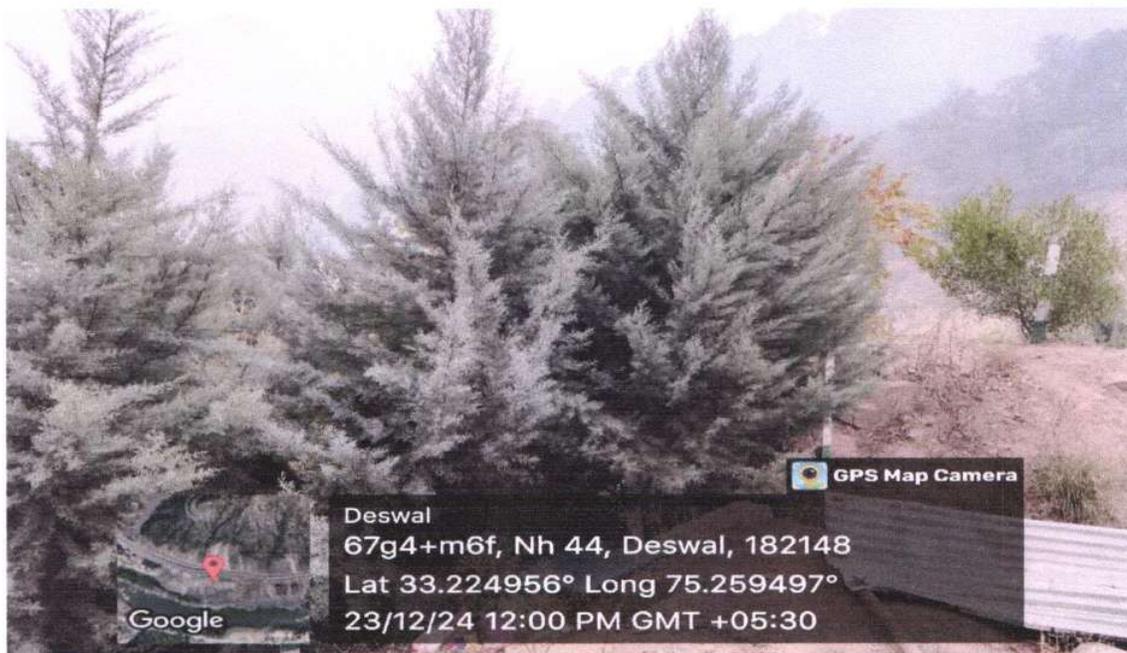
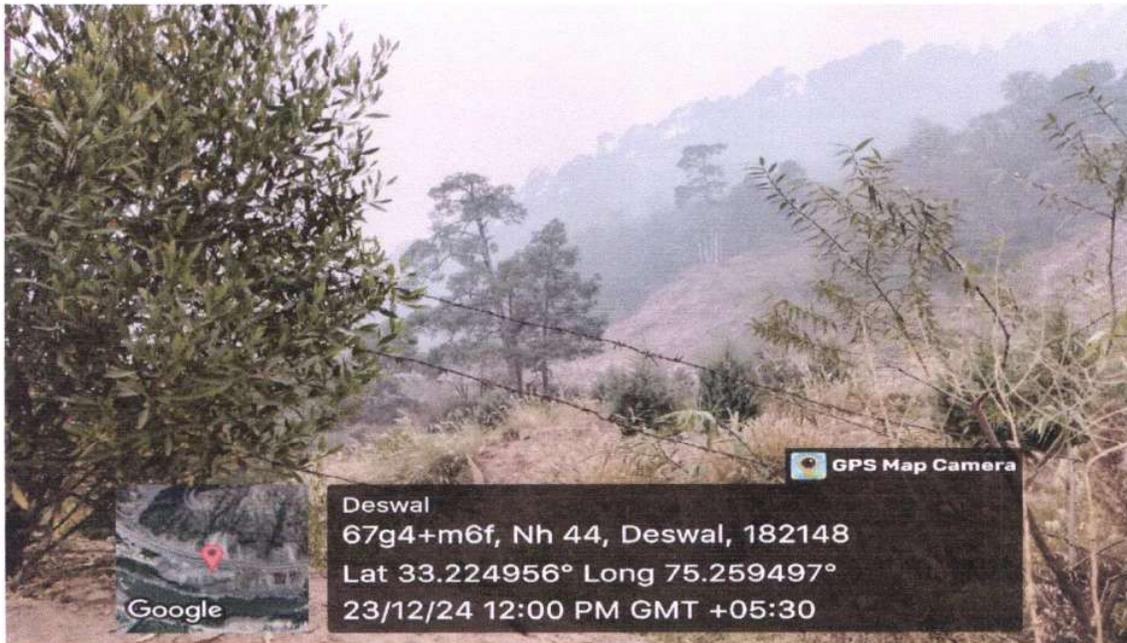
Location: Nashri, Ramban



Details of Work done for restoration: Slope has been stabilized by providing Gabion & Coir Matting.

MDS - 04 (NGT Site no. nil)

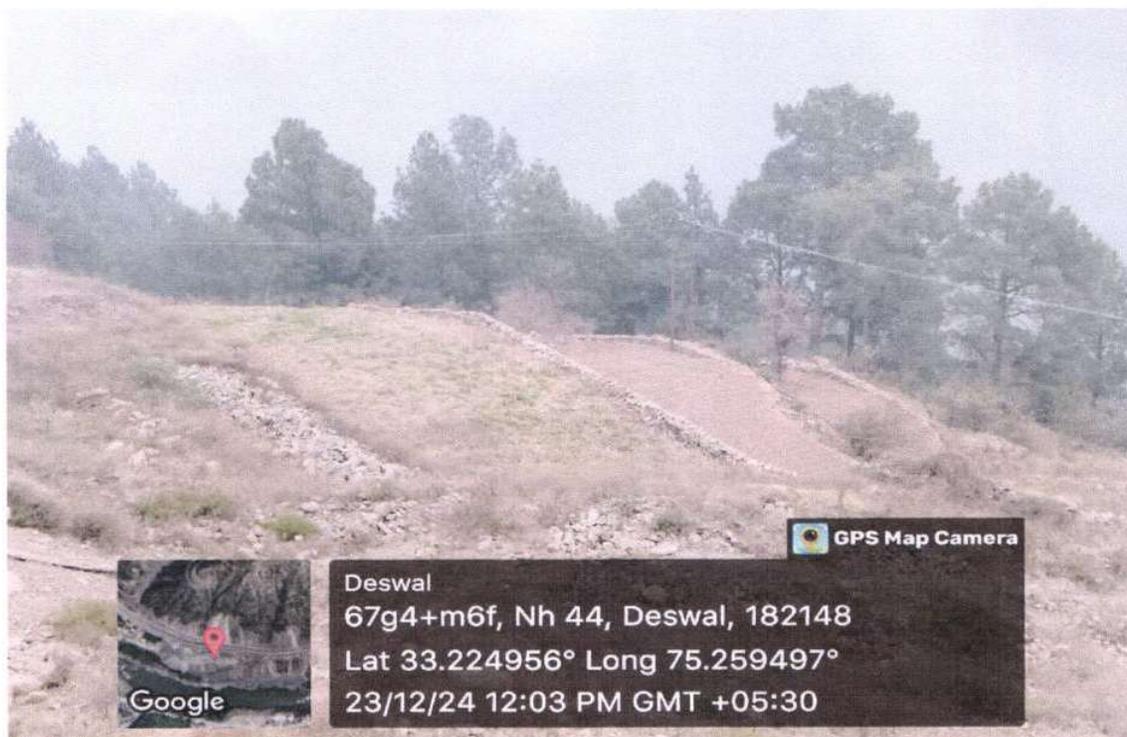
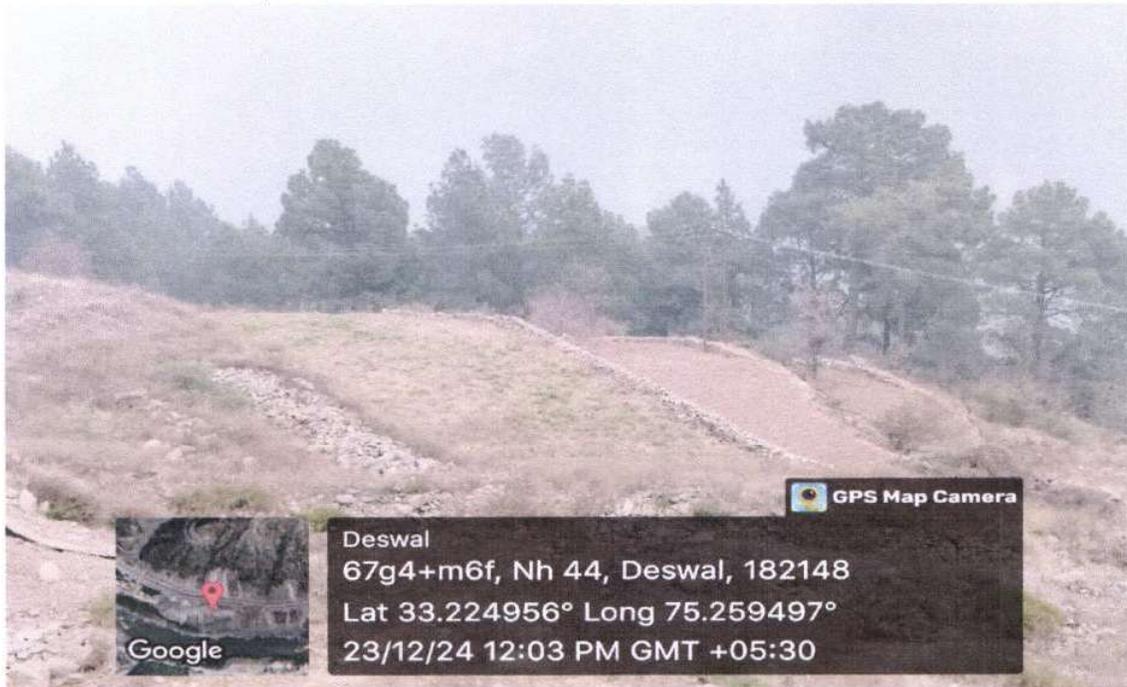
Location: Dhalwas, Ramban



Details of Work done for restoration: Natural Vegetation has occurred and no further treatment is required.

MDS - 05 (NGT Site no. 02)

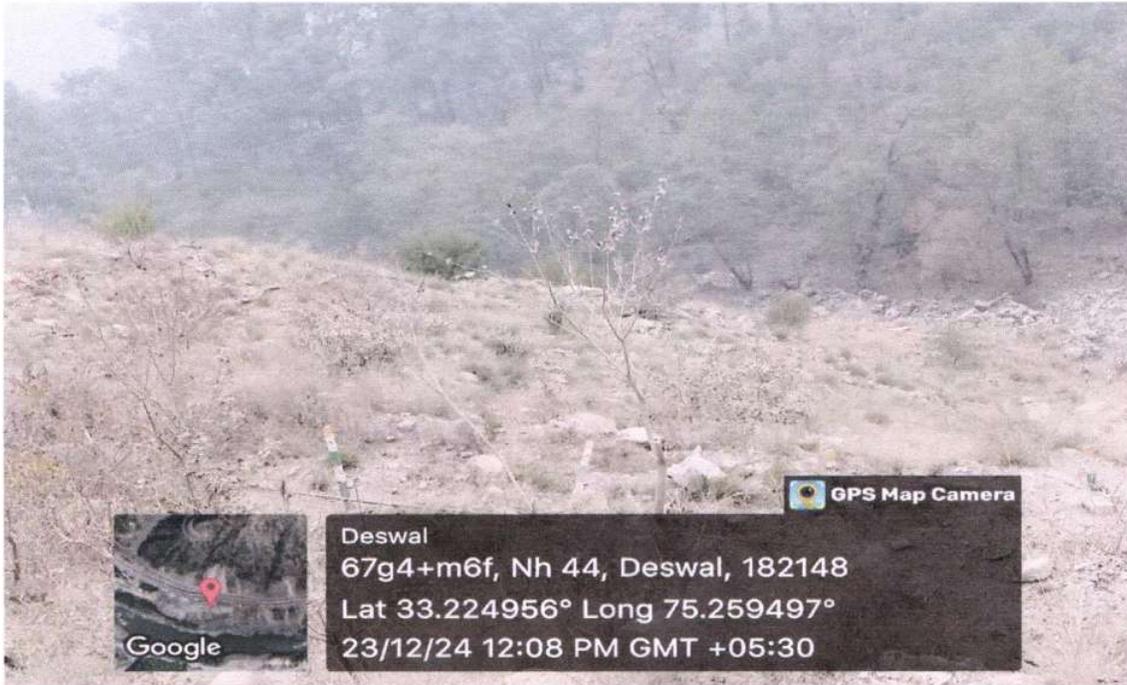
Location: Dhalwas, Ramban



Details of Work done for restoration: Gabion walls have been provided after making bench and natural Vegetation has occurred and no further treatment is required.

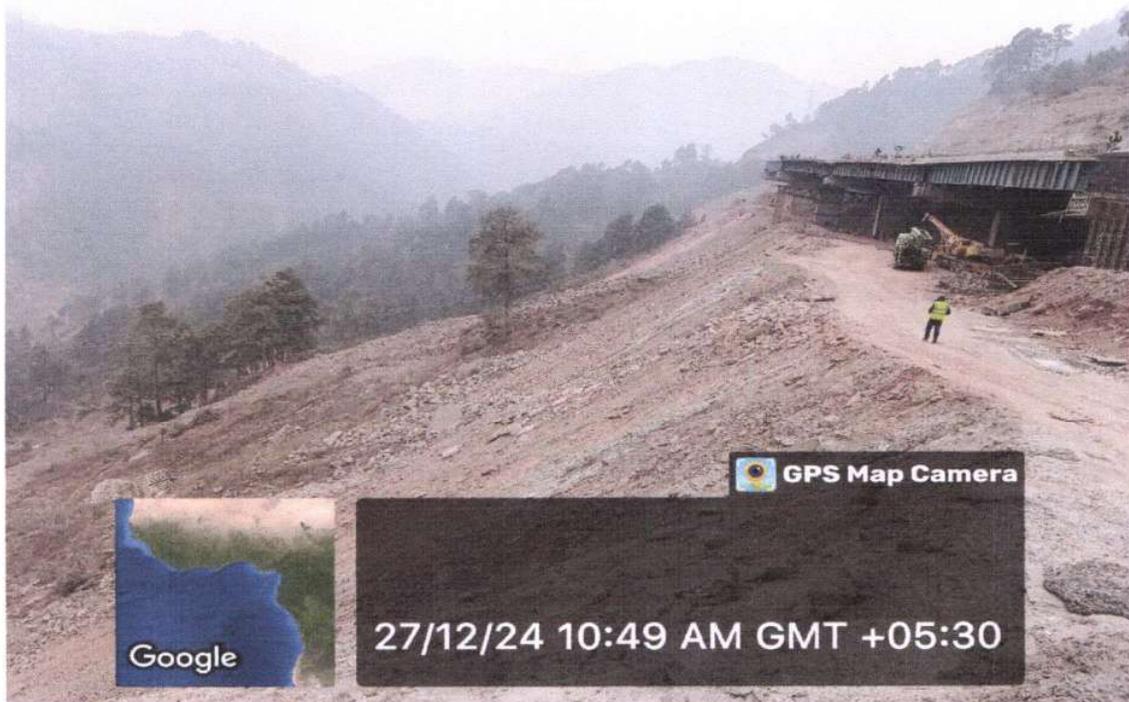
MDS - 06 (NGT Site no.3)

Location: Dhalwas, Ramban



Details of Work done for restoration: Natural Vegetation has occurred and no further treatment is required.

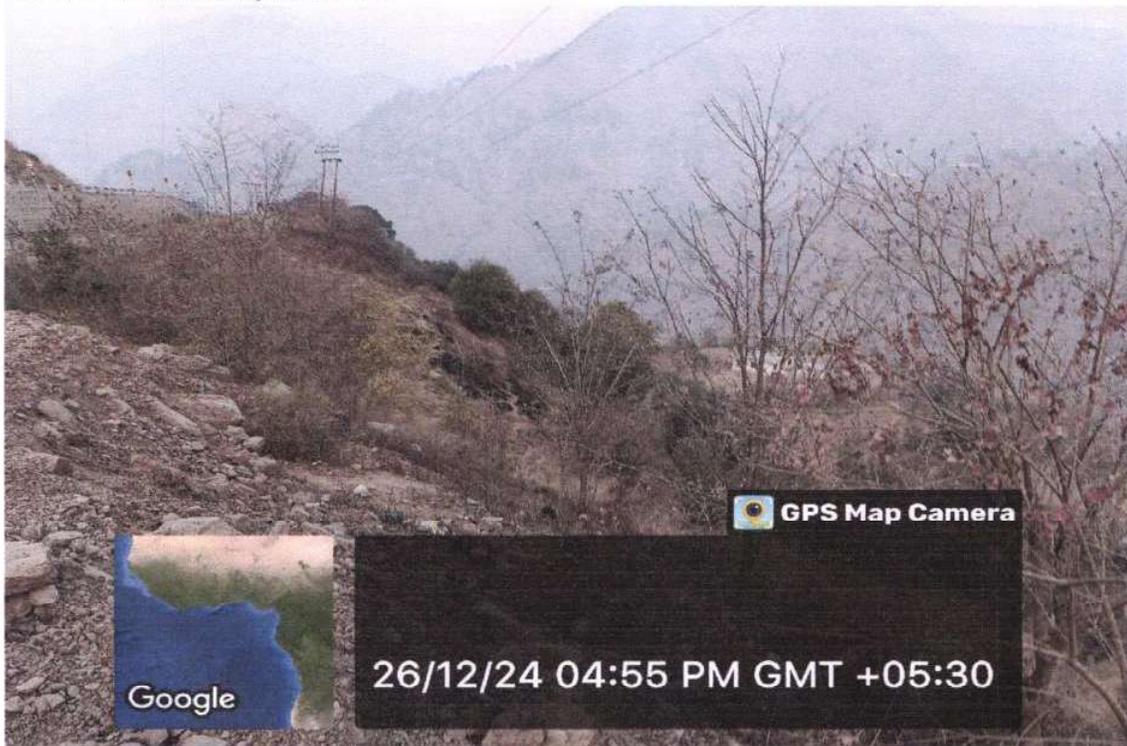
MDS - 07 (NGT Site no. 04)
Location: Dhalwas, Ramban



Details of Work done for restoration: A massive slide occurred in march 2020 in which about 800 metres road from hill side washed away. New bridge proposed which is under construction. Complete protection of slope in the scope of contractor and will be completed after completion of Viaduct.

MDS - 08, (NGT Site no. 5 & 6)

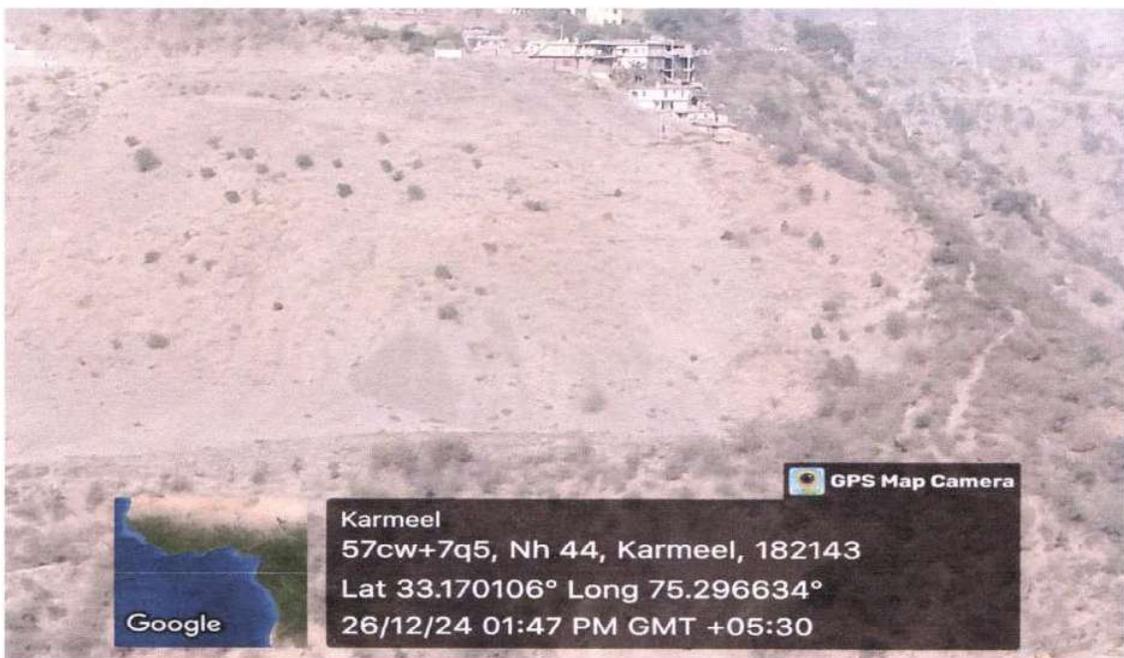
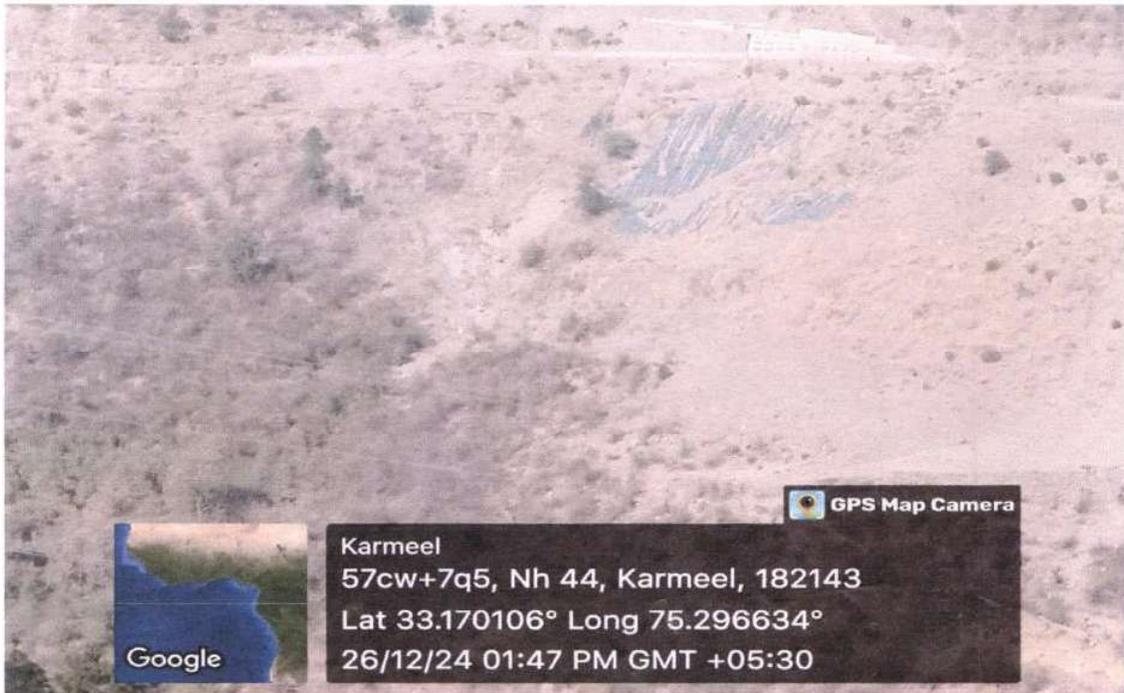
Location: Dhalwas, Rambam



Details of Work done for restoration: Natural Vegetation has occurred and no further treatment is required.

MDS - 09, (NGT Site no. 7)

Location: Dhalwas, Ramban



Details of Work done for restoration: Site restored by Forest Department under CAMPA. Slopes are stable with Green Cover.

MDS - 10, (NGT Site no. 8)

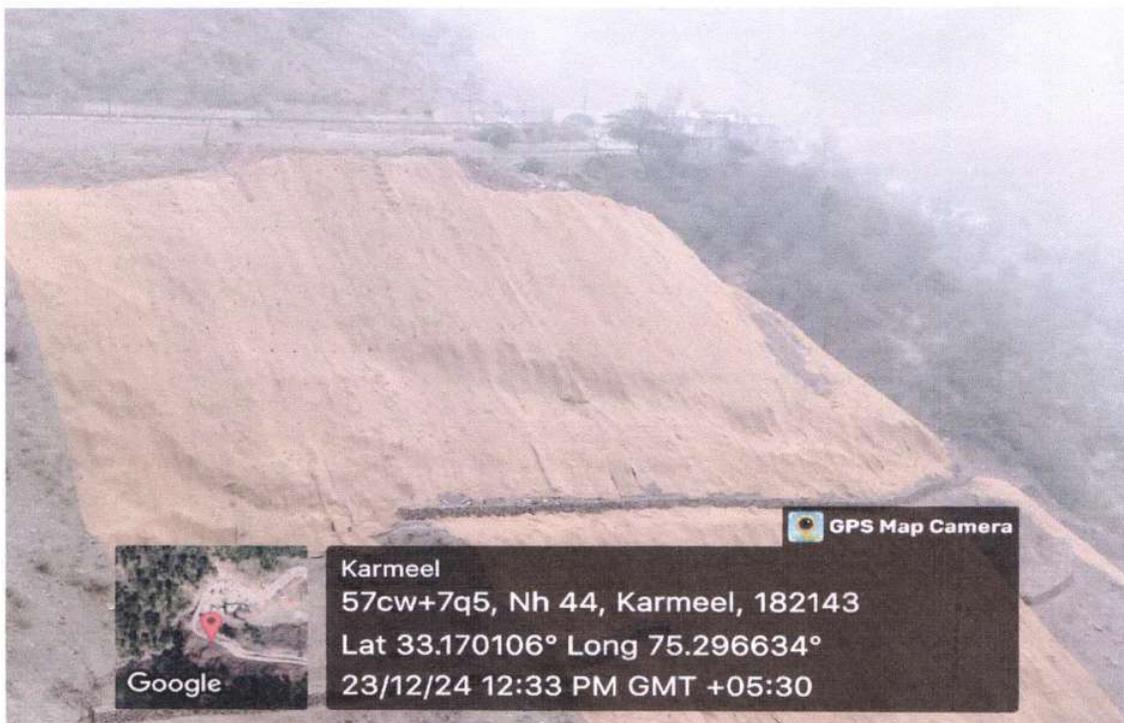
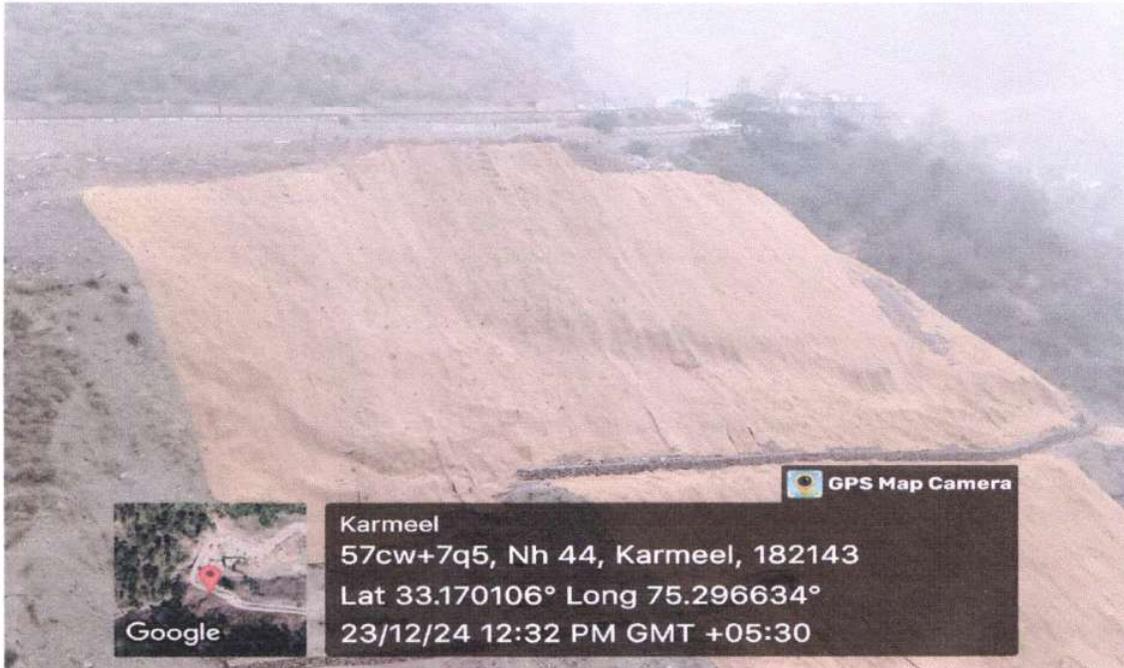
Location: Peerah, Ramban



Details of Work done for restoration: Site restored by providing Gabion wall & Coir mat Slopes are stable with Green Cover.

MDS - 11, (NGT Site no. 09)

Location: Peerah, Ramban



Details of Work done for restoration: Slopes have been stabilized by providing Coir Matting and Gabion Wall after benching. No further restoration is required.

MDS - 12, (NGT Site no. 10)

Location: Peerah, Ramban



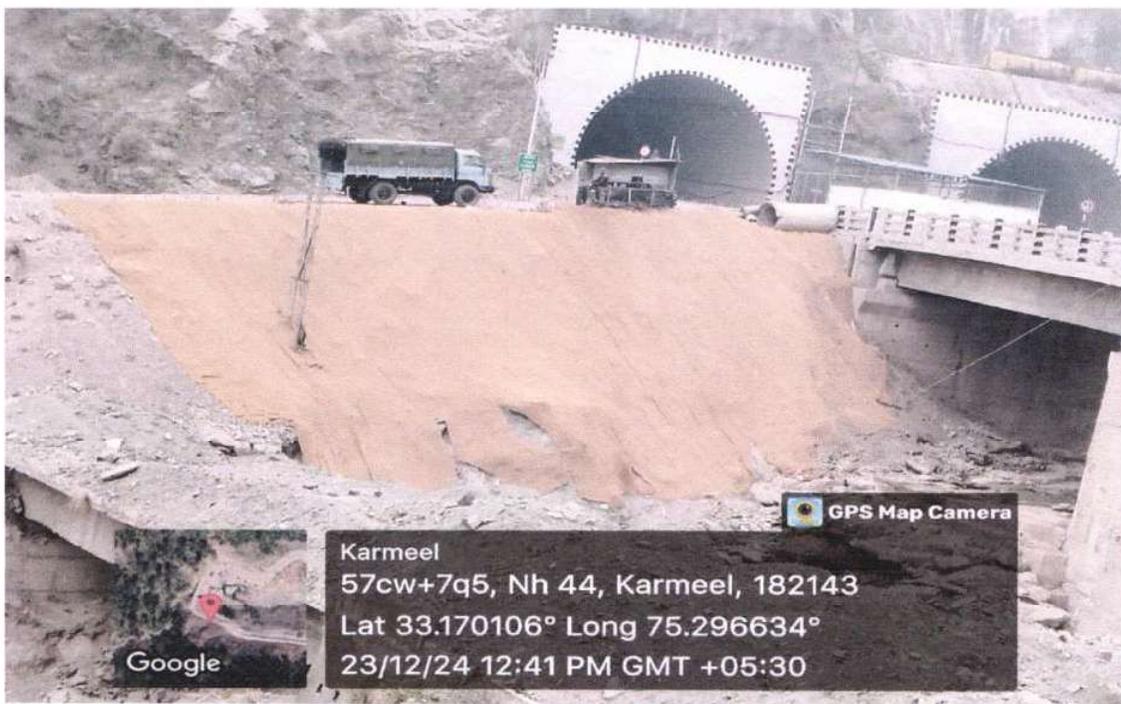
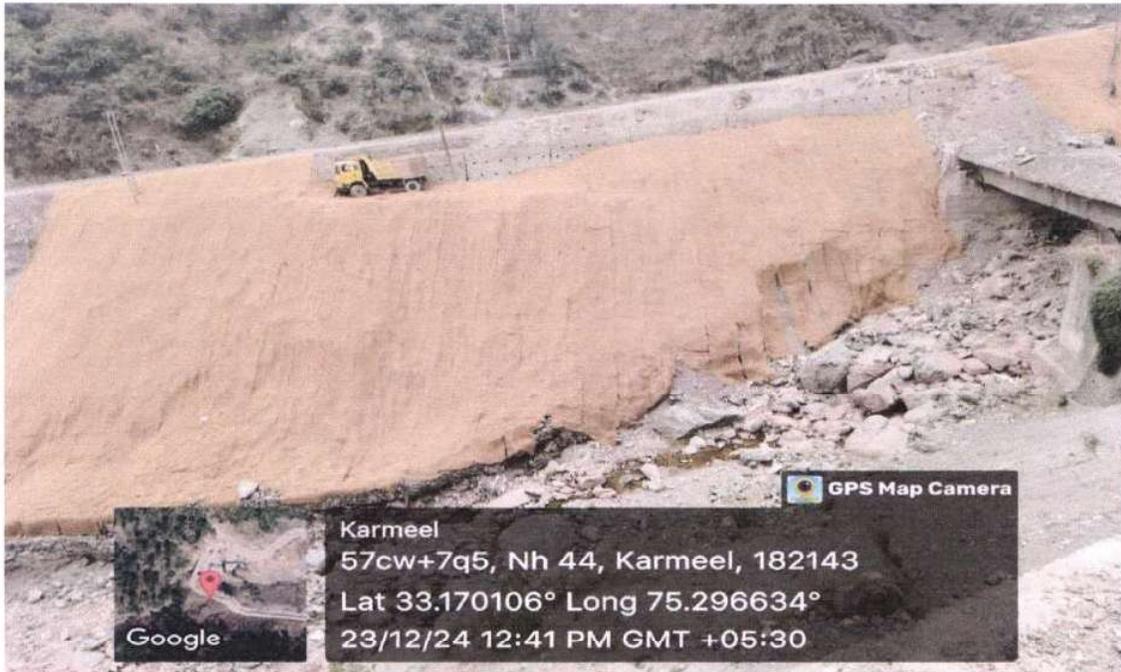
Details of Work done for restoration: Natural green cover has developed on the slopes and hence the slopes are stable.

MDS - 13, (NGT Site no. 11)**Location: Dam View-Peerah, Ramban**

Details of Work done for restoration: The slopes have been stabilized by providing Coir matting and Gabion wall and natural green cover have developed on the slopes and hence the slopes are stable.

MDS - 14, (NGT Site no. 12)

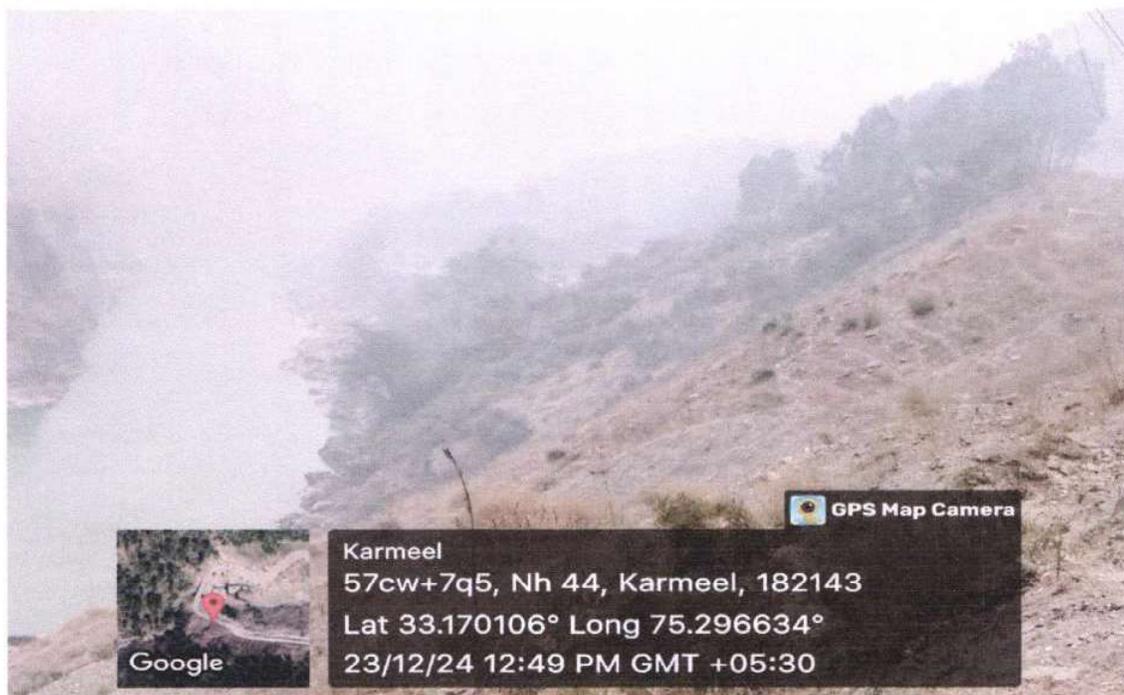
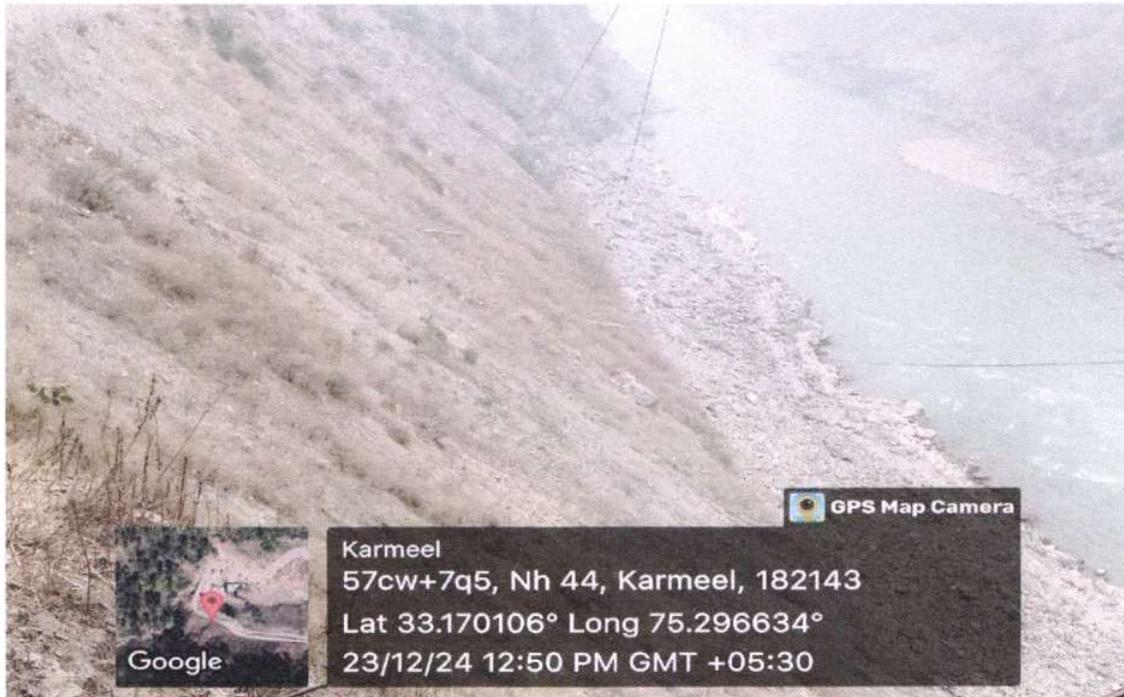
Location: Kunfer Naalah, Chanderkote Ramban



Details of Work done for restoration: The site has been stabilized by providing Coir matting and Gabion.

MDS - 15, (NGT Site no. 13 - 16)

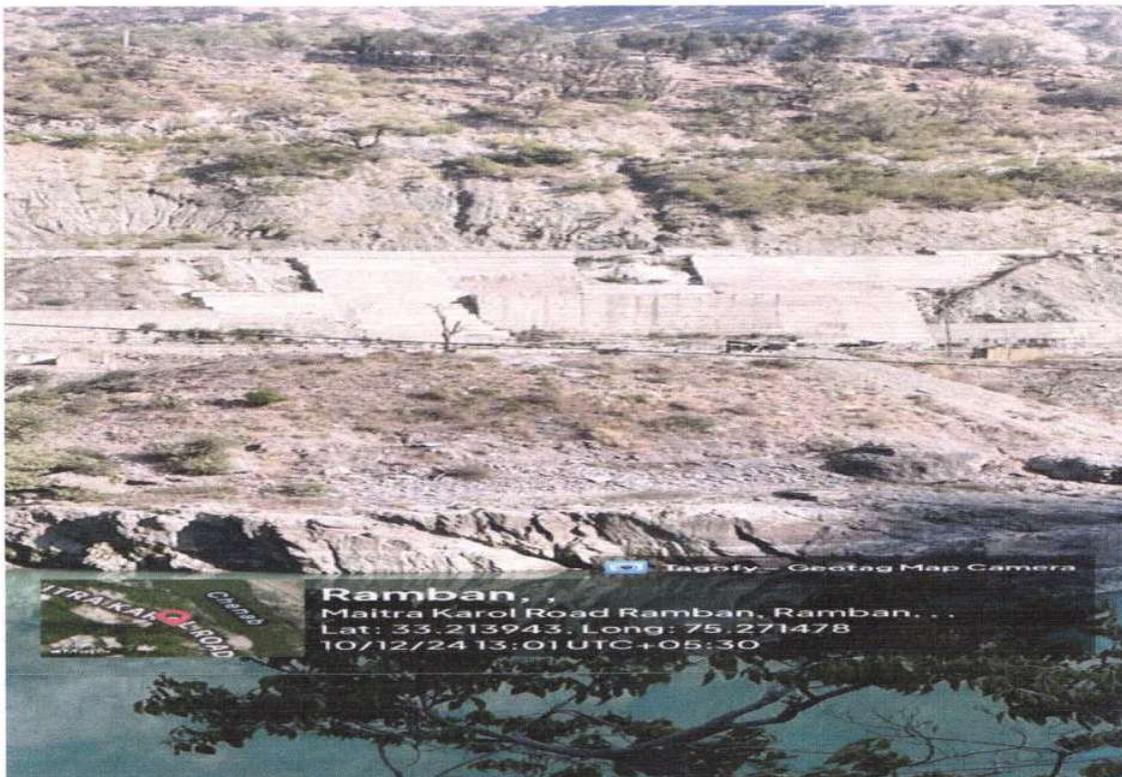
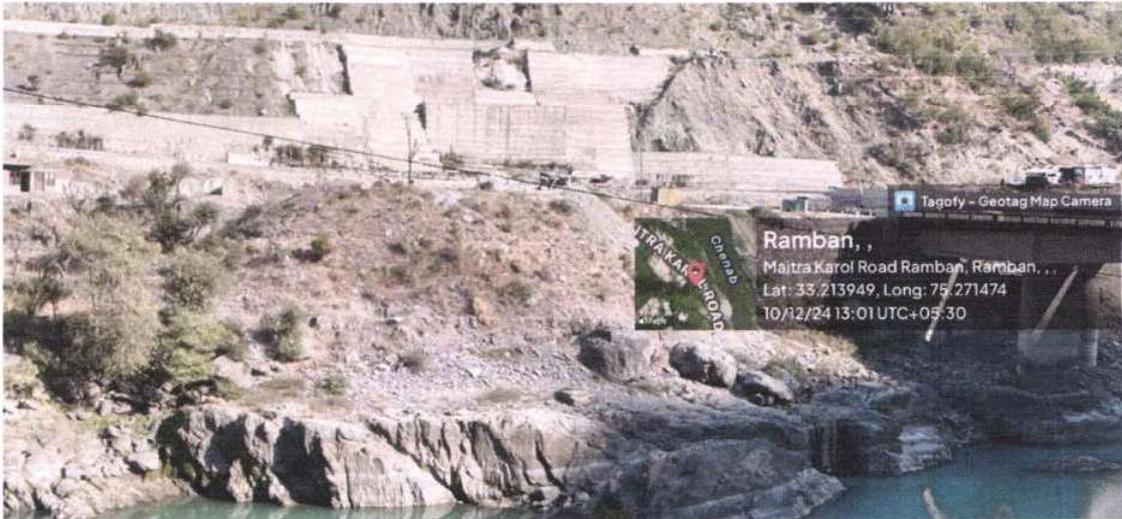
Location: Duggi Pulli Chanderkote, Ramban



Details of Work done for restoration: The sites have become stable with partial green cover on slopes and toe line of the river Chenab is naturally protected by rocks and boulders.

MDS - 16, (NGT Site no.17)

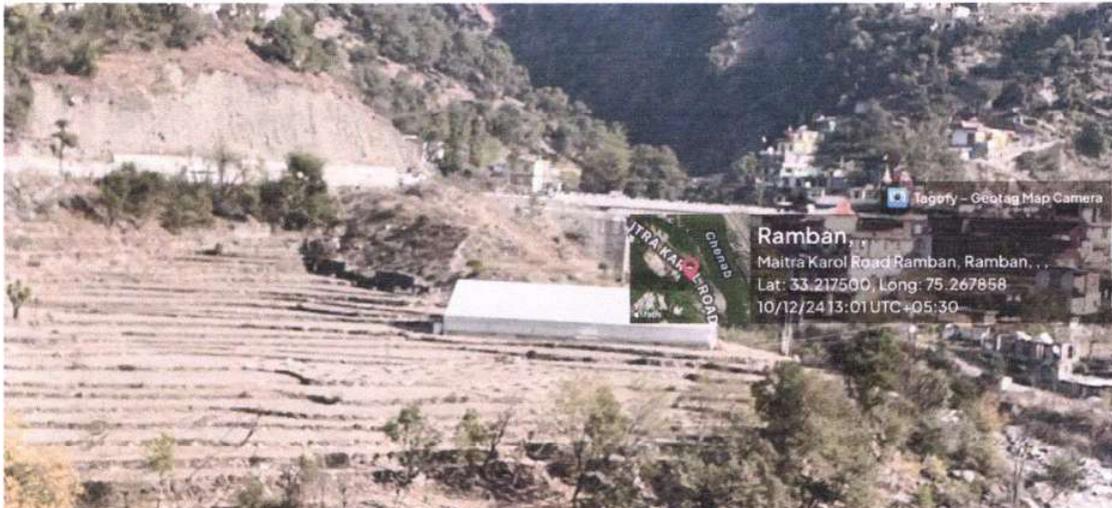
Location: Jaswal Bridge, Ramban



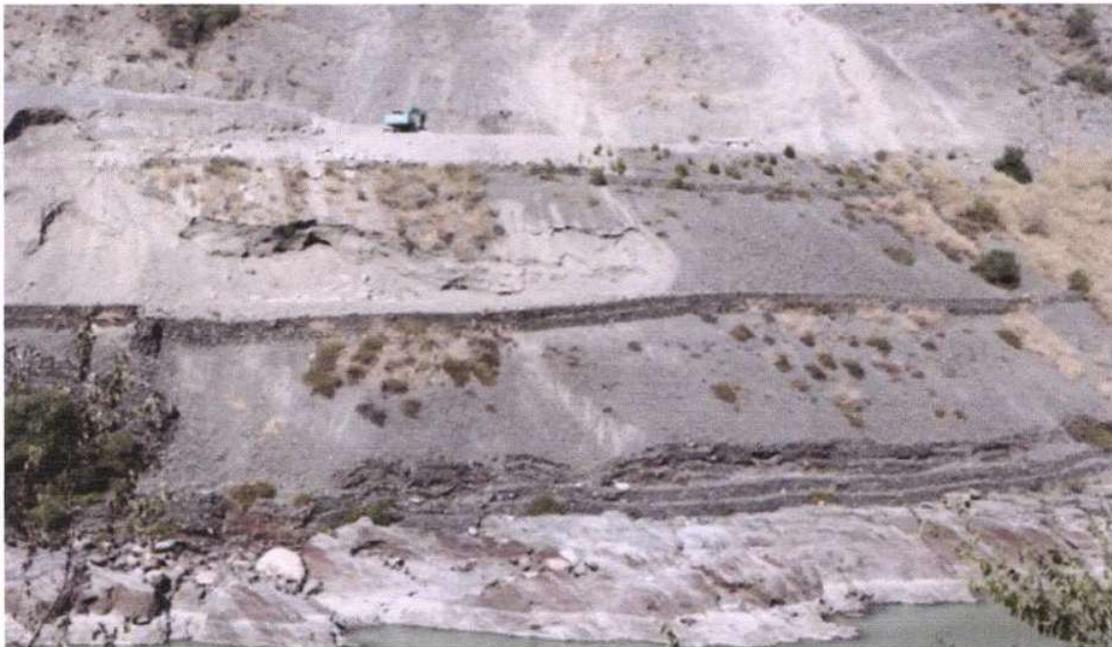
Details of Work done for restoration: site stabilized and natural vegetation grown on slope.

MDS - 17, (NGT Site no.18)

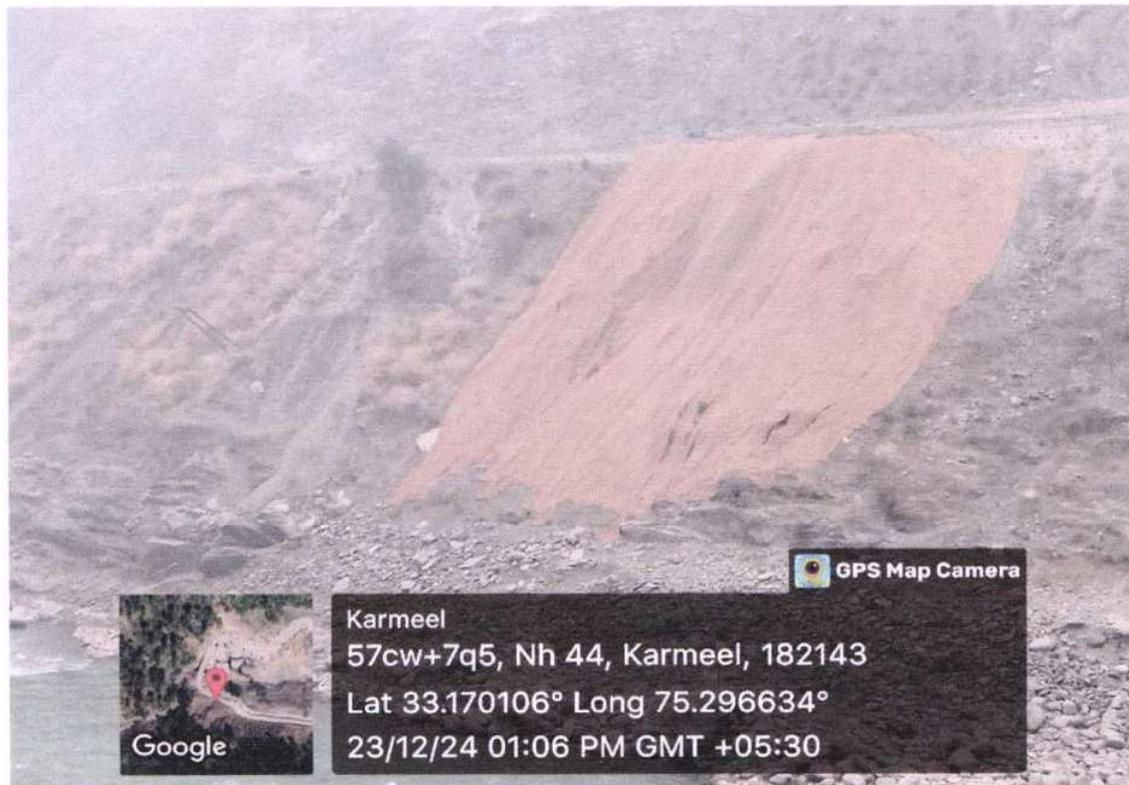
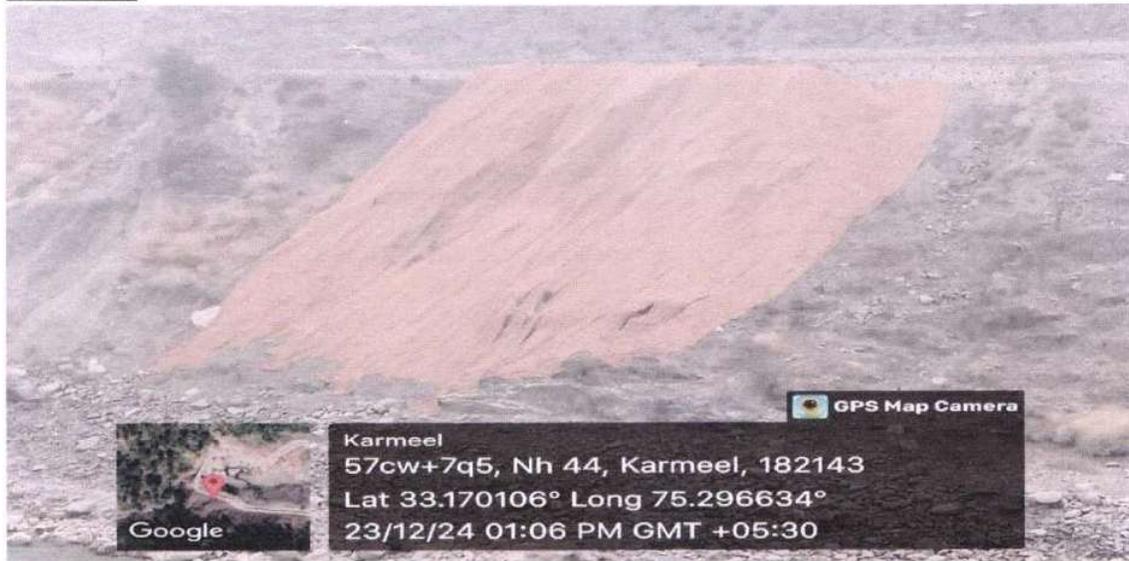
Location: Karol Nallah, Ramban



Details of Work done for restoration: Gabion walls have been provided for stabilizing the site.

MDS - 18, (NGT Site no. 19-23)**Location: Neera, Kanthi Naalah, Ramban**

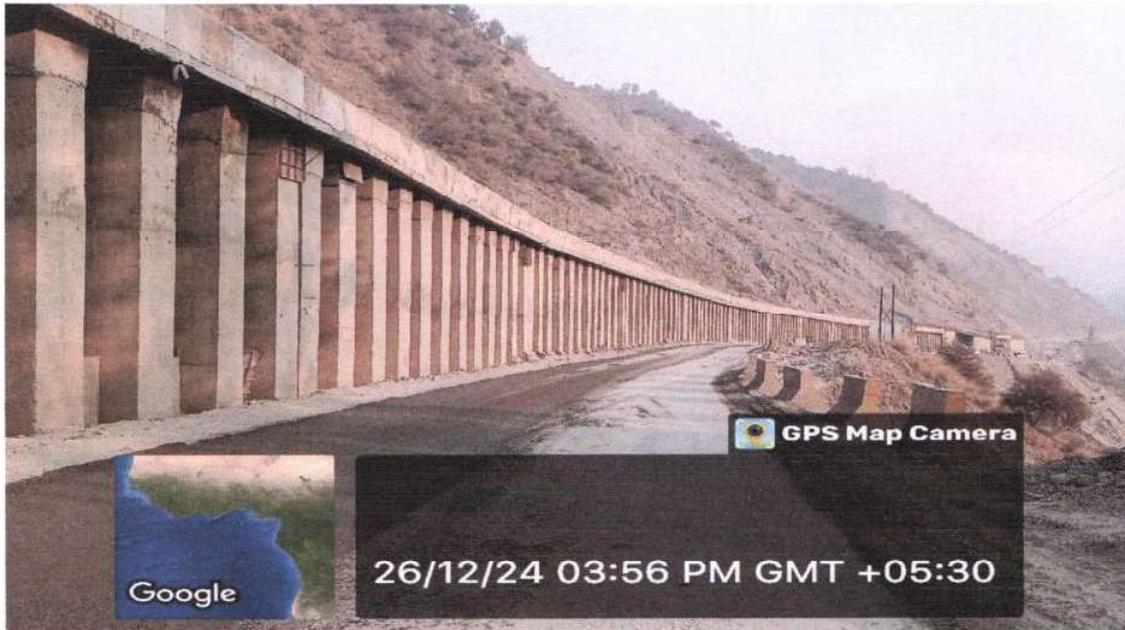
Details of Work done for restoration: Gabion walls have been provided for stabilizing the site.

MDS - 19, (NGT Site no. 24-25)**Location:**

Details of Work done for restoration: Coir mat along with Gabion walls have been provided for stabilizing the site. Natural Green cover also developed on slopes.

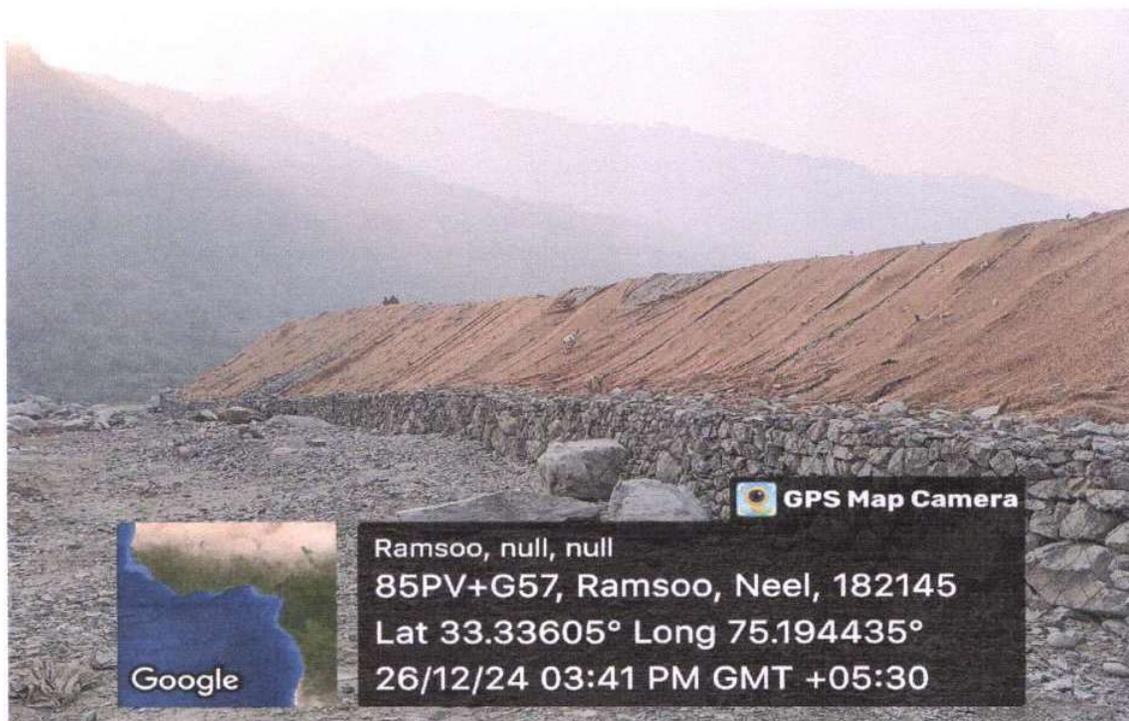
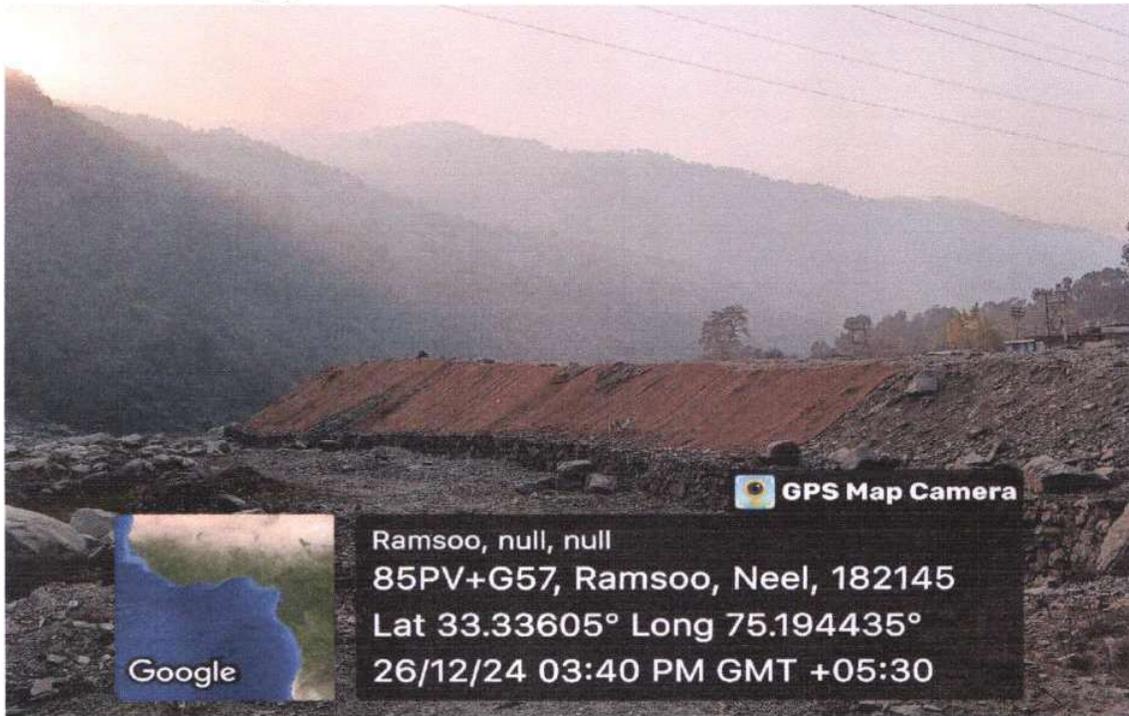
MDS - 20, (NGT Site no. 26)

Location: Cafeteria Canopy structure Ramban



Details of Work done for restoration: Gabion walls have been provided for stabilizing the site. Realignment proposed by way of cut & Cover and Tunnel at this location to avoid further destabilization of hill/cutting.

MDS - 21, (NGT Site no. 27)
Location: Kohu Bagh, Ramban

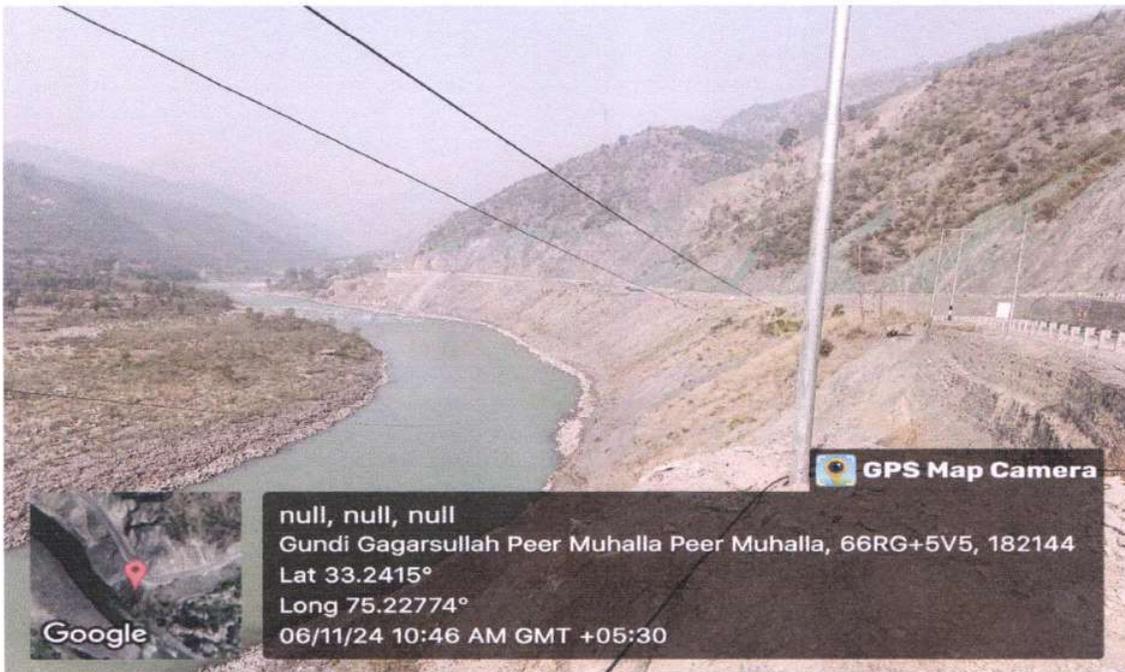


Details of Work done for restoration: Gabion walls along with coir mat provided for stabilizing the site.

2. Ramban - Banihal Section

MDS - 22, (NGT Site no.1)

Location: Seri, Ramban



Details of Work done for restoration: Coir mat along with Gabion walls provided.
No further protection required.

MDS - 23, (NGT Site no. 02)

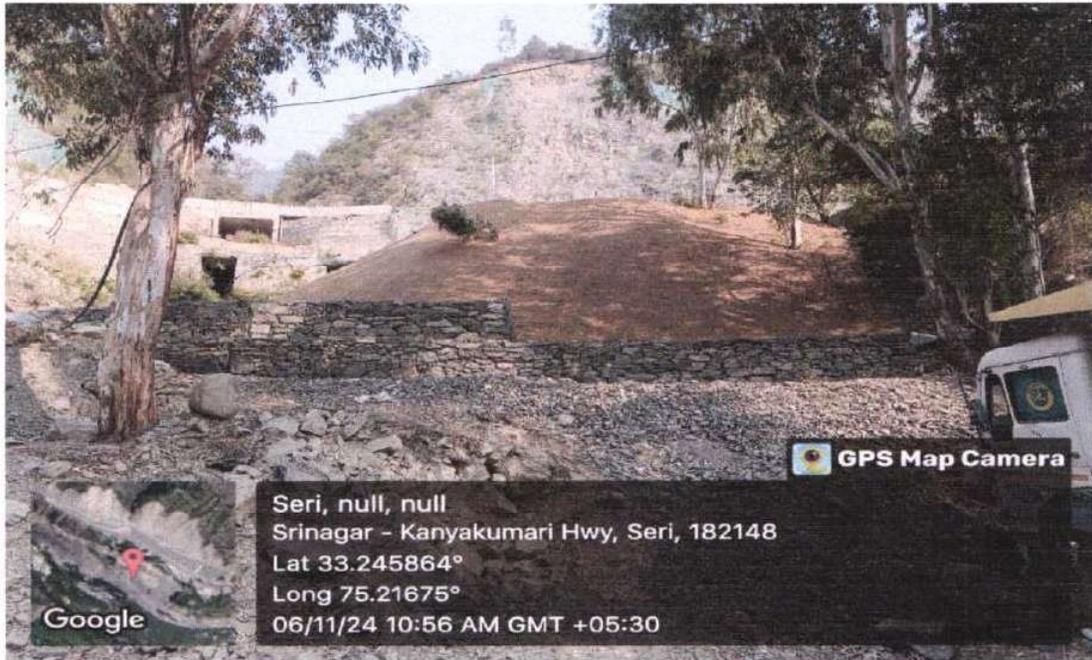
Location: Seri, Ramban



Details of Work done for restoration: Gabion walls have been provided for stabilizing the site.

MDS - 24, (MDS Site no. nil)

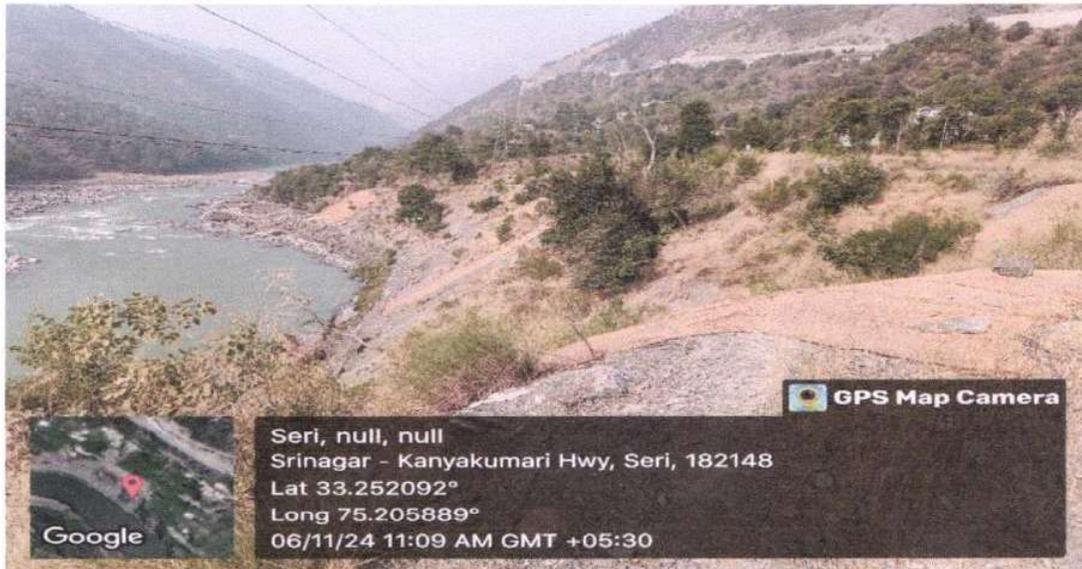
Location: Seri, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site.

MDS - 25, (NGT Site no. 03)

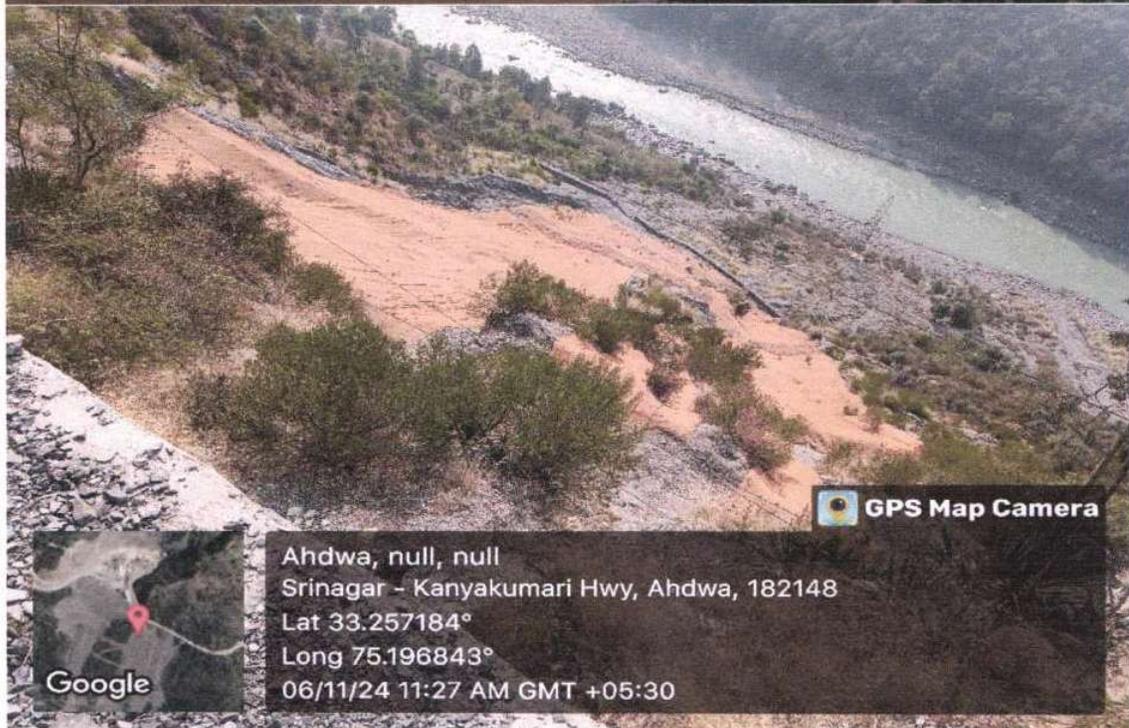
Location: Seri, Ramban

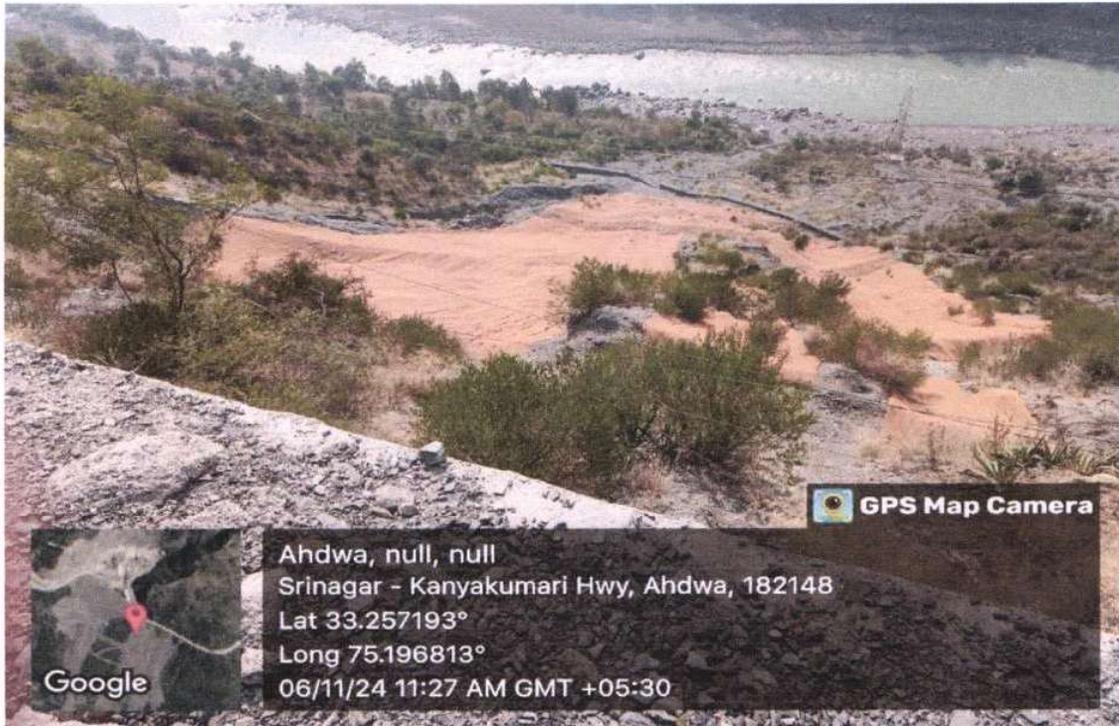


Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation on slopes.

MDS - 26, (NGT Site no. nil)

Location: Ahdwa, Ramban

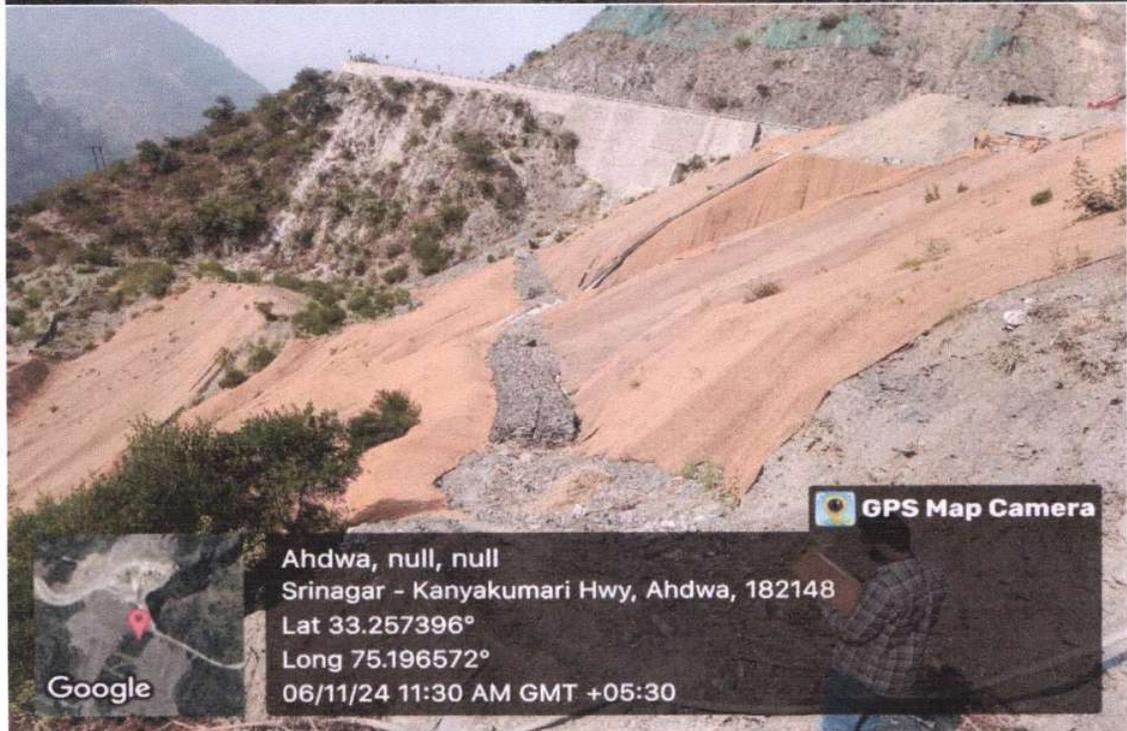


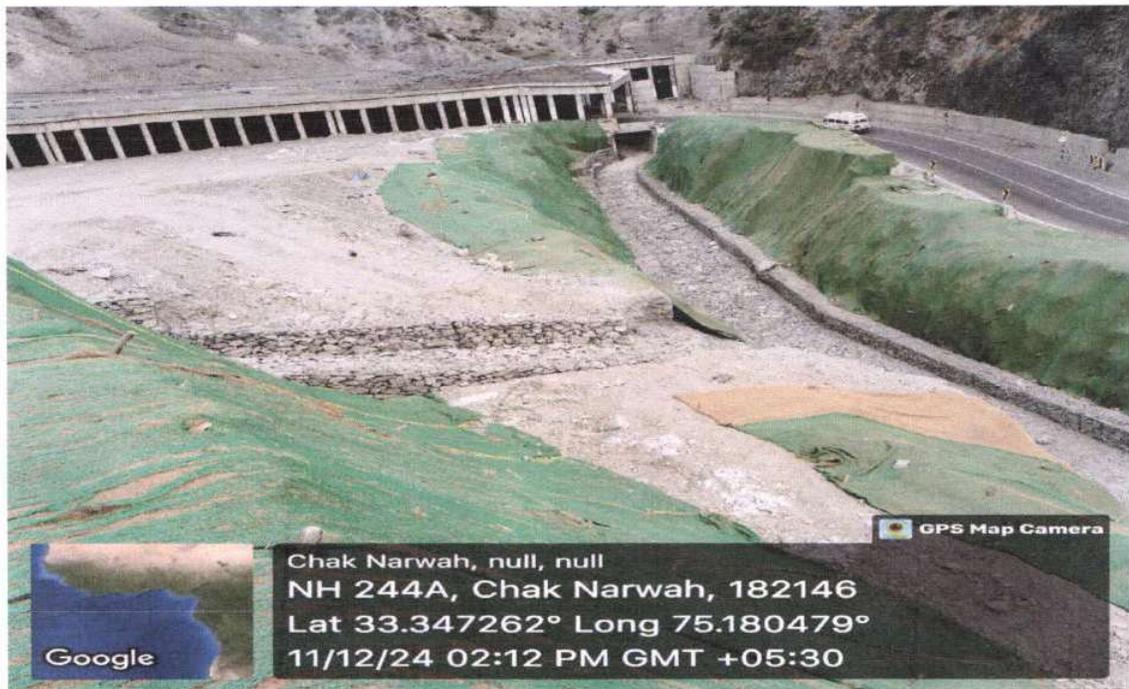
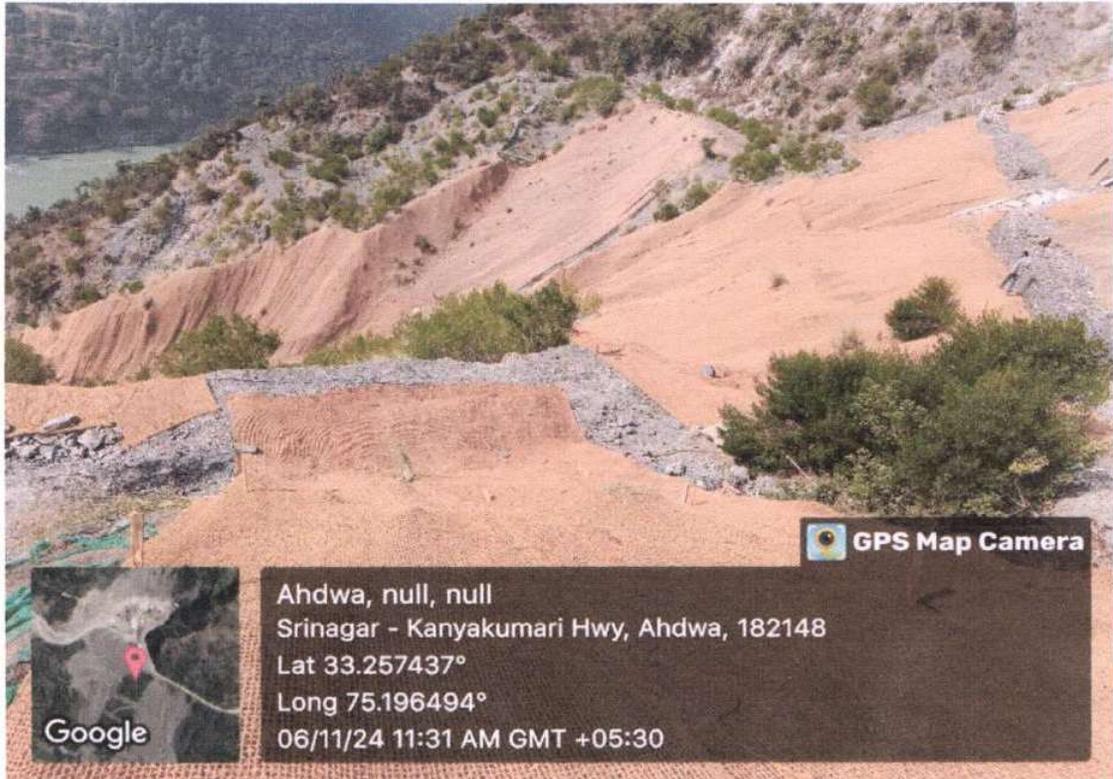


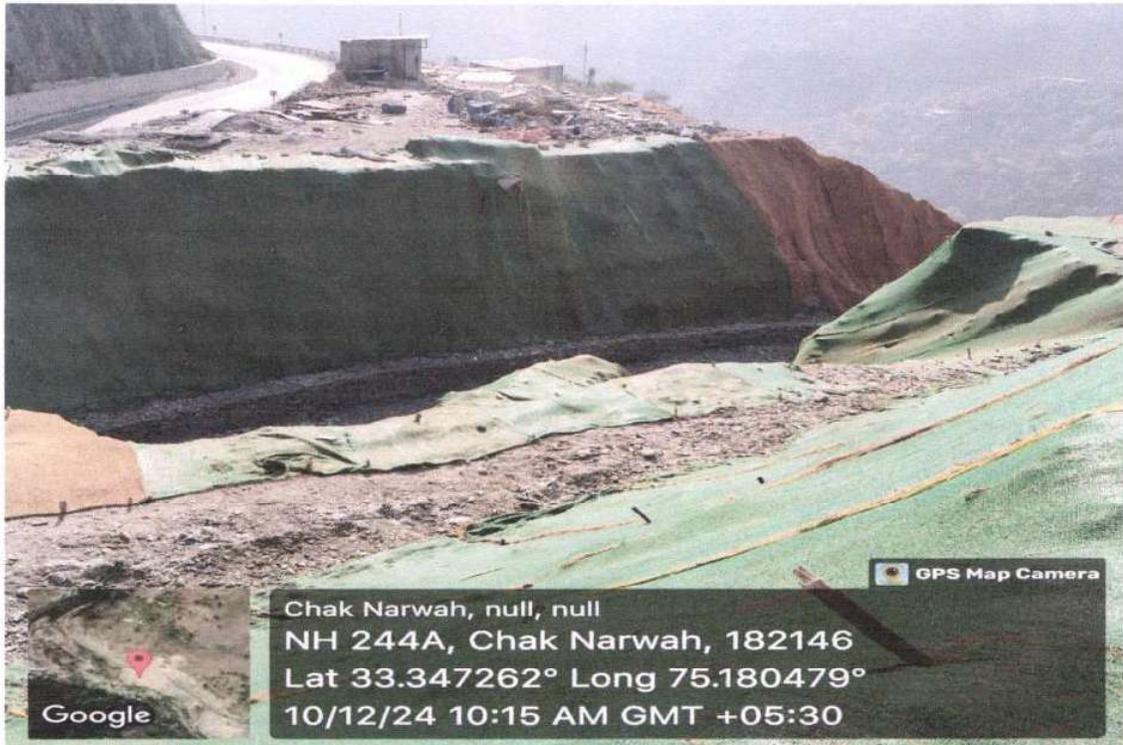
Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation on slopes.

MDS - 27, (NGT Site no. 04)

Location: Ahdwa, Ramban



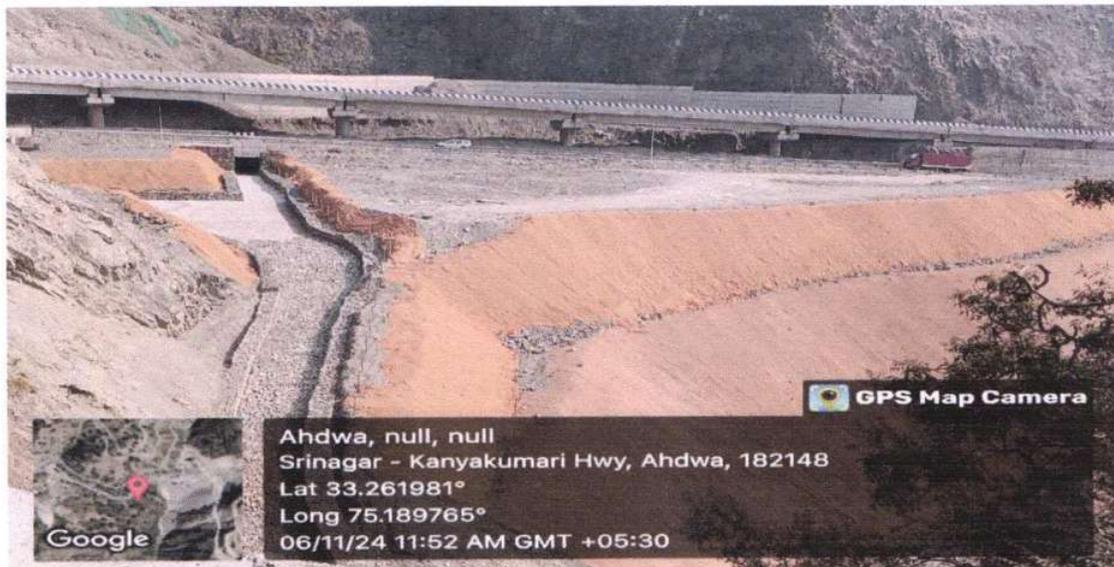
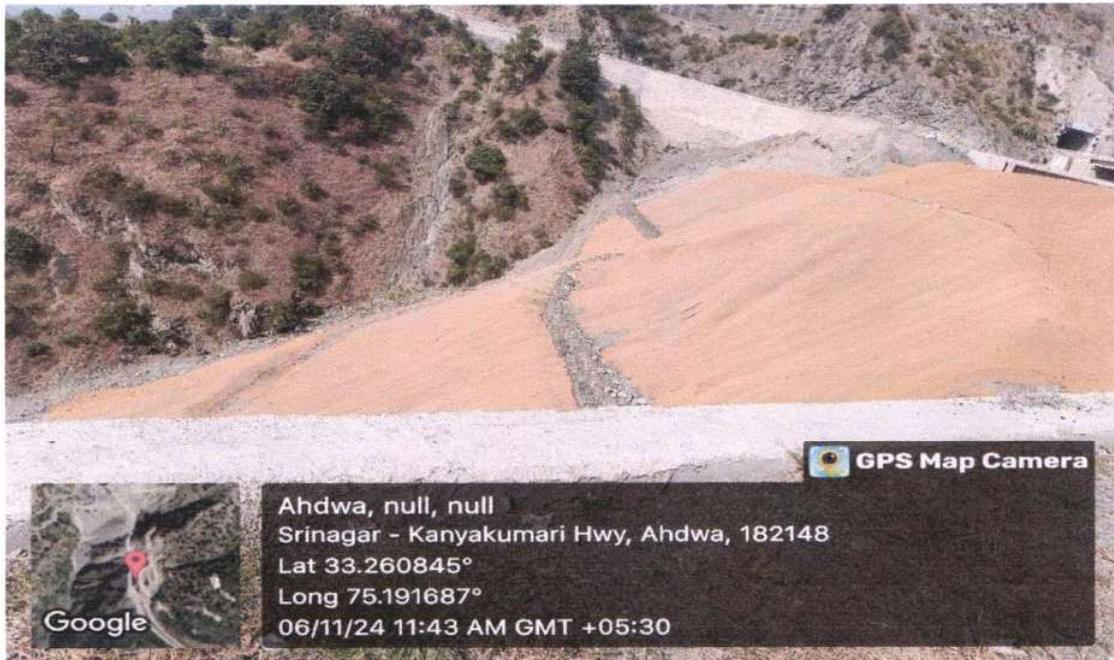




Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Channelization of nallah also done.

MDS - 28, (NGT Site no. 05)

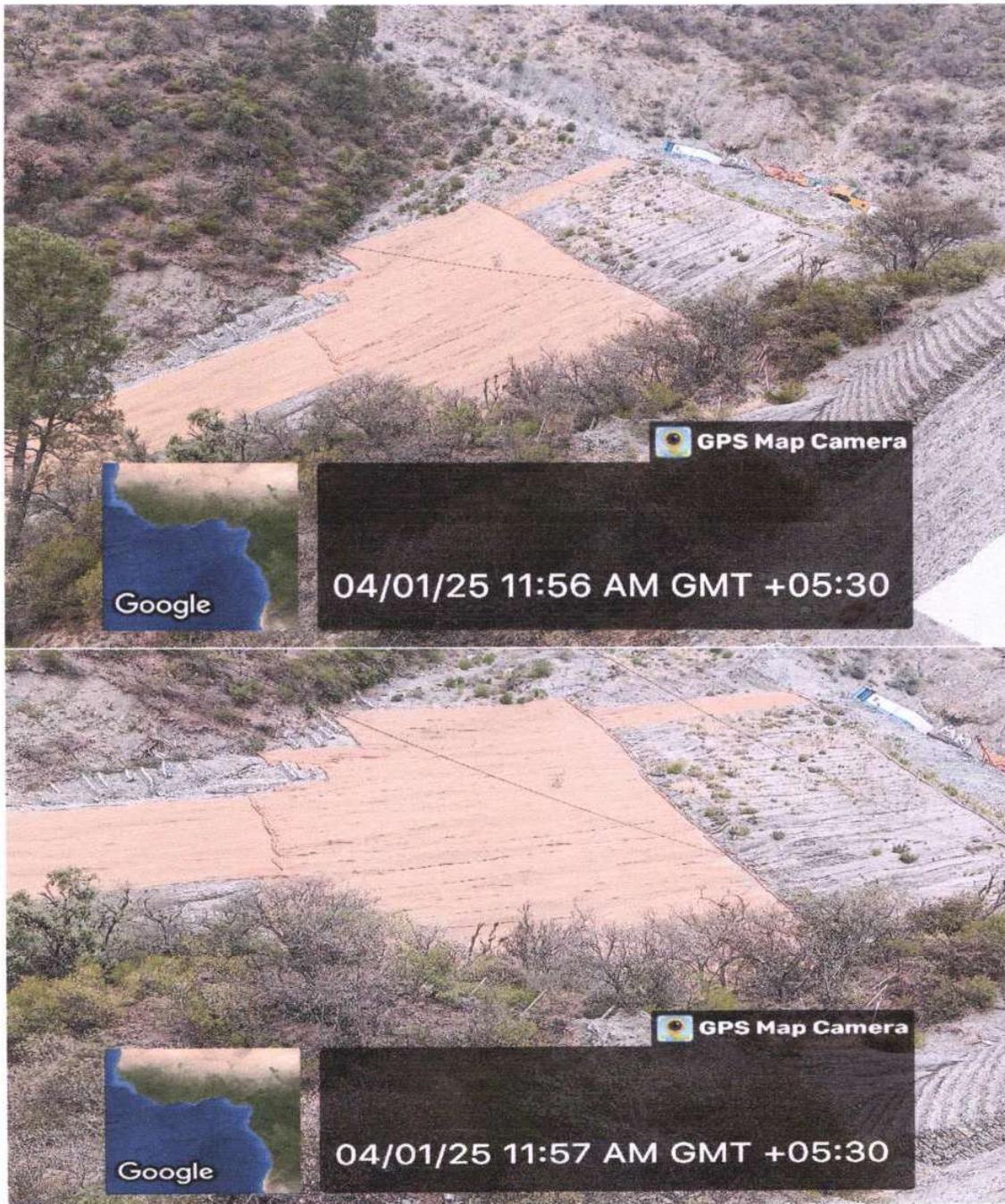
Location: Ahdwa, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Channelization of nallah also done at site.

MDS - 29, (NGT Site no. 06)

Location: Ahdwa, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site by forest department.

MDS - 30, (NGT Site no. 07)

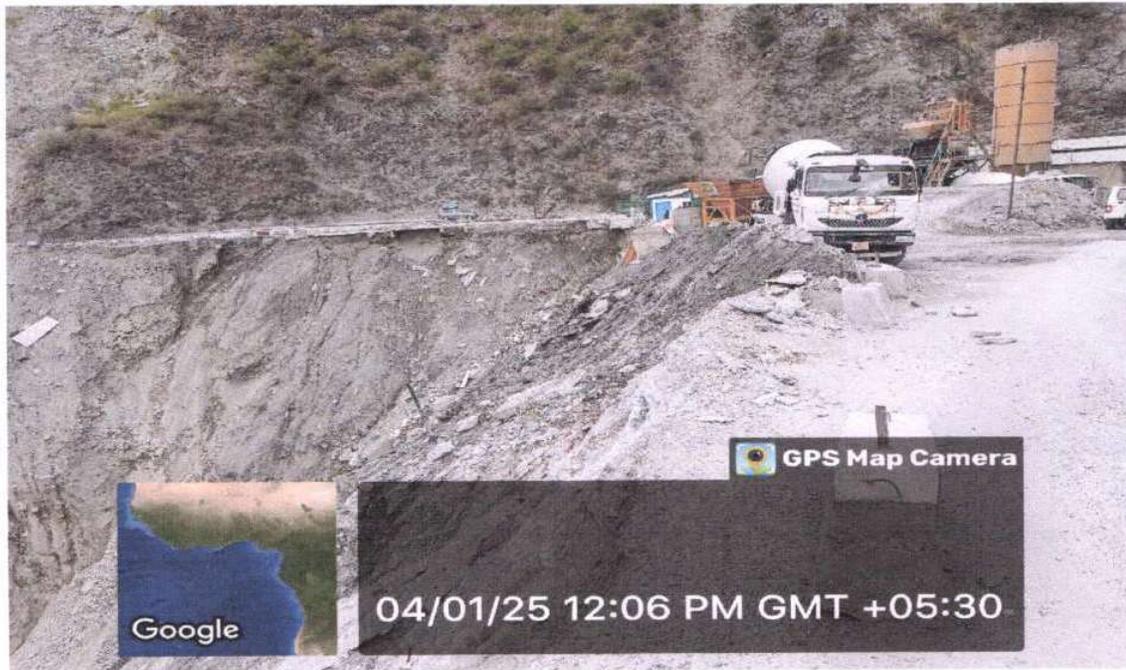
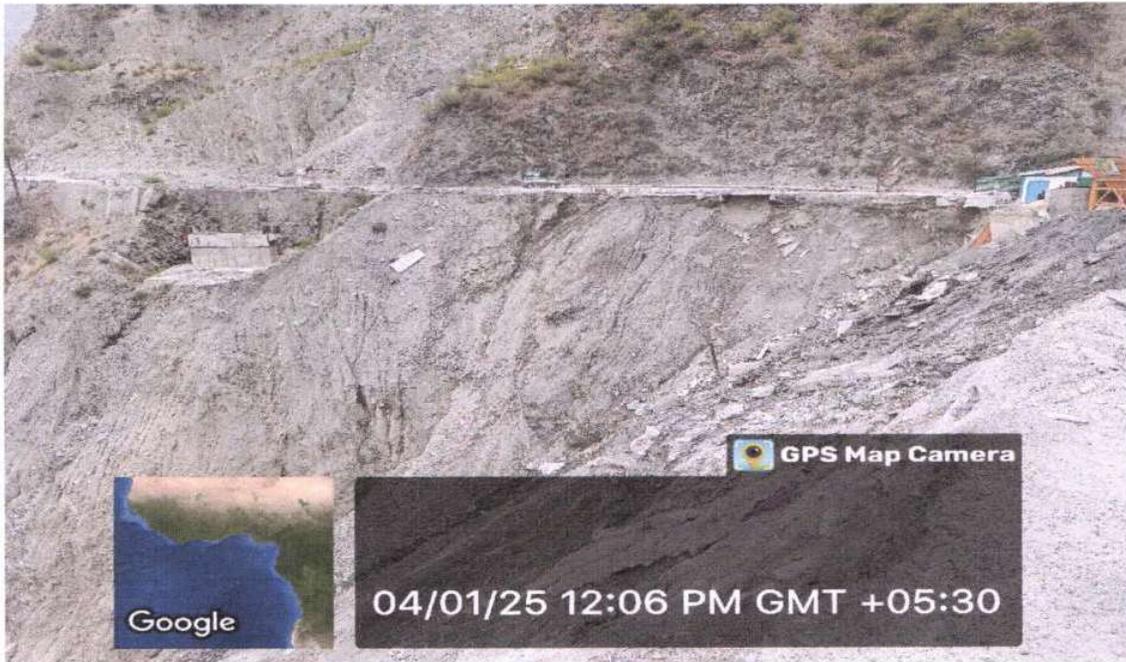
Location: Gam, Marog, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation on slopes.

MDS - 31, (NGT Site no. 08)

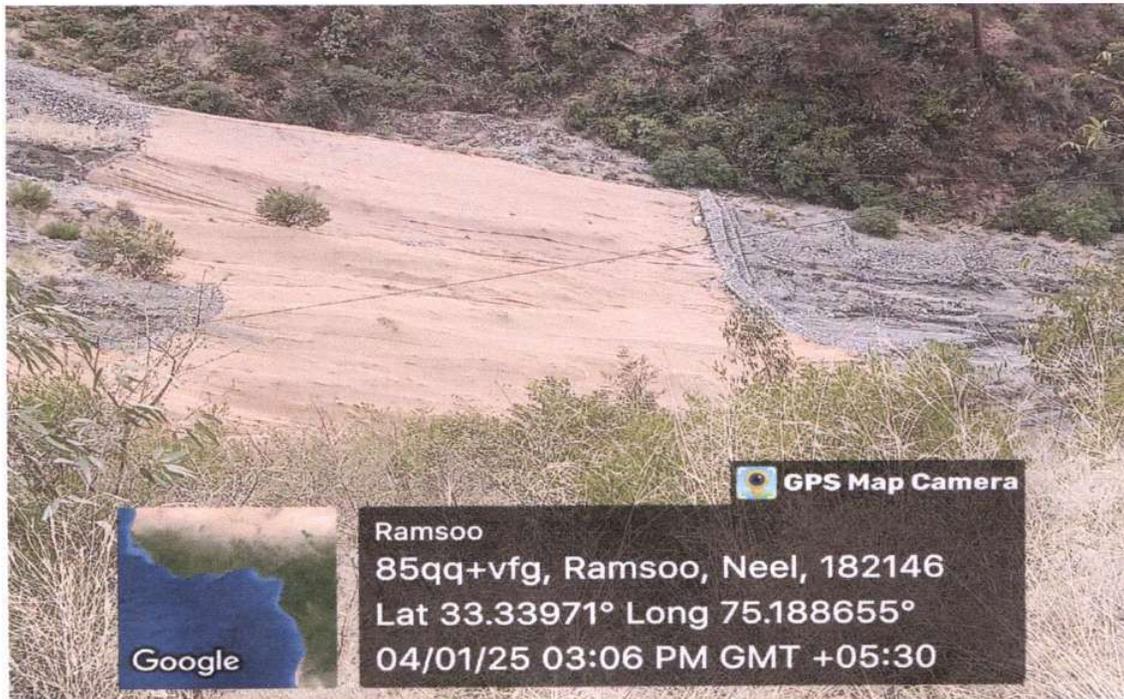
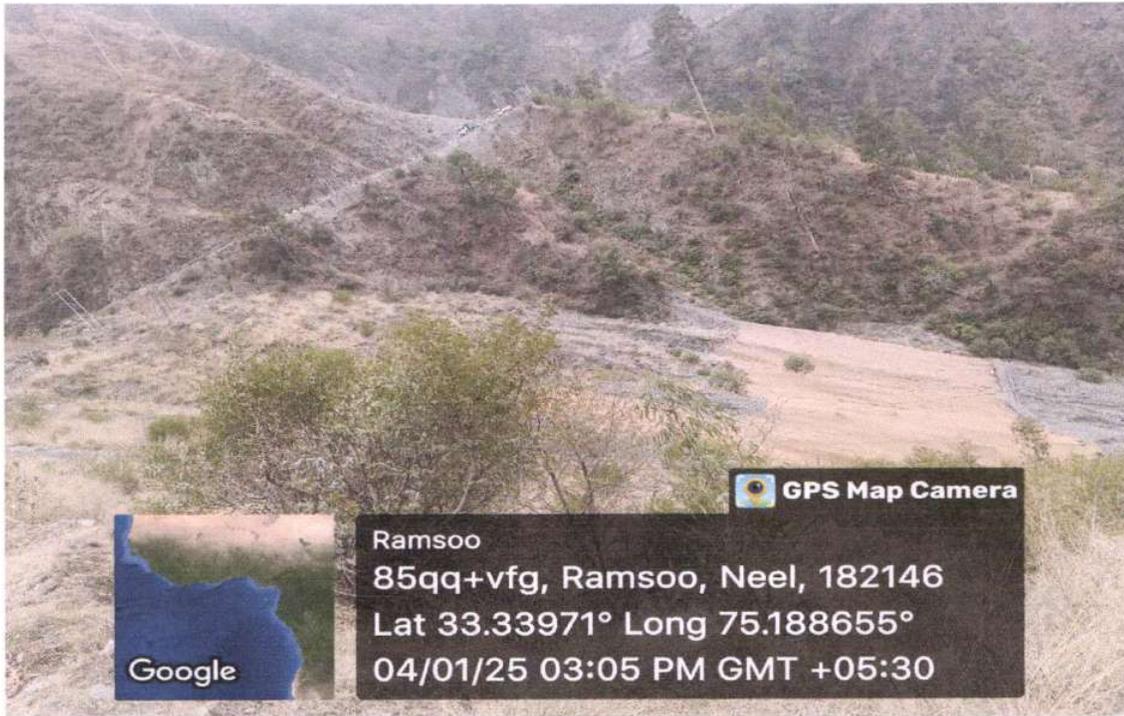
Location: Anokhi Fall, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site.

MDS - 32, (NGT Site no. 09)

Location: Battery Chashma, Ramban

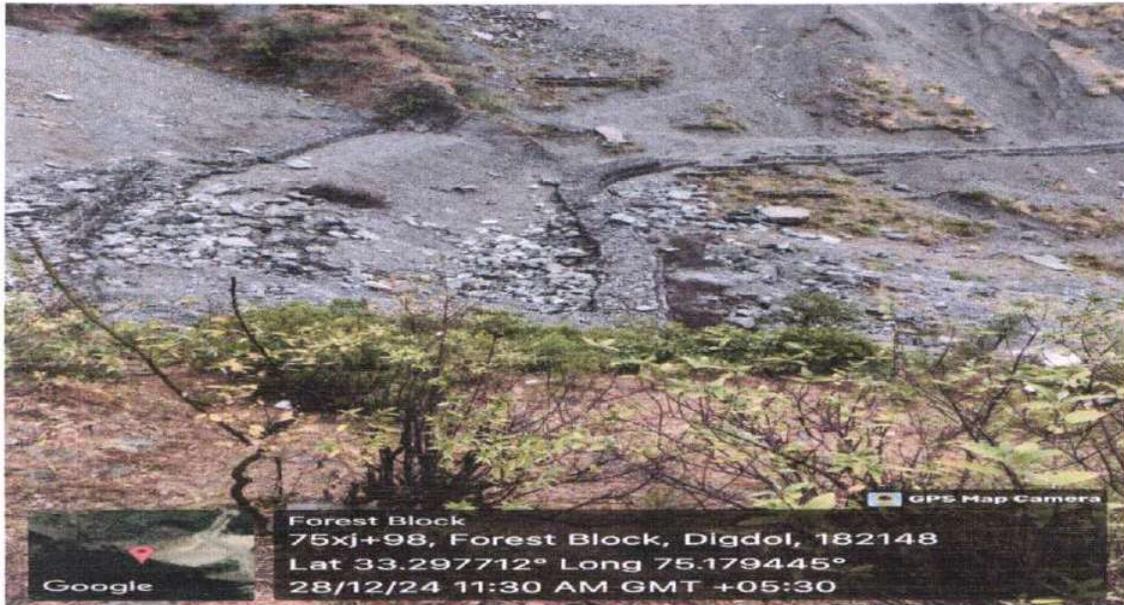


Details of Work done for restoration: More area about 60 kanals acquired for dumping of tunnel muck. New dumping will start only after proper protection.

MDS-33, (NGT Site no. 10-11)

Location: Digdole

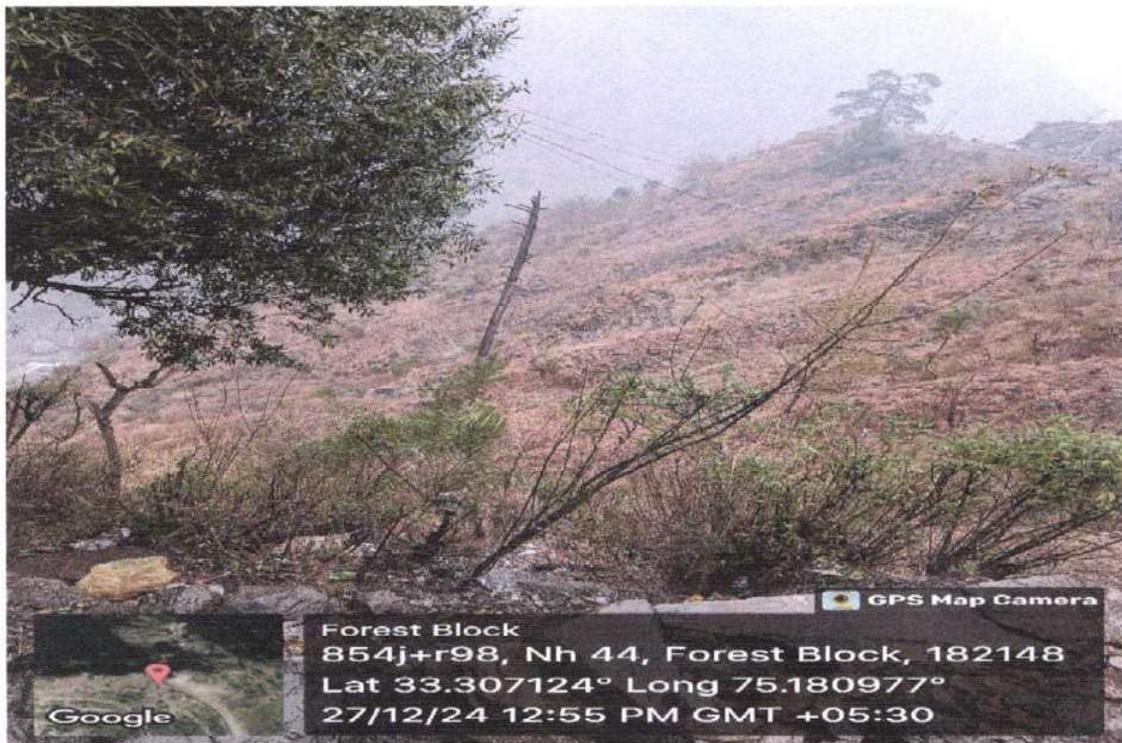
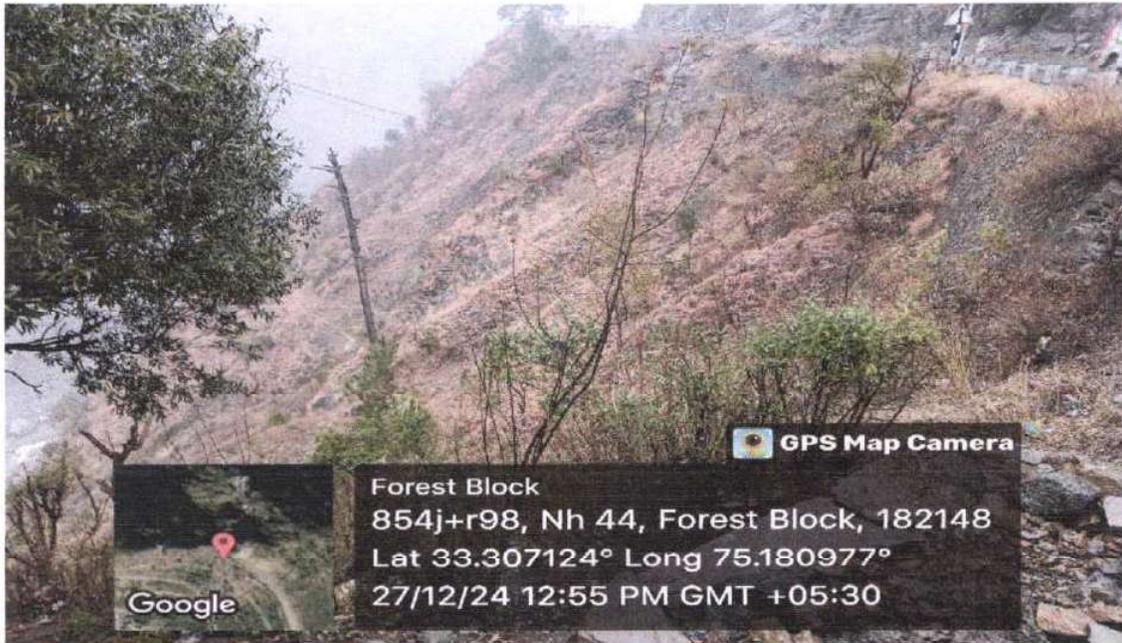




Details of Work done for restoration: Additional Forest land acquired for dumping of tunnel muck in realigned section. Gabions walls constructed at toe and completion will be done after completion tunnel excavation.

MDS - 34, (NGT Site no. 12)

Location:



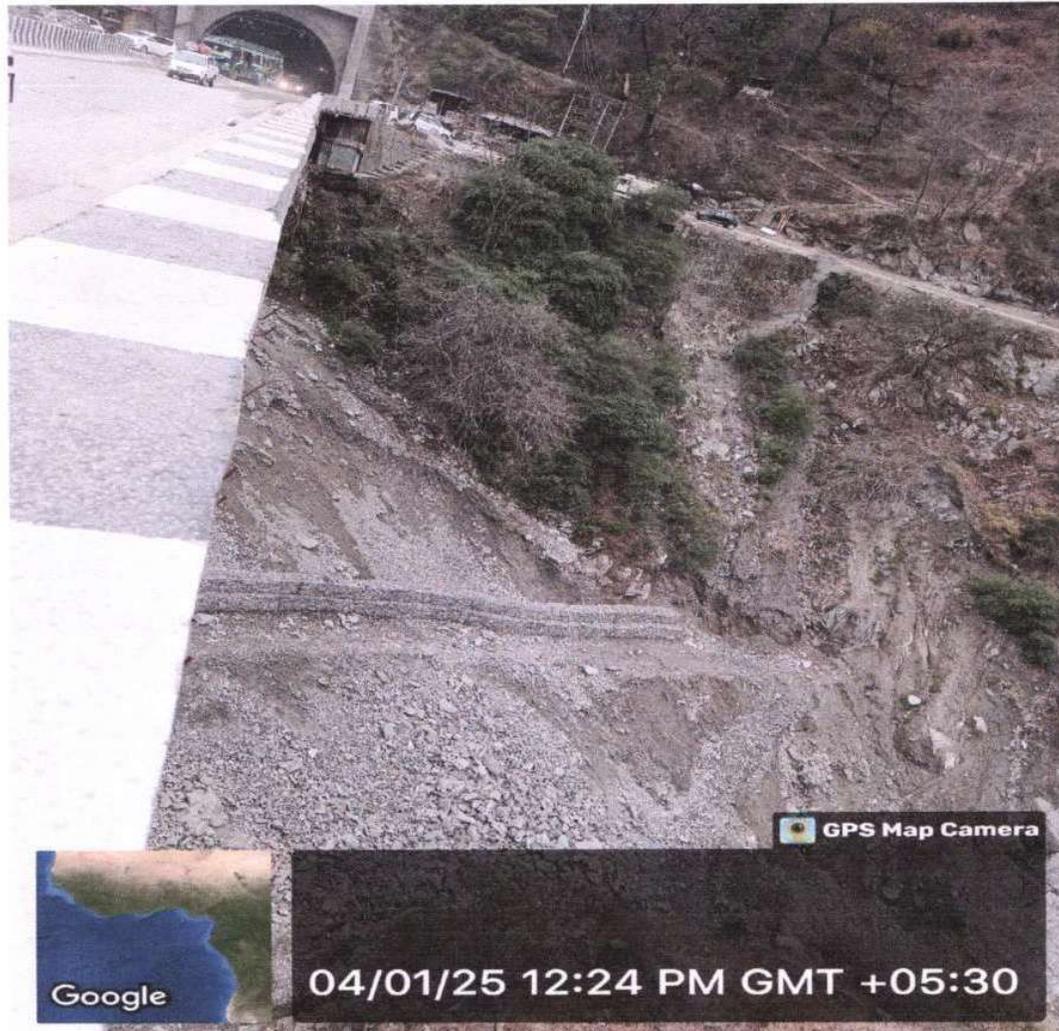
Details of Work done for restoration: Natural vegetation available on slope. No further protection required.

MDS - 35 (NGT Site no. nil)

Location: Khooni Naalah



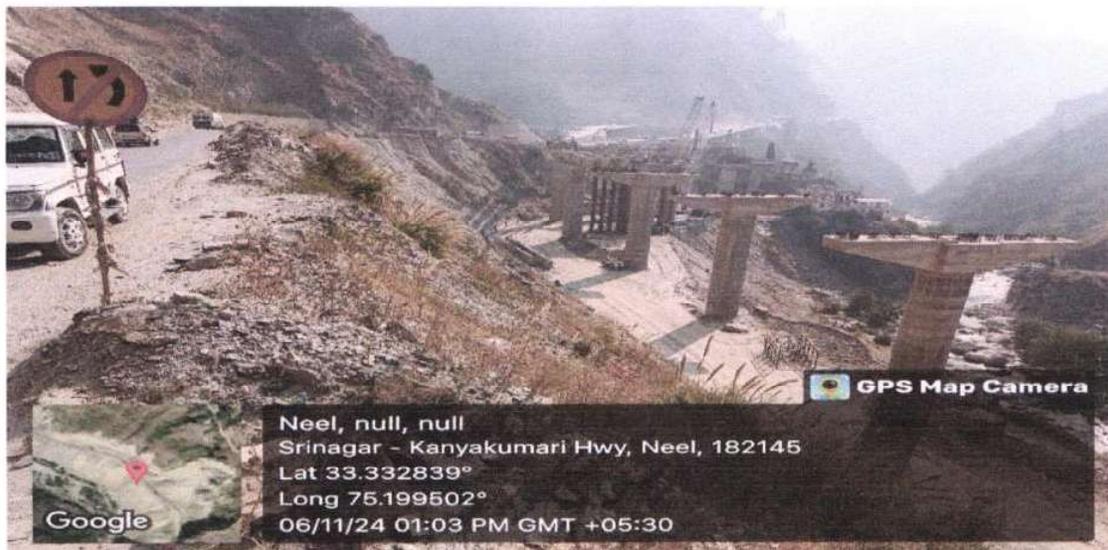
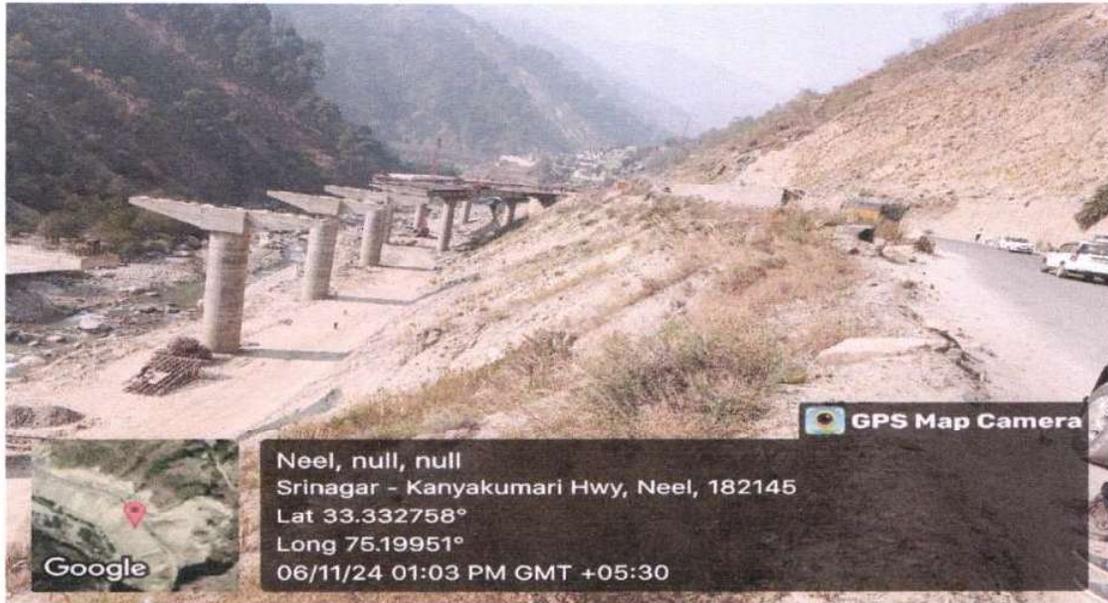
Details of Work done for restoration: No mulba dumped but mulba available along slopes is due to natural slides. Protection measure is not possible due to steep slope.

MDS - 36, (NGT Site no. 13)**Location: Chak Narwah, Near North Portal of T3**

Details of Work done for restoration: Toe of the slope have been protected by providing Gabion wall and natural vegetation have also occurred on slope.

MDS - 37, (NGT Site no. 14)

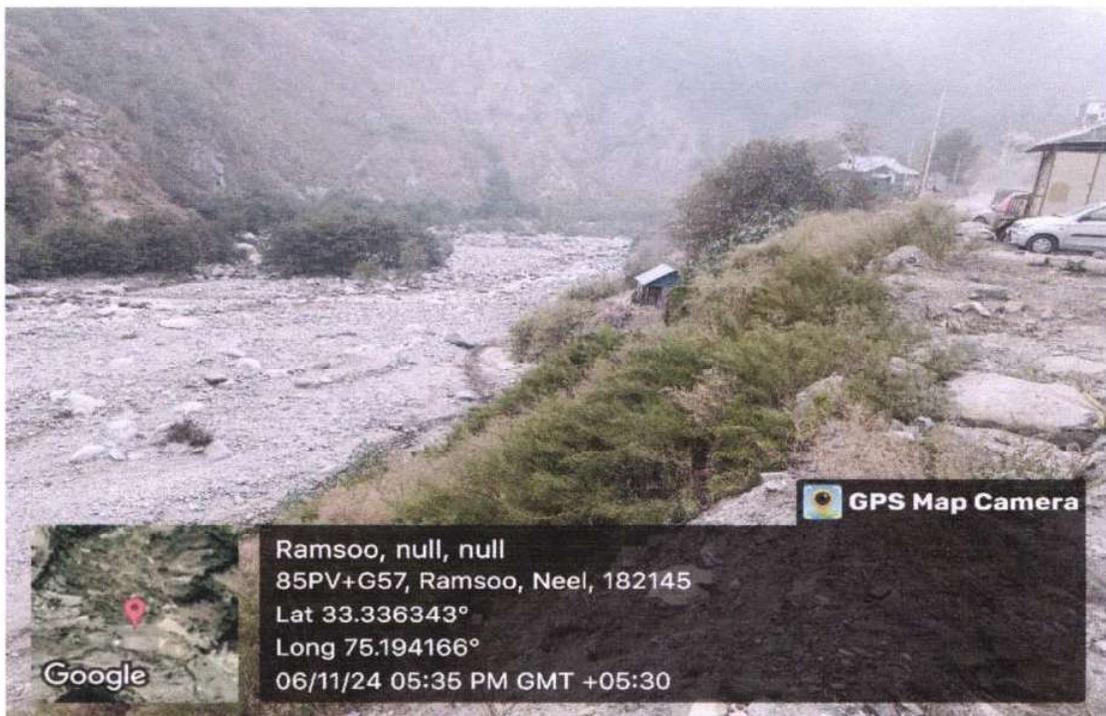
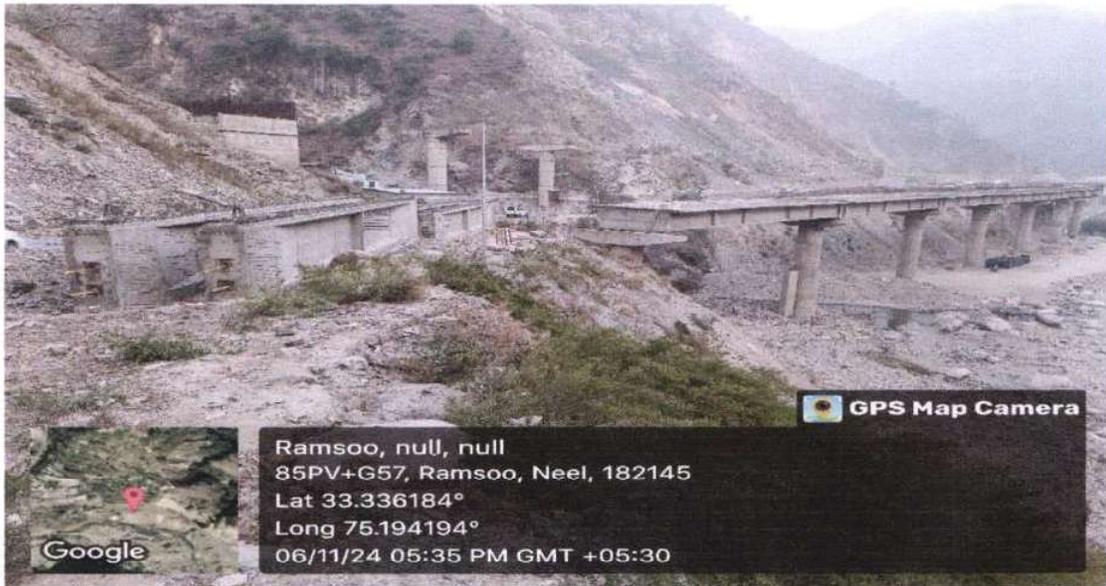
Location: Ramssoo, BDO Morh, Ramban



Details of Work done for restoration: Hill cutting has been stopped so as to reduce impact on the environment and the alignment has been changed by introducing viaducts which are under construction. Complete protection of bridge in the scope of contractor and will be completed after completion of Viaduct.

MDS - 38, (NGT Site no. 15)

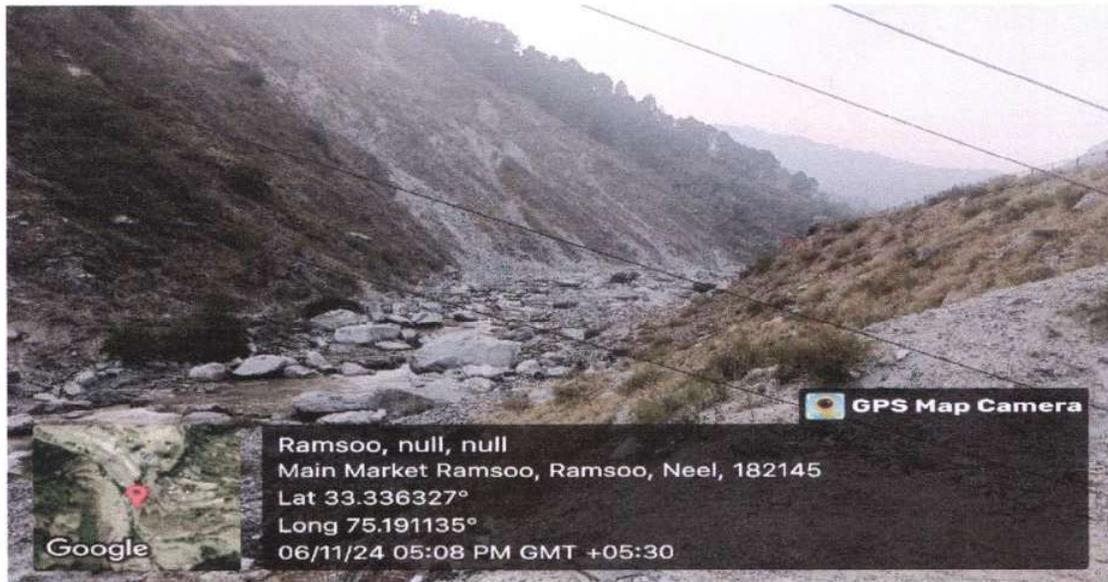
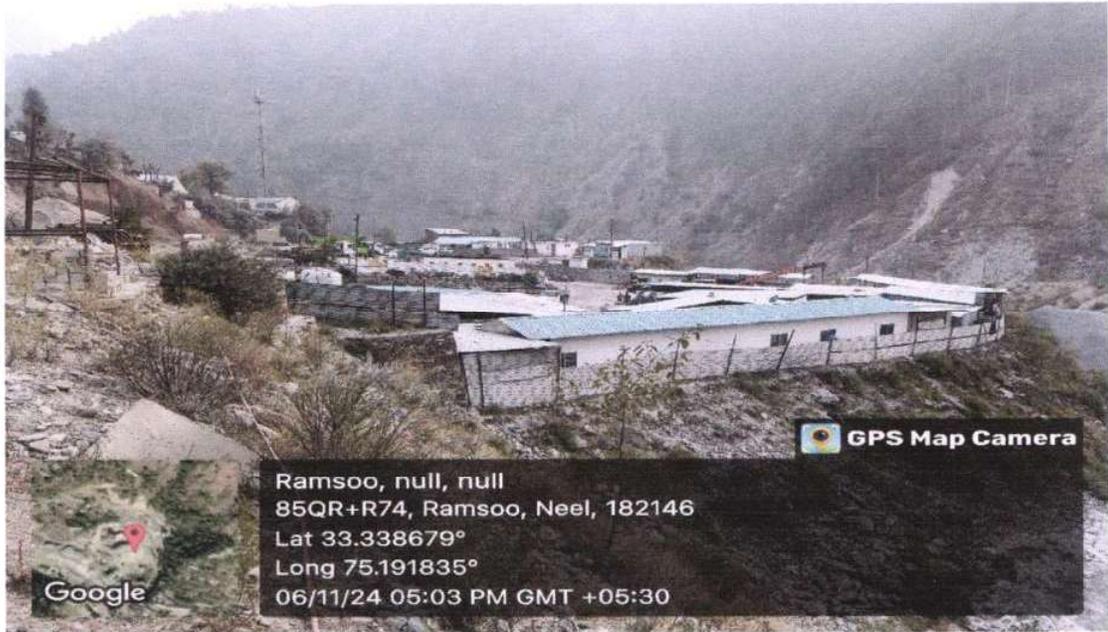
Location: Ramsoo, Ramban



Details of Work done for restoration: Already stabilized and vegetation on slope.

MDS - 39, (NGT Site no. nil)

Location: Ramsoo, Behind SDM Office



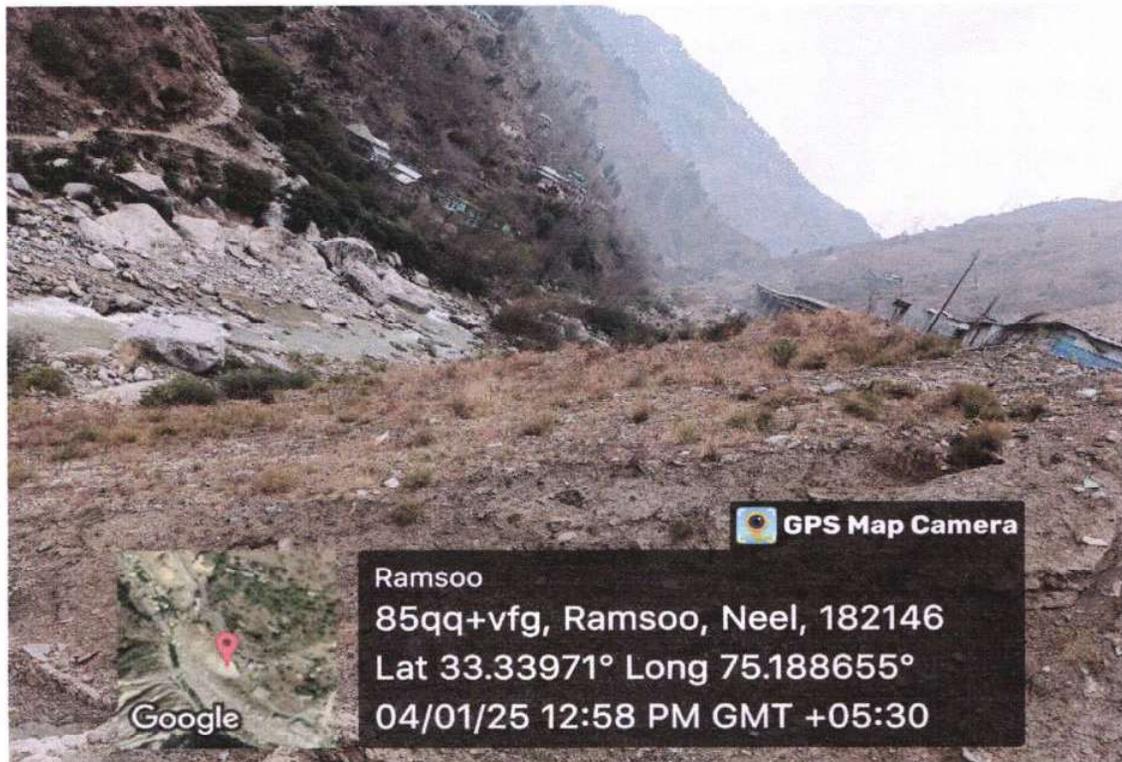
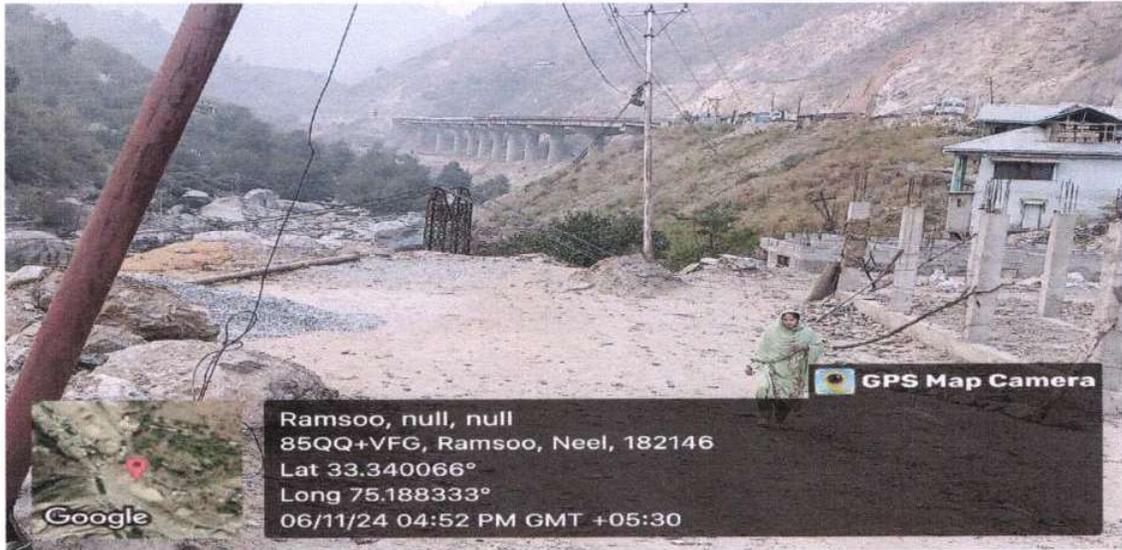
Details of Work done for restoration: site stabilized and vegetation on slope.

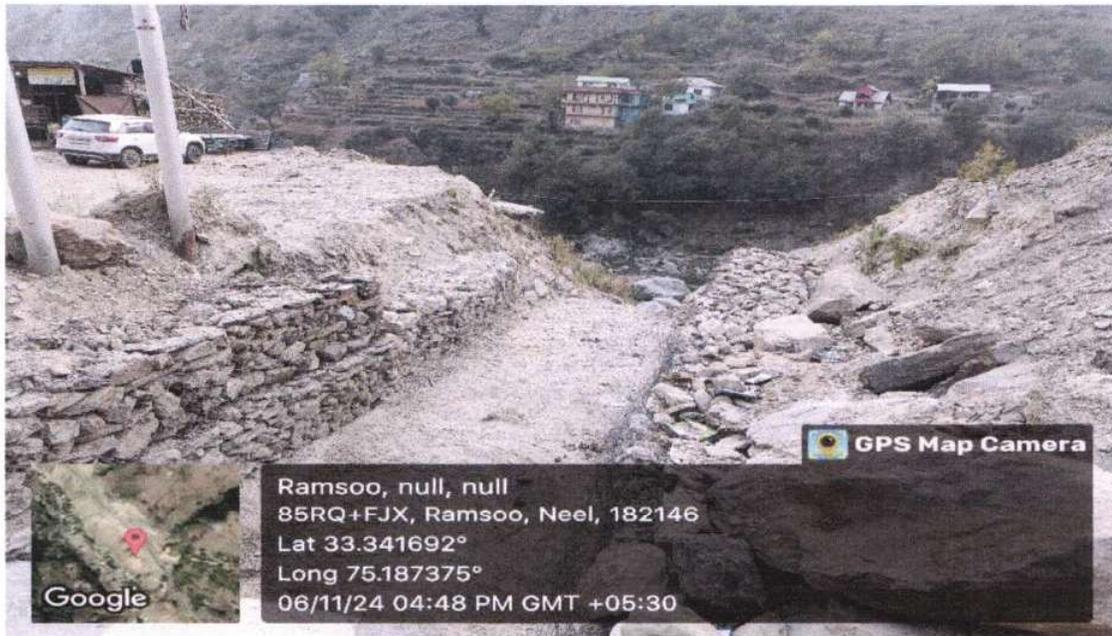
MDS - 40, (NGT Site no. 16)
Location: Ramsoo



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site.

MDS - 41, (NGT Site no. 17-18)
Location: Ramssoo near Viaduct-2

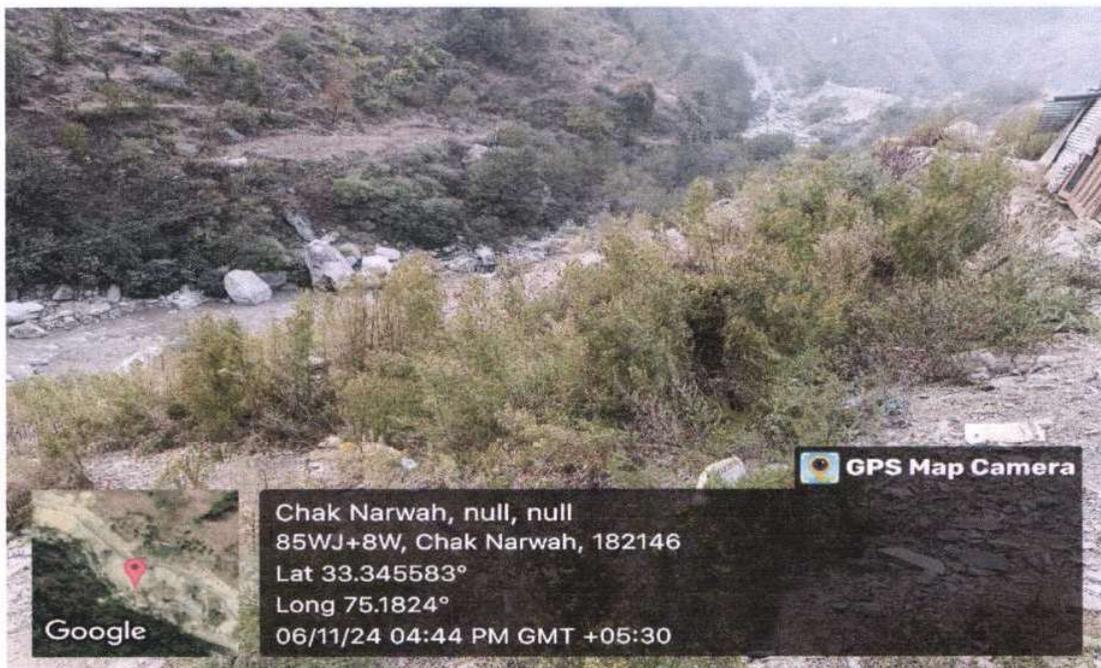




Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

MDS - 42, (NGT Site no. nil)

Location: Ramsoo, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

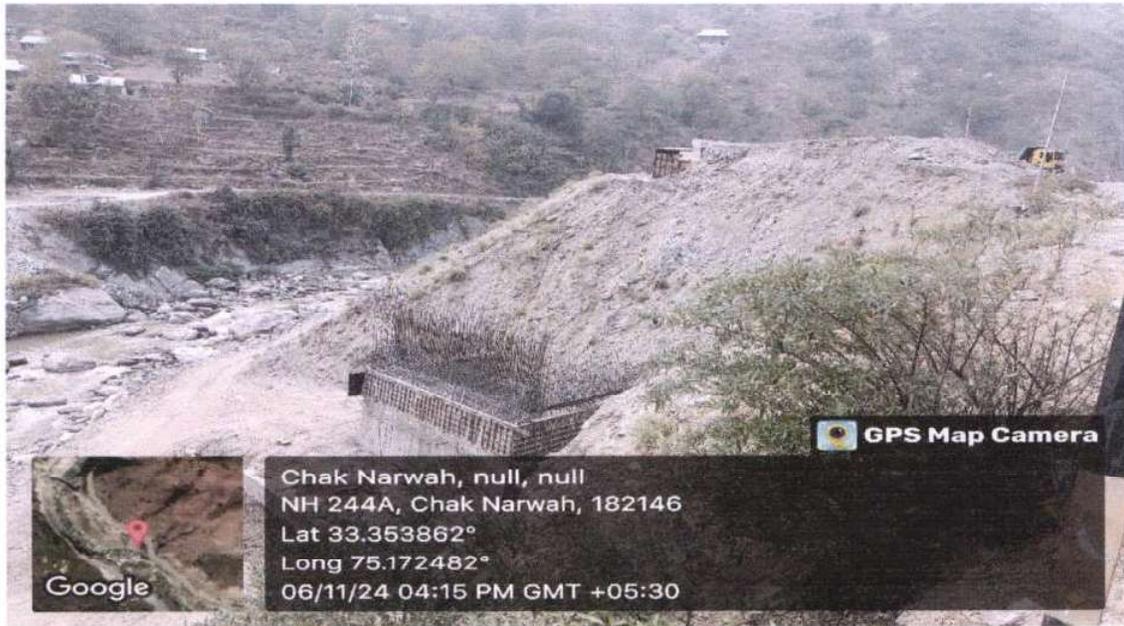
MDS - 45, (NGT Site no. nil)
Location: Hingni, Ramsoo, Ramban



Details of Work done for restoration: stabilized and vegetation on slope. To avoid cutting realignment by providing viaduct and is under construction.

MDS - 46, (NGT Site no. 19)

Location: Hingni, Ramsso, Ramban

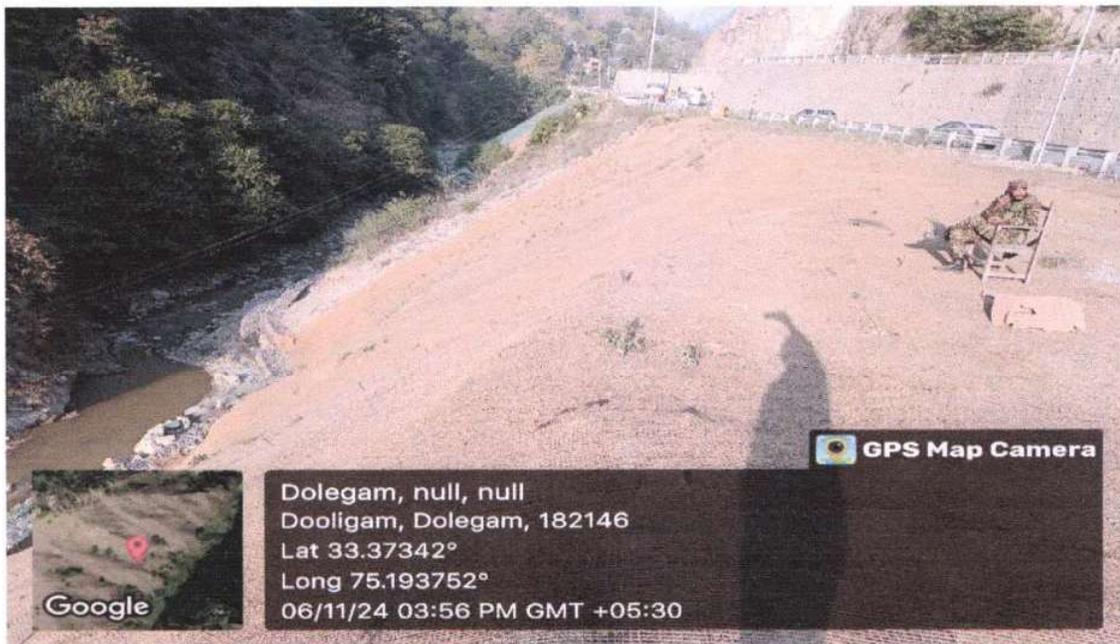
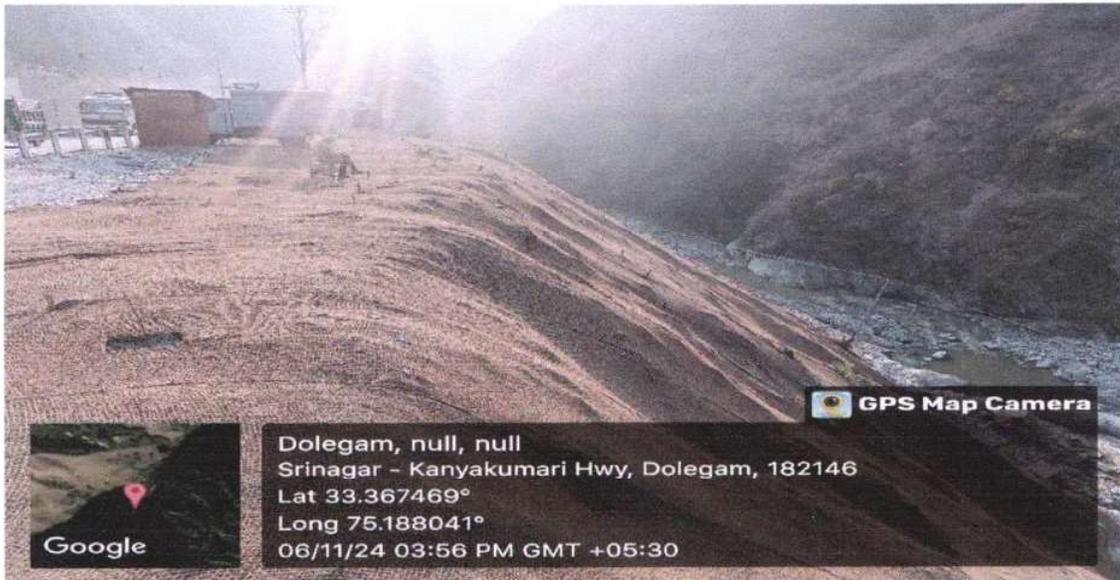




Details of Work done for restoration: Gabion wall provided. This dumping also the part of road in realignment.

MDS - 47, (NGT Site no. 20)

Location: Kishtawari Patthar, Nachalana, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site.

MDS - 48, (NGT Site no. nil)

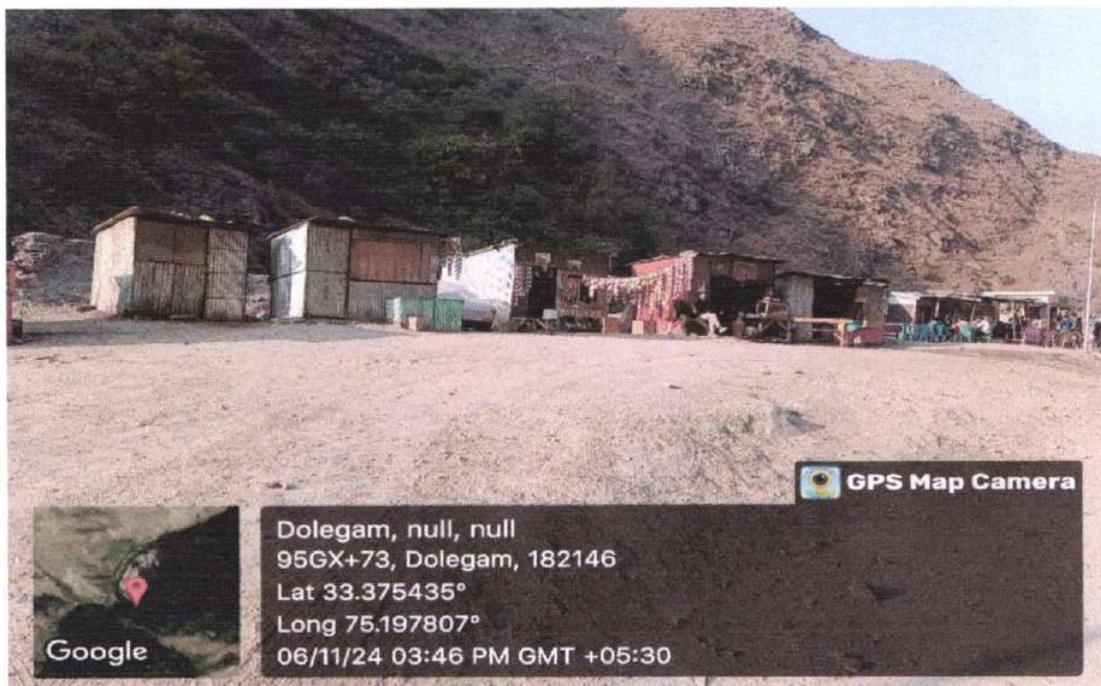
Location: Dolegam, Sherbibibi, Ramban



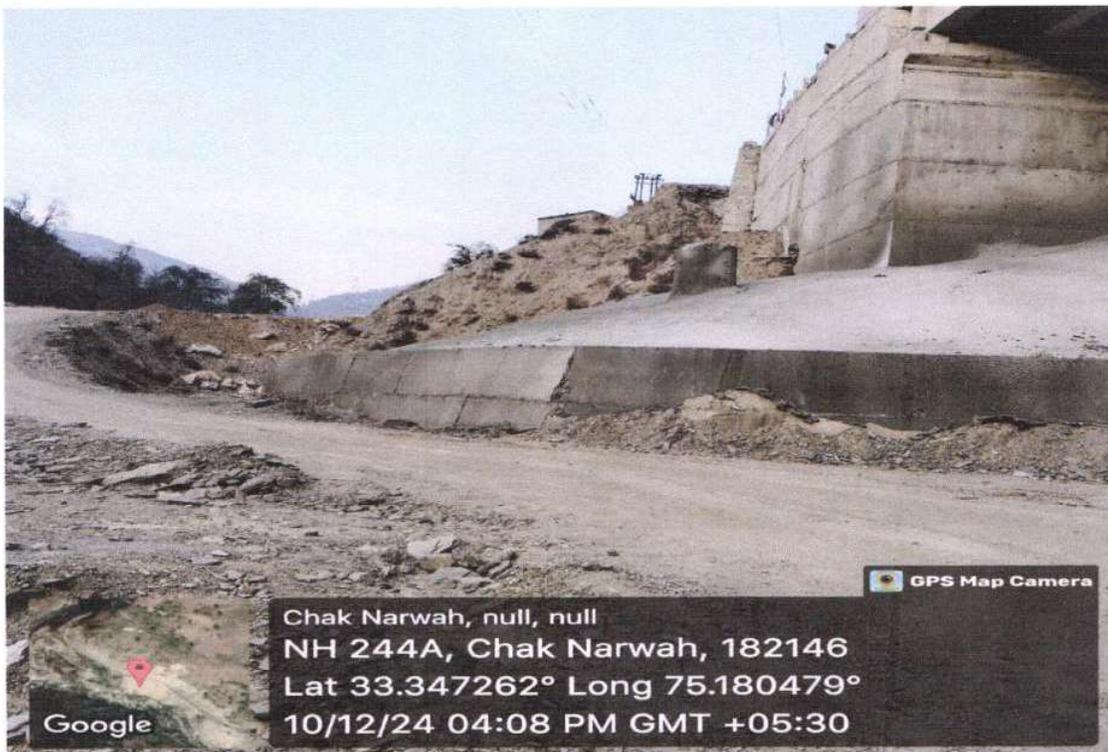
Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

MDS - 49, (NGT Site no. nil)

Location: Dolegam, Sherbibibi, Ramban



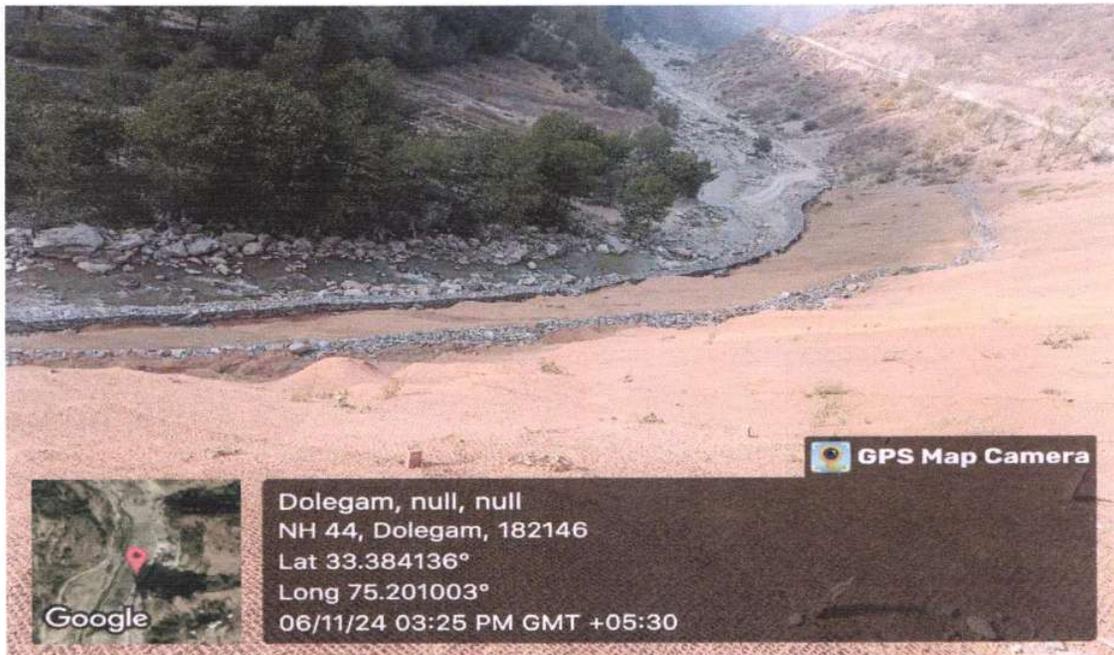
Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

MDS - 50, (NGT Site no. 21)**Location: Dolegam, Near Chinar tree Sherbibi, Ramban**

Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

MDS - 52, (NGT Site no. 22)

Location: Shalgarhi Naalah near NT-2, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

MDS - 53, (NGT Site no. 23)

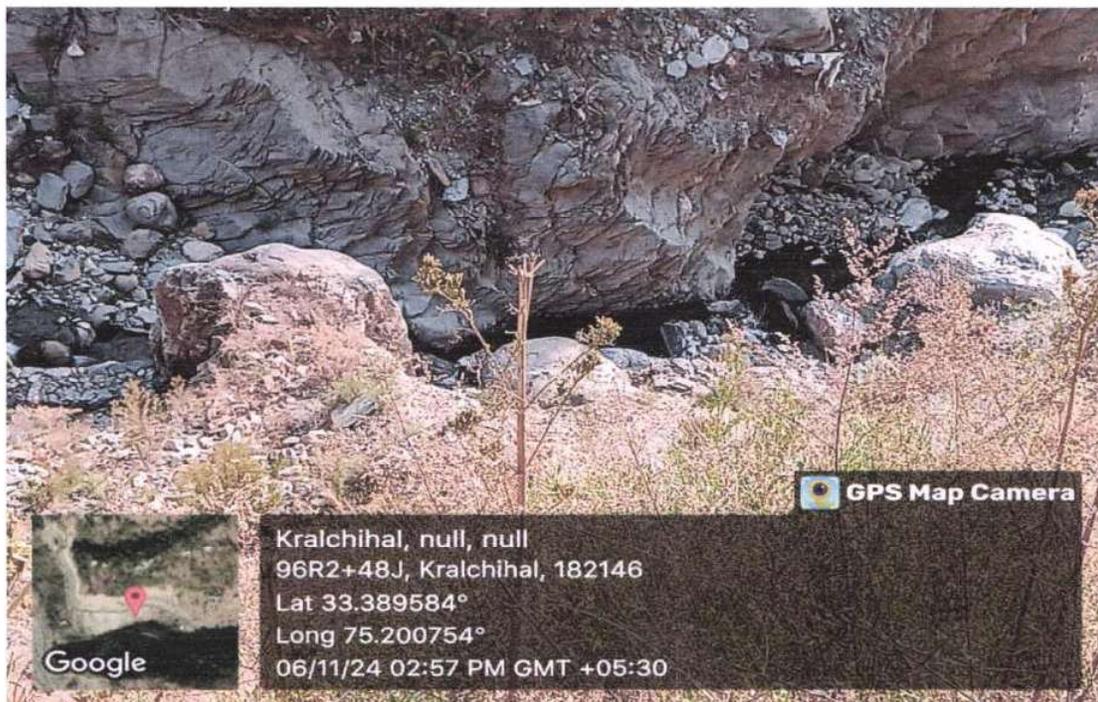
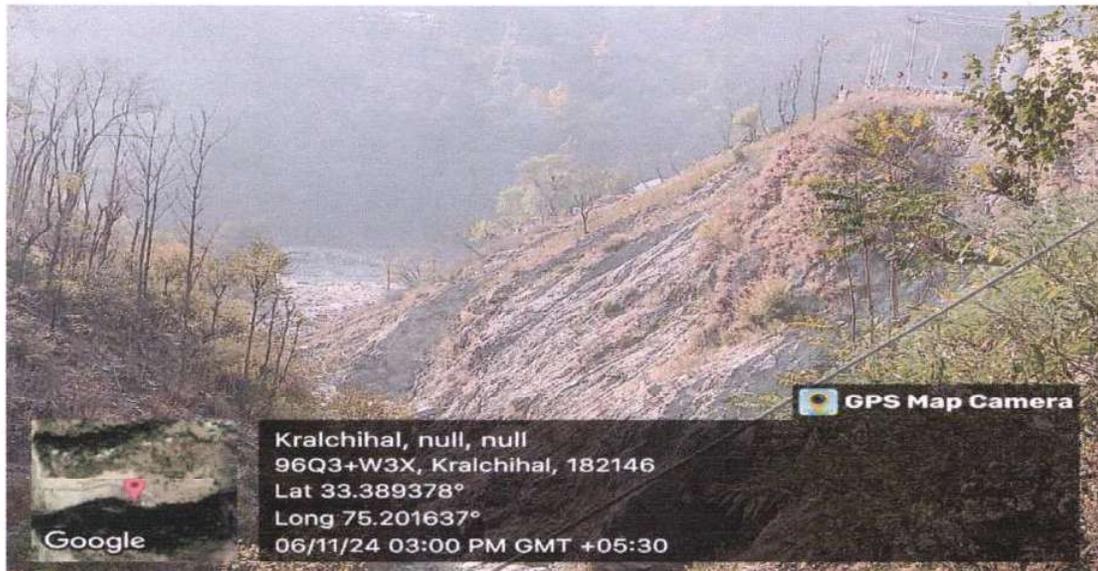
Location: Shalgarhi Naalah, Near MNB 21



Details of Work done for restoration: Gabion walls have been provided for stabilizing the site.

MDS - 54, (NGT Site no. 24)

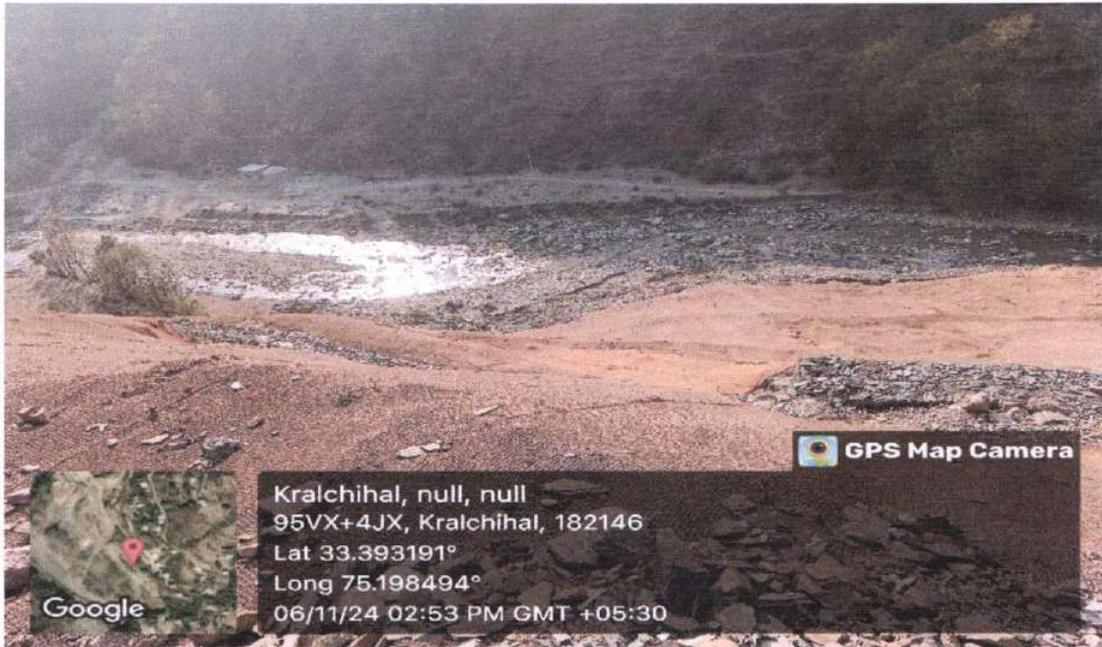
Location: Kralchihal, Chamalwas, Ramban



Details of Work done for restoration: Site fully stabilized. Natural vegetation also occurred.

MDS - 55, (NGT Site no. nil)

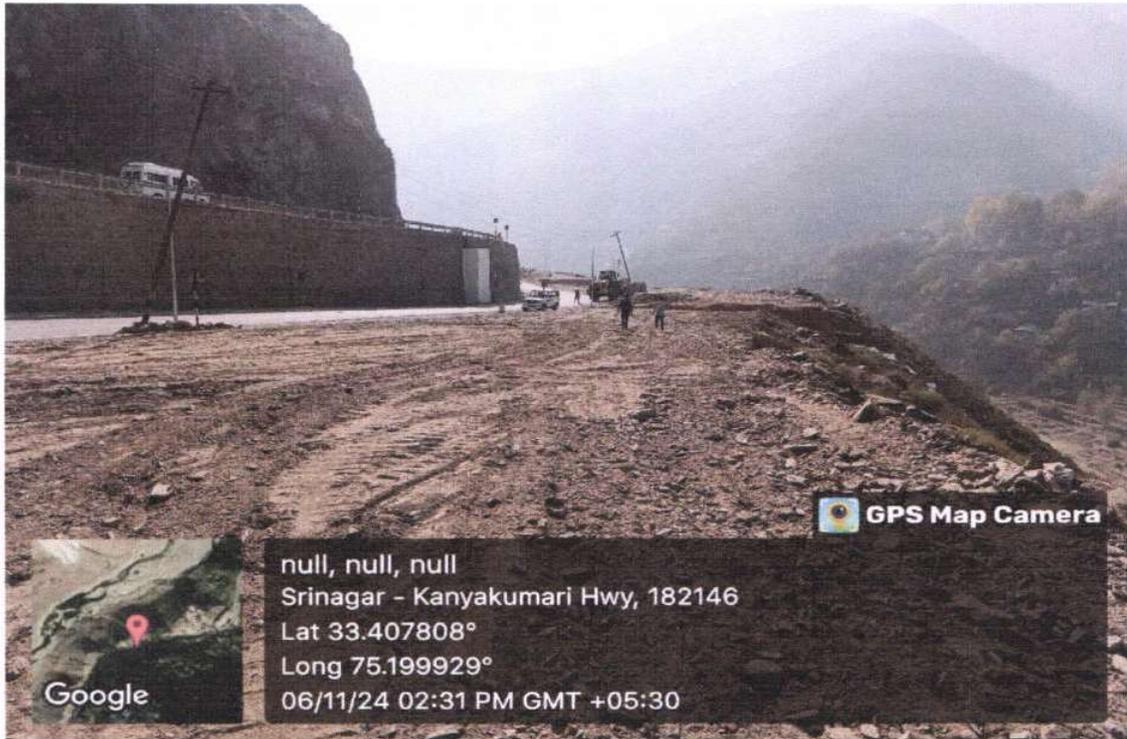
Location: Kralchihal, Chamalwas, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site.

MDS - 56, (NGT Site no. 25-26)

Location: Shabanbas, Chamalwas, Ramban

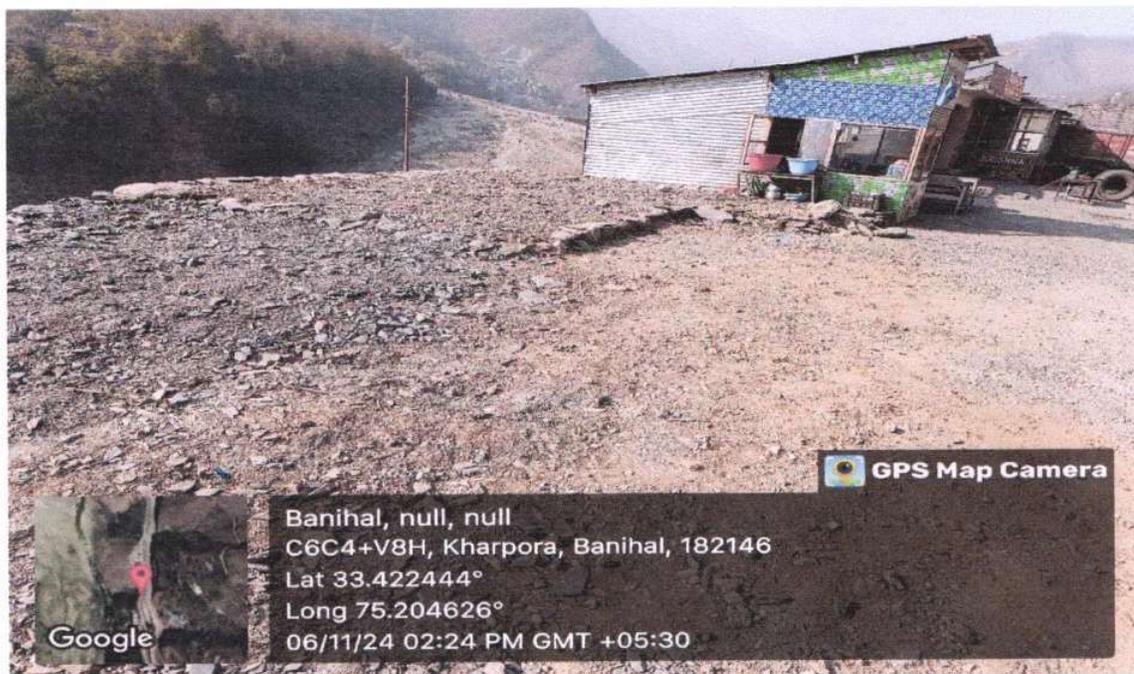




Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Channelization also nallah also done.

MDS - 57, (NGT Site no. 27)

Location: Banihal, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site Natural vegetation has also grown on the site making it more stable.

MDS - 58, (NGT Site no. 28)

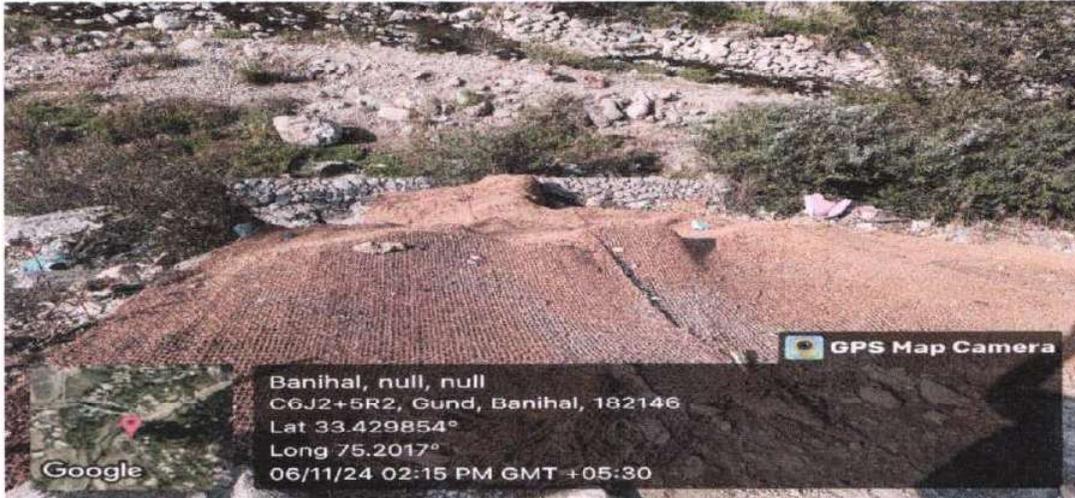
Location: Banihal, Ramban



Details of Work done for restoration: Gabion walls have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.

MDS - 59, (NGT Site no. 29)

Location: Banihal, Ramban



Details of Work done for restoration: Gabion walls & Coir Matting have been provided for stabilizing the site. Natural vegetation has also grown on the site making it more stable.